

REPORT OF THE JOINT COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 589 OF 2022 IN COMPLIANCE WITH ORDER DATED 16/09/2022 OF HON'BLE NGT (PB) REGARDING POLLUTION PROBLEM IN MIDC TALOJA, MAHARASHTRA

1.0 BACKGROUND

The Original Application No. 589 of 2022 filed by Brahmanand Tiwari Vs State of Maharashtra in the Hon'ble National Green Tribunal (NGT), PB is regarding pollution problem in MIDC Taloja, Maharashtra.

The applicant has alleged broadly regarding environmental concerns and thereby impacts on people's health and quality of life in Taloja, Maharashtra. The Hon'ble NGT passed an order dated 16/09/2022 in the aforesaid Original Application and relevant paragraph (Para-4) of the said order is reproduced below-

"...4. Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representative of Regional Office of MoEF&CC at Nagpur, CPCB, Commissioner, Municipal Corporation of Navi Mumbai, State PCB and Collector, Navi Mumbai and direct the same to meet, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance...."

Copy of the aforesaid order dated 16.09.2022 of the Hon'ble NGT is given at **Annexure-I**.

2.0 THE COMMITTEE

In compliance with the aforesaid order dated 16/09/2022 of the Hon'ble NGT, a committee was constituted by the nodal agency i.e. MPCB vide order No. MPCB/RO(BMW)B-221121-FIS-0021, dated 21/11/2022 comprising of the following officials:

- i. Shri E. Thirunavukkarasu, Scientist 'E', Integrated Regional Office, MoEF&CC, Nagpur
- ii. Shri Nishchal C., Scientist 'D' Central Pollution Control Board, Regional Directorate, Pune
- iii. Shri K.B. Gawade, Deputy Municipal Commissioner, Representative of Municipal Commissioner, Panvel

- iv. Shri D. B. Patil, Regional Officer, Maharashtra Pollution Control Board, Regional Office, Navi Mumbai
- v. Shri Sachin Adkar, Sub-Regional Officer, Maharashtra Pollution Control Board, Navi Mumbai-III
- vi. Shri Vijay Talekar, Tahsildar, Panvel, Representative of District Collector, Raigad

3.0 SCOPE OF THE COMMITTEE

The scope of the committee in accordance with the aforesaid Hon'ble NGT order dated 16.09.2022 is as below;

"To look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit its report"

4.0 APPROACH OF THE COMMITTEE

In compliance with the said Hon'ble NGT order, the committee adopted the following approach:

- First Meeting was held on 24/11/2022 at Office of Regional Office of MPCB, Navi Mumbai to deliberate on way forward for compliance of the Hon'ble NGT order and subsequent joint inspection cum monitoring was carried-out on 07/12/2022 & 08/12/2022.
- MPCB was requested to issue prior notice/intimation to the applicant to associate with joint committee during the site inspection and provide representation in any;
- MPCB was requested to compile the list of industries where non-compliance has been observed w.r.t. emission norms/exceeding of OCEMS norms/Public grievances specialty w.r.t. air pollution and action taken thereto.
- MPCB was requested to make suitable arrangements including resource mobilization along with manpower to carry-out Environmental Monitoring (Source/Process Emission Monitoring).
- Second meeting was held on 07/12/2022 at Office of Regional Office of MPCB, Navi Mumbai.
- As per the liberty granted by the Hon'ble NGT and also based on the decisions taken by the joint committee during its first meeting, the applicant was heard by the joint committee at MPCB Regional Office, Navi Mumbai.
- Vide the Hon'ble NGT order dated 16/09/2022, the applicant had mentioned about pollution & allied issues from M/s Deepak Fertilizers and Petrochemicals Corporation Ltd., MIDC Talaja. Subsequently, the joint committee also heard the said industry at MPCB Regional Office, Navi Mumbai.

5.0 SUBMISSIONS MADE BY THE APPLICANT

During the hearing, the applicant has raised the issues of environmental pollution particularly air pollution by M/s Deepak Fertilizers and Petrochemicals Corporation Ltd., and

3/2/14

highlighted that the said industry is emitting various types of pollutants and not adhering to the prescribed standards. Hence, the Joint Committee decided to inspect the said industry as per the submissions made by the applicant.

6.0 ABOUT M/S DEEPAK FERTILIZERS AND PETROCHEMICALS CORPORATION LTD.

Deepak Fertilizers and Petrochemicals Corporation Ltd. (DFPCL) is among India's leading producers of fertilizers and industrial chemicals. Set up in 1979 as an Ammonia manufacturer, DFPCL today is a publicly listed, multi-product Indian conglomerate with a product portfolio serving three essential sectors i.e., Agriculture, Mining and Pharma segments and is regulated by Ministry of Chemicals and Fertilizers and Ministry of Mining.

Based on Order of National Company Law Tribunal, Mumbai dated 30-Mar-17, DFPLC is demerged in to 2 units i.e., DFPCL and Smartchem Technologies Limited (STL) separating chemical and petrochemical business from fertilizer business.

Smartchem Technologies Limited (STL) is a 100% subsidiary of DFPCL, a publicly listed, multi-product Indian conglomerate with an annual turnover of over half a billion USD and a multi-product portfolio spanning across industrial chemicals, bulk and specialty fertilizers, farming diagnostics and solutions, technical ammonium nitrate, mining services and consulting.

The Company has manufacturing facilities in Taloja – Maharashtra, Srikakulam – Andhra Pradesh, Panipat – Haryana and Dahej – Gujrat.

DFPCL is a leading manufacturer of industrial chemicals in India. The products cater to various sectors such as pharmaceuticals, agrochemicals, drugs, and dye intermediates, refining of precious metals, defence, resin, textile, fertilizer among others.

The company is a leading manufacturer of Nitric Acid, Iso Propyl Alcohol (IPA), food grade Liquid Carbon Dioxide and Methanol. To cater to the domestic requirements, DFPCL also imports and supplies Ammonia, IPA.

The Food and Drugs Administration, Govt. of India has issued the FDA license for drummed IPA as conforming to IP, BP, PHEuro, Chinese Pharmacopeia, USP standards.

Technical Ammonium Nitrate (TAN) | HDAN & LDAN:

Industry is one of the leading manufacturers of Technical Ammonium Nitrate in the world and the only producer of explosive grade Low Density Porous Periled Ammonium Nitrate (LDAN) in India.

With an installed capacity of almost half a million MTPA, STL is the preferred partner and the critical backbone of the mining, infrastructure, and explosives-manufacturing industries in India and globally.

Industry manufactures different types of Technical Ammonium Nitrate products with different technologies to suit customers' requirements.

6.1 CONSENT DETAIL

6.1.1M/s. Deepak Fertilizers and Petrochemicals Corporation Limited, Plot No. K-1 to K-8, MIDC Taloja, Dist: Raigad

Consent Details:

MPCB has granted conditional consent to this unit on 03/01/2023 which is valid up to 31/03/2026 this unit is engaged in the production of Fertilizers and petrochemicals products, METHANOL, LIQUID CO₂, WEAK NITRIC ACID (Plant No. 3), CONCENTRATED NITRIC ACID (Plant Nos. 1,2 and 3) & Gas based captive power plant of capacity 16.9 MW.

Water Pollution Control Aspects:

Water Balance:

S.no	Particular	Consumption (CMD)	Effluent (CMD)
1.	Industrial Cooling	6724	1516
2.	Processing	1024	
3.	Domestic Purpose	56	52

Effluent treatment plants details:

Industry has provided effluent treatment plant of the design capacity 4800CMD comprising of process waste collection tank, reaction tank -1, Clarifier flocculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-IIA Ammonia Stripper-I Collection Tank, Reaction Tank-II, Denitrification Tank (Stage-I), Denitrification Tank (Stage-I), Clarifier, Denitrification Tank (Stage-II), Clarifier Denitrification Tank (Stage-II), Clarifier, Dissolved Air Floatation (DAF), Final Polishing Tank. This is followed by RO of capacity. The RO reject is being utilized in NPK fertilizer manufacturing unit in the premises. Industry has provided positive discharge with strainer, also installed online monitoring system for the parameters pH, TSS, COD, BOD, Ammoniacal Nitrogen, Fluorides at the outlet of the ETP and connected to the server. Industry has provided auto sampler and 3-way valve system. The treated industrial effluent is discharged into CETP for further combined treatment.

Air Pollution Control Aspects:

Industry has four numbers of boilers based on Natural Gas as a fuel with individual stacks. Also have Methanol Primary Reformer and Heat Recovery Steam Generator. Provided Scrubber to Weak Nitric Acid Plant-3.

Hazardous waste Aspects:

Industry is generating hazardous waste in the form of Spent Catalyst, KMNO₄ Sludge/ Process Residue, Spent Platinum Rhodium Catalyst, Spent/ Used Denox Catalyst Spent ion exchange resin, etc. the disposal pathway as per consent is common facility i.e., Mumbai Waste Management Ltd, and authorised parties. Regularly submitting form-4 through the online module.

Legal Status:

Board has obtained Bank Guarantee of Rs. 25 Lakhs towards Operation and maintenance pollution control systems & compliance of consent conditions. This Bank Guarantee is valid upto 31/07/2023.

Board has issued Show Cause Notice to this unit on 6/11/2020 for CAAQMS was not showing readings/ observed not in operations. Also issued Proposed Direction on 12/07/2020.

6.1.2 M/s. SMARTCHEM TECHNOLOGIES LTD., Plot No. K-1 (Part-1), K-1 (Part-2), MIDC Taloja, Tal- Panvel, Dist- Raigad

Consent Details:

Board has accorded conditional consent to this unit on 07/12/2022 which is valid upto 31/03/2026 this unit is engaged in the production of Fertilizers and petrochemicals products, Ammonia, WEAK NITRIC ACID (3 Plants), Technical grade ammonium nitrate and AN Melt, Multiple grade NPK fertilizer, Calcium Phosphate, Hydrogen & CO₂ gas, Gas based captive power plant of capacity 9 MW.

Water Pollution Control Aspects:**Water Balance:**

S.no	Particular	Consumption (CMD)	Effluent (CMD)
1.	Industrial Cooling	8823	1703
2.	Processing	639	
3.	Domestic Purpose	77	70

Effluent treatment plants details:

The treated industrial effluent generated is treated in the effluent treatment plant having capacity 4800 CMD, which is combined ETP with M/s Deepak Fertilizer. The treated industrial effluent is discharged into CETP for further combined treatment.

Air Pollution Control Aspects:

Industry has 2 boilers based on Coal as a fuel with individual stacks. ESP is provided as pollution control device. Also has Ammonia Primary Reformer and Ammonia Storage Fare based on Natural Gas as fuel. Industry has provided stack of about 84 m height to AN Prilling Tower as per consent condition. In addition to this has provided 5 Scrubbers attached to NPK process-1, NPK process-2, WNA Plant 1, 2, & 3 respectively.

Hazardous waste Aspects:

Industry is generating hazardous waste in the form of Waste or residues containing oil, Chemical sludge from wastewater treatment, Spent Platinum Rhodium Catalyst, Nickel Catalyst from Reformer etc. the disposal pathway as per consent is common facility i.e., Mumbai Waste Management Ltd and authorised parties. Regularly submitting form 4 through online module.

Legal Status:

Board has obtained Bank Guarantee of Rs. 25 Lakhs towards Operation and maintenance pollution control systems & compliance of consent conditions. This Bank Guarantee is valid up to 30/11/2026.

Board has issued Show Cause Notice to this unit on 3/12/2021 for fugitive emissions near WNA plant, strong smell of ammonia near CO₂ refrigeration/ Compressor section and other non-compliances.

Also issued direction to not to commence AMP plant activity without obtaining prior permission of the Board. Through this directions bank guarantee of 25 lakhs was forfeited and fresh bank guarantee of Rs. 50 lakh was sought towards compliance of this directions and consent conditions. Interim directions were issued on 30/09/2022. Copy of CTO issued by MPCB is given at **Annexure-II**.

7.0 OBSERVATIONS AND FINDINGS

Based on the decisions taken during the joint committee meetings held on 24/11/2022 and 07/12/2022, it was decided to carry-out: source/process emission monitoring of operational stacks/vents for the specified consented parameters; effluent monitoring of ETP; compliance verification of conditions of HOWMR, 2016; compliance of Environmental Clearance conditions, comparison & analysis of installed CAAQMS, OCEMS – effluent &

emission data of last three months; health records of the employees working in the said industry and comparison of monitoring of emission & effluent data, executed through MoEF&CC/NABL accredited lab.

7.1 SOURCE/PROCESS EMISSION MONITORING

The industry (i.e. all the 3 consented entity) has a total of 34 no. of stacks which includes 8 no. of DG set chimneys. The plant wise distribution of stacks is given below:

S. No.	Plant	No. of stacks
1.	M/s Deepak Fertilisers & Petrochemicals Corporation Limited, Plot Nos.K-1 Part-1, K-2, K-3, K-4, K-5 & K-6, MIDC Talaja, Tal.- Panvel, Dist.- Raigad	11 (01 no. stacks connected to Air Pollution Control Devices (APCD)s; 02 nos. DG Set chimneys and 08 nos. regular stacks)
2.	M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Talaja, Tal.- Panvel, Dist.- Raigad	16 (06 nos. stacks connected to APCDs; 05 nos. DG Set chimneys; 03 nos. regular stacks and 02 nos. flare stacks)
3.	M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDC Talaja, Tal.- Panvel, Dist.- Raigad	7 (03 nos. stacks connected to APCDs; 01 no. DG Set chimneys; and 03 nos. regular stacks)
	Total	34

7.1.1 STACK EMISSION MONITORING CONDUCTED BY THE JOINT COMMITTEE

Based on the process flow, emission potential and information collected from the industry representatives, the joint committee conducted stack emission monitoring of 09 nos. of stacks covering the 03 consented plants, so as to get a representative idea of the stack emission compliance of the industry. The list of stacks monitored by the joint committee is depicted in the below Table-1 and analysis results of monitored stack & vent is depicted in the Table-2. Source emission and process emission samples were submitted and analysed at MPCB authorized laboratory i.e. M/s Mahabal Enviro Engineers Pvt. Ltd., Copy of source emission & process emission monitoring results of the stacks & vents are given at **Annexure-III**.

Table-1: List of monitored stacks by the joint committee during 07/12/2022 to 08/12/2022.

S. No.	Stack attached to	Plant
1.	WNA-III	M/s Deepak Fertilisers & Petrochemicals Corporation Limited, Plot Nos.K-1 Part-1, K-2, K-3, K-4, K-5 & K-6, MIDC Talaja, Tal.- Panvel, Dist.- Raigad
2.	Boiler D	
3.	HRS-2	
4.	NPK Process Train-2	

5.	70 TPH coal fired boiler	M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Talaja, Tal.- Panvel, Dist.- Raigad
6.	ANP Prilling tower	
7.	AN Prilling tower	
8.	Primary reformer-Ammonia Plant	
9.	WNA-V	M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDC Talaja, Tal.- Panvel, Dist.- Raigad

*WNA: Weak nitric Acid; ANP: Ammonium nitrate phosphate

Table-2: Source emission & process emission monitoring results of the stacks & vents carried-out by the joint committee during 07/12/2022 to 08/12/2022.

S. No.	Stack	Specified pollutant	Prescribed Standard (in mg/Nm ³ , except for SO ₂ in Kg/day)	Emission results (in mg/Nm ³ , except for SO ₂ in Kg/day)	Remarks
1.	WNA-III	NO ₂	400	37	Within the prescribed MPCB standard
2.	Boiler D	NO _x	350	BQL* (LOQ:10)	
		PM	10	20	Exceeding the prescribed MPCB standard
3.	HRSG-2	NO _x	350	38	Within the prescribed MPCB standard
		PM	10	21	Exceeding the prescribed MPCB standard
4.	NPK Process Train-2	NH ₃	300	BQL* (LOQ:0.6)	Within the prescribed MPCB standard
		Fluoride	10	-	
		PM	150	25	
5.	70 TPH coal fired boiler	SO ₂	3200 Kg/day	139 Kg/day	
		PM	150	36	
6.	ANP Prilling tower	NH ₃	300	5.8	
		Fluoride	10	-	
		PM	150	18	
7.	AN Prilling tower	NH ₃	300	BQL* (LOQ:0.6)	
		PM	150	24	
8.	Primary reformer-Ammonia Plant	NO ₂	400	33	
9.	WNA-V	NO ₂	400	34	

*BLQ-Below detection limit; LOQ: Limit of detection

9/2/14

7.1.2 ANALYSIS OF THE DATA FROM THE ONLINE CONTINUOUS EMISSION MONITORING SYSTEM (OCEMS) INSTALLED AT THE STACKS

The industry has installed 07 nos. Online Continuous emission monitoring systems (OCEMS) at the major process stacks of NPK train 1, NPK train 2, ANP plant, AN plant, coal fired boiler (36 & 70 TPH), LDAN Prilling tower and HDAN Prilling tower. The avg. pollutant emission results of the said stacks for the period of September'2022 to November'2022 are depicted in the below Table-3.

Table-3: OCEMS data of source emission & process emission for period of September'2022 to November'2022.

Sl. No.	Stack	Specified pollutant	Prescribed Standard (in mg/Nm ³ , except for SO ₂ in Kg/day)	Sept'2022 (in mg/Nm ³ , except for SO ₂ in Kg/day)			Oct'2022 (in mg/Nm ³ , except for SO ₂ in Kg/day)			Nov'2022 (in mg/Nm ³ , except for SO ₂ in Kg/day)		
					Max	Min		Max	Min		Max	Min
1.	NPK train 1	NH ₃	400	3.26	7.82	6.28	12.31	6.53	20.5			
					0.89		1.33		1.52			
		Fluoride	350	0.3	0.64	0.6	1.38	1.5	5.24			
					0.11		0.1		0.13			
		PM	10	13	25.42	2.99	17.28	14.68	25.11			
					0.1		0.09		0.99			
2.	NPK Train-2	NH ₃	300	5.21	17.17	14.38	50.71	10.7	43.04			
					1.29		1.83		0.88			
		Fluoride	10	0.61	2.68	0.69	2.47	0.74	3.45			
					0.1		0.09		0.09			
		PM	150	24.07	32.2	27.09	32.38	28.04	32.37			
					0.26		3.11		9.34			
3.	ANP Prilling tower	NH ₃	300	5.22	35.07	8.97	32.88	3.61	10.41			
					0.82		1.15		1.41			
		Fluoride	10	2.03	10.42	0.23	0.38	0.16	0.31			
					0.11		0.13		0.11			
		PM	150	8.58	18.72	6.28	11.61	6.86	11.81			
					3.92		3.91		3.73			
4.	AN Prilling tower	NH ₃	300	4.19	18.95	2.59	3.31	2.29	3.46			
					1		1.8		1.6			
		PM	150	7.65	24.98	23.49	56.02	2.93	8.62			
					0		0.57		0.18			
5.	70 TPH coal fired boiler*	SO ₂	3200 Kg/day	-	-	-	-	-				
		PM	150	-	-	-	-	-				
6.	LDAN Prilling tower	NH ₃	300	0.49	1.44	1.87	13.12	1.7	10.75			
					0.38		0.41		0.54			
		PM	150	18.88	28.7	18.14	40.7	9.63	18.4			

10/2/9

					Min	2.4		Min	3.6		Min	0.4
7.	HDAN Prilling tower	NH ₃	300	2.96	Max	5.3	4.1	Max	5.1	3.54	Max	4.8
					Min	0.1		Min	2		Min	0.2
	PM	150	19	Max	46.7	20	Max	45.9	14	Max	19.5	
				Min	9.2		Min	7.6		Min	0.2	

*70 TPH stack OCEMS data connectivity validated from December'2022, hence data from Sept'22 to Nov'22 is not available

Based on the results of the stack monitoring conducted by the joint committee, it was observed that, apart from the exceedances with respect to Particulate Matter (PM) emission in Boiler D and HRSG-2 stacks (wherein against the MPCB prescribed norm of 10 mg/Nm³, the concentration of particulate matter (PM) was found to be 20 mg/Nm³ & 21 mg/Nm³ in Boiler D and HRSG-2 respectively), the pollutants concentration emitted from all other stacks are within the MPCB prescribed standards. Consequent upon the analysis of the stack monitoring results both from the joint committee samples and the OCEMS results, it may be interpreted that the stack emissions of the industry is in compliance with the prescribed MPCB standards, except for PM emissions Boiler D and HRSG-2.

7.2 AMBIENT AIR QUALITY ANALYSIS

7.2.1 CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION DATA ANALYSIS

The industry has provided 03 no. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) - located near main plant gate (nearby methanol plant), near ETP plant (nearby to WNA-4 plant) and near NPK plant. All the 03 no. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) are located within the M/s DFPCL & M/s STL K1 premises. The joint committee collected the CAAQMS data of all the 03 aforementioned stations for period of September'2022 to November'2022 (i.e. the past 03 months from the date of inspection visit). The analysis of the CAAQMS data of 03 aforementioned stations is depicted in the below Table-4, 5 & 6 respectively.

Table-4: CAAQM data of station-1, Near plant main gate

S. No.	Parameter	NAAQS*	Monthly avg. for Sept'2022	Monthly avg. for Oct'2022	Monthly avg. for Nov'2022
1.	PM ₁₀ (in µg/m ³)	100 (24 hours TWA)	48.62	71.24	179.26
2.	PM _{2.5} (in µg/m ³)	60 (24 hours TWA)	39.18	51.75	131.63
3.	SO ₂ (in µg/m ³)	80 (24 hours TWA)	8.37	5.75	5.74
4.	NO ₂ (in µg/m ³)	80 (24 hours TWA)	10.1	9.77	9.29

11/2/14

5.	CO (in mg/m ³)	2 (8 hrs. TWA)	1.51	0.37	1.58
6.	Ozone (in µg/m ³)	100 (8 hrs. TWA)	1.73	8.3	23.41
7.	Ammonia (in µg/m ³)	400 (24 hours TWA)	45.76	42.54	46.47

*National Ambient Air Quality standards (NAAQS)

Table-5: CAAQM data of station-2, Near ETP (nearby to WNA-4 plant)

S. No.	Parameter	NAAQS*	Monthly avg. for Sept'2022	Monthly avg. for Oct'2022	Monthly avg. for Nov'2022
1.	PM ₁₀ (in µg/m ³)	100 (24 hours TWA)	20.93	7.93	18
2.	PM _{2.5} (in µg/m ³)	60 (24 hours TWA)	16.07	6.4	14.23
3.	SO ₂ (in µg/m ³)	80 (24 hours TWA)	17.51	8.38	8.62
4.	NO ₂ (in µg/m ³)	80 (24 hours TWA)	35.43	27.62	16.8
5.	CO (in mg/m ³)	2 (8 hrs. TWA)	1.3	0.68	0.84
6.	Ozone (in µg/m ³)	100 (8 hrs. TWA)	19.12	17.37	20.83
7.	Ammonia (in µg/m ³)	400 (24 hours TWA)	40.59	47.86	33.86

*National Ambient Air Quality standards (NAAQS)

Table-6: CAAQM data of station-3, Near NPK plant

S.No.	Parameter	NAAQS*	Monthly avg. for Sept'2022	Monthly avg. for Oct'2022	Monthly avg. for Nov'2022
1.	PM ₁₀ (in µg/m ³)	100 (24 hours TWA)	19.68	21.63	144.16
2.	PM _{2.5} (in µg/m ³)	60 (24 hours TWA)	12.1	13.89	83.51
3.	SO ₂ (in µg/m ³)	80 (24 hours TWA)	6.81	5.64	5.2
4.	NO ₂ (in µg/m ³)	80 (24 hours TWA)	7.43	11.05	11.83

12/214

5.	CO (in mg/m ³)	2 (8 hrs. TWA)	1.88	1.89	1
6.	Ozone (in µg/m ³)	100 (8 hrs. TWA)	13.13	13.59	23.94
7.	Ammonia (in µg/m ³)	400 (24 hours TWA)	35.38	55.22	58.12

*National Ambient Air Quality standards (NAAQS)

7.2.2 ANALYSIS OF AMBIENT AIR QUALITY MONITORING CONDUCTED BY MOEF&CC APPROVED LABORATORY

The industry carries out monthly (i.e. w.r.t. DPFCL and STL K1) & quarterly (i.e. w.r.t. STL K7 & KB) ambient air quality monitoring at different locations of the plant premises from MoEF&CC approved laboratory. At DPFCL, the AAQM locations are: at the main plant gate, near methanol gate, near ETP plant, near NPK plant, near coal fired boiler, near IPA gate, near WNA-III, near acid tank farm area. Similarly, at STL K7, the AAQM locations are: at near ETP area. All the aforesaid 09 no. of Ambient Air Quality Monitoring Stations (AAQMS) are located within the M/s DPFCL & M/s STL K1 premises. The joint committee collected the AAQMS data of all the 09 aforementioned stations for period of September'2022 to November'2022 (i.e. the past 03 months from the date of inspection visit). The analysis of the AAQMS data of 09 aforementioned stations is depicted in the below Table-7 to 14.

Ambient air quality monitoring by MoEF&CC approved laboratory at from M/s Smartchem Technologies Limited, Plot Nos.K-1, K-1 (Part-1), K-1 (Part-2), MIDC Talaja and M/s Deepak Fertilisers & Petrochemicals Corporation Limited, Plot Nos.K-1 Part-1, K-2, K-3, K-4, K-5 & K-6, MIDC Talaja.

Table-7: AAQM data of station-1, Near plant main gate

S. No.	Parameter	NAAQS *	14.04. 2022	18.05. 2022	14.06. 2022	19.07. 2022	Remarks
1.	PM ₁₀ (in µg/m ³)	100	65.16	63.97	65.13	32.98	Ambient air quality parameters within the prescribed National Ambient Air Quality standards (NAAQS)
2.	PM _{2.5} (in µg/m ³)	60	34.88	35.23	34.87	22.76	
3.	SO ₂ (in µg/m ³)	80	34.89	35.19	33.71	32.55	
4.	NO ₂ (in µg/m ³)	80	38.16	39.64	38.43	36.19	
5.	CO (in mg/m ³)	2 for 8 hrs.	1.22	1.19	1.23	1.19	
6.	Lead (in µg/m ³)	1	0.15	0.12	0.13	0.11	
7.	Ozone (in µg/m ³)	100 for 8 hrs.	15.68	12.88	14	11.20	
8.	Ammonia (in µg/m ³)	400	16.21	14.83	16.67	19.38	

13/2/19

9.	Benzene (in $\mu\text{g}/\text{m}^3$)	5	< 1	< 1	< 1	< 1	
10.	Benzo(a) Pyrene (in ng/m^3)	1	< 0.1	< 0.1	< 0.1	< 0.1	
11.	Arsenic (in ng/m^3)	6	< 0.4	< 0.4	< 0.4	< 0.4	
12.	Nickel (in ng/m^3)	20	11.94	9.96	12.21	14.13	

Table-8: AAQM data of station-2, Near methanol gate.

S. No.	Parameter	NAAQS *	23.08. 2022	20.09. 2022	12.10. 2022	14.11. 2022	Remarks
1.	PM ₁₀ (in $\mu\text{g}/\text{m}^3$)	100	61.69	60.55	59.97	62.65	Ambient air quality parameters within the prescribed National Ambient Air Quality standards (NAAQS)
2.	PM _{2.5} (in $\mu\text{g}/\text{m}^3$)	60	33.82	31.79	28.63	31.91	
3.	SO ₂ (in $\mu\text{g}/\text{m}^3$)	80	33.48	31.95	33.57	30.91	
4.	NO ₂ (in $\mu\text{g}/\text{m}^3$)	80	38.12	38.69	39.10	37.83	
5.	CO (in mg/m^3)	2 for 8 hrs.	1.21	1.20	1.21	1.20	
6.	Lead (in $\mu\text{g}/\text{m}^3$)	1	0.10	0.11	0.10	0.14	
7.	Ozone (in $\mu\text{g}/\text{m}^3$)	100 for 8 hrs.	10.64	12.32	14.56	8.96	
8.	Ammonia (in $\mu\text{g}/\text{m}^3$)	400	19.38	14.33	17.79	19.79	
9.	Benzene (in $\mu\text{g}/\text{m}^3$)	5	< 1	< 1	< 1	< 1	
10.	Benzo(a) Pyrene (in ng/m^3)	1	< 0.1	< 0.1	< 0.1	< 0.1	
11.	Arsenic (in ng/m^3)	6	< 0.4	< 0.4	< 0.4	< 0.4	
12.	Nickel (in ng/m^3)	20	11.16	7.76	10.89	7.19	

Table-9: AAQM data of station-3, Near ETP RO plant.

S. No.	Parameter	NAAQS *	14.04. 2022	18.05. 2022	14.06. 2022	19.07. 2022	Remarks
1.	PM ₁₀ (in $\mu\text{g}/\text{m}^3$)	100	61.55	63.89	61.35	30.43	Ambient air
2.	PM _{2.5} (in $\mu\text{g}/\text{m}^3$)	60	32.37	34.41	32.61	19.65	
3.	SO ₂ (in $\mu\text{g}/\text{m}^3$)	80	30.88	32.65	33.68	31.43	
4.	NO ₂ (in $\mu\text{g}/\text{m}^3$)	80	33.46	37.21	38.24	34.97	

	$\mu\text{g}/\text{m}^3$)						quality parameters within the prescribed National Ambient Air Quality standards (NAAQS)
5.	CO (in mg/m^3)	2 for 8 hrs.	1.04	1.15	1.20	1.04	
6.	Lead (in $\mu\text{g}/\text{m}^3$)	1	0.10	0.10	0.12	0.11	
7.	Ozone (in $\mu\text{g}/\text{m}^3$)	100 for 8 hrs.	14	15.68	16.24	11.76	
8.	Ammonia (in $\mu\text{g}/\text{m}^3$)	400	9	10.22	12.42	15.21	
9.	Benzene (in $\mu\text{g}/\text{m}^3$)	5	< 1	< 1	< 1	< 1	
10.	Benzo(a) Pyrene (in ng/m^3)	1	< 0.1	< 0.1	< 0.1	< 0.1	
11.	Arsenic (in ng/m^3)	6	< 0.4	< 0.4	< 0.4	< 0.4	
12.	Nickel (in ng/m^3)	20	9.05	8.01	11.64	8.18	

Table-10: AAQM data of station-4, Near NPK plant

S. No.	Parameter	NAAQS *	14.04. 2022	18.05. 2022	14.06. 2022	19.07. 2022	Remarks
1.	PM ₁₀ (in $\mu\text{g}/\text{m}^3$)	100	62.47	60.99	62	29.85	Ambient air quality parameters within the prescribed National Ambient Air Quality standards (NAAQS)
2.	PM _{2.5} (in $\mu\text{g}/\text{m}^3$)	60	30.89	32.47	30.46	20.91	
3.	SO ₂ (in $\mu\text{g}/\text{m}^3$)	80	32.46	30.83	32.39	29.68	
4.	NO ₂ (in $\mu\text{g}/\text{m}^3$)	80	35.73	35.91	36.98	32.42	
5.	CO (in mg/m^3)	2 for 8 hrs.	1.15	1.21	1.18	1.15	
6.	Lead (in $\mu\text{g}/\text{m}^3$)	1	0.13	0.10	0.12	0.10	
7.	Ozone (in $\mu\text{g}/\text{m}^3$)	100 for 8 hrs.	13.44	10.64	9.52	13.44	
8.	Ammonia (in $\mu\text{g}/\text{m}^3$)	400	11.04	13.17	12.92	11.79	
9.	Benzene (in $\mu\text{g}/\text{m}^3$)	5	< 1	< 1	< 1	< 1	
10.	Benzo(a) Pyrene (in ng/m^3)	1	< 0.1	< 0.1	< 0.1	< 0.1	
11.	Arsenic (in ng/m^3)	6	< 0.4	< 0.4	< 0.4	< 0.4	
12.	Nickel (in ng/m^3)	20	7.26	8.36	10.32	11.64	

15/2/14

Table-11: AAQM data of station-5, Near coal fired boiler & cooling tower

S. No.	Parameter	NAAQS *	14.04. 2022	18.05. 2022	14.06. 2022	19.07. 2022	Remarks
1.	PM ₁₀ (in µg/m ³)	100	65.93	67.23	65.89	32.68	Ambient air quality parameters within the prescribed National Ambient Air Quality standards (NAAQS)
2.	PM _{2.5} (in µg/m ³)	60	35.21	36.91	38.23	23.11	
3.	SO ₂ (in µg/m ³)	80	32.75	34.11	35.19	29.47	
4.	NO ₂ (in µg/m ³)	80	36.21	38.46	40.65	35.23	
5.	CO (in mg/m ³)	2 for 8 hrs.	1.20	1.24	1.25	1.21	
6.	Lead (in µg/m ³)	1	0.12	0.14	0.15	0.13	
7.	Ozone (in µg/m ³)	100 for 8 hrs.	11.76	11.20	10.08	14.56	
8.	Ammonia (in µg/m ³)	400	14.25	12.96	15.21	12.04	
9.	Benzene (in µg/m ³)	5	< 1	< 1	< 1	< 1	
10.	Benzo(a) Pyrene (in ng/m ³)	1	< 0.1	< 0.1	< 0.1	< 0.1	
11.	Arsenic (in ng/m ³)	6	< 0.4	< 0.4	< 0.4	< 0.4	
12.	Nickel (in ng/m ³)	20	11.71	10.74	12.72	9.58	

Table-12: AAQM data of station-6, Near IPA gate

S. No.	Parameter	NAAQS *	22.08. 2022	19.09. 2022	11.10. 2022	14.11. 2022	Remarks
1.	PM ₁₀ (in µg/m ³)	100	60.23	58.94	55.83	59.57	Ambient air quality parameters within the prescribed National Ambient Air Quality standards (NAAQS)
2.	PM _{2.5} (in µg/m ³)	60	31.65	29.67	27.91	30	
3.	SO ₂ (in µg/m ³)	80	28.49	31.24	28.76	30.15	
4.	NO ₂ (in µg/m ³)	80	34.63	35.76	36.14	37.32	
5.	CO (in mg/m ³)	2 for 8 hrs.	1.10	1.06	1.14	1.17	
6.	Lead (in µg/m ³)	1	0.11	0.09	0.13	0.13	
7.	Ozone (in µg/m ³)	100 for 8 hrs.	11.76	11.20	12.88	14	
8.	Ammonia (in µg/m ³)	400	17.63	16.21	17.54	17.17	

9.	Benzene (in $\mu\text{g}/\text{m}^3$)	5	< 1	< 1	< 1	< 1
10.	Benzo(a) Pyrene (in ng/m^3)	1	< 0.1	< 0.1	< 0.1	< 0.1
11.	Arsenic (in ng/m^3)	6	< 0.4	< 0.4	< 0.4	< 0.4
12.	Nickel (in ng/m^3)	20	6.76	7.31	9.13	9.26

Table-13: AAQM data of station-7, Near WNA-III plant area

S. No.	Parameter	NAAQS *	22.08. 2022	19.09. 2022	11.10. 2022	14.11. 2022	Remarks
1.	PM ₁₀ (in $\mu\text{g}/\text{m}^3$)	100	58.69	59.11	61.71	63.19	Ambient air quality parameters within the prescribed National Ambient Air Quality standards (NAAQS)
2.	PM _{2.5} (in $\mu\text{g}/\text{m}^3$)	60	30.41	27.43	30.55	33.42	
3.	SO ₂ (in $\mu\text{g}/\text{m}^3$)	80	30.65	28.86	26.48	27.42	
4.	NO ₂ (in $\mu\text{g}/\text{m}^3$)	80	35.81	33.94	35.32	34.96	
5.	CO (in mg/m^3)	2 for 8 hrs.	1.18	1.21	1.17	1.01	
6.	Lead (in $\mu\text{g}/\text{m}^3$)	1	0.09	0.09	0.10	0.14	
7.	Ozone (in $\mu\text{g}/\text{m}^3$)	100 for 8 hrs.	14.56	8.96	7.84	10.64	
8.	Ammonia (in $\mu\text{g}/\text{m}^3$)	400	15.88	17.04	15.96	15.96	
9.	Benzene (in $\mu\text{g}/\text{m}^3$)	5	< 1	< 1	< 1	< 1	
10.	Benzo(a) Pyrene (in ng/m^3)	1	< 0.1	< 0.1	< 0.1	< 0.1	
11.	Arsenic (in ng/m^3)	6	< 0.4	< 0.4	< 0.4	< 0.4	
12.	Nickel (in ng/m^3)	20	8.65	6.48	5.70	7.60	

Table-14: AAQM data of station-8, Near Acid tank farm area

S. No.	Parameter	NAAQS *	22.08. 2022	19.09. 2022	11.10. 2022	14.11. 2022	Remarks
1.	PM ₁₀ (in $\mu\text{g}/\text{m}^3$)	100	60.69	59.75	56.29	59.13	Ambient air
2.	PM _{2.5} (in $\mu\text{g}/\text{m}^3$)	60	29.83	31.48	27.54	29.67	
3.	SO ₂ (in $\mu\text{g}/\text{m}^3$)	80	28.63	30.23	28.29	30.55	
4.	NO ₂ (in $\mu\text{g}/\text{m}^3$)	80	34.91	35.13	33.65	36.12	

17/2/14

	µg/m ³)						quality parameters within the prescribed National Ambient Air Quality standards (NAAQS)
5.	CO (in mg/m ³)	2 for 8 hrs.	1.06	1.09	1.10	1.23	
6.	Lead (in µg/m ³)	1	0.11	0.10	0.11	0.13	
7.	Ozone (in µg/m ³)	100 for 8 hrs.	11.76	8.40	10.64	12.88	
8.	Ammonia (in µg/m ³)	400	16.58	17.54	20.38	21.71	
9.	Benzene (in µg/m ³)	5	< 1	< 1	< 1	< 1	
10.	Benzo(a) Pyrene (in ng/m ³)	1	< 0.1	< 0.1	< 0.1	< 0.1	
11.	Arsenic (in ng/m ³)	6	<0.4	<0.4	<0.4	<0.4	
12.	Nickel (in ng/m ³)	20	6.25	6.69	3.97	7.32	

Ambient air quality monitoring by MoEF&CC approved laboratory at M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDCTaloja

Table-15: AAQM data of station-1, Near Effluent Treatment Plant

S. No.	Parameter	NAAQS*	11.01. 2022	11.04. 2022	07.07. 2022	17.10. 2022	Avg.	Remarks
1.	PM ₁₀ (in µg/m ³)	100	59.6	64	60.3	59.2	60.78	Ambient air quality parameters within the prescribed National Ambient Air Quality standards (NAAQS)
2.	PM _{2.5} (in µg/m ³)	60	30.3	35.2	33.6	30.6	32.43	
3.	SO ₂ (in µg/m ³)	80	30.8	32.4	29.8	27.6	30.15	
4.	NO ₂ (in µg/m ³)	80	35.4	36.6	33.5	38.2	35.93	
5.	CO (in mg/m ³)	2 for 8 hrs.	1.04	1.21	1.17	1.19	1.15	
6.	Lead (in µg/m ³)	1	0.18	0.14	0.11	0.12	0.14	
7.	Ozone (in µg/m ³)	100 for 8 hrs.	9.15	9.52	10.62	14.86	11.04	
8.	Ammonia (in µg/m ³)	400	10.63	15.83	12.92	19.38	14.69	
9.	Benzene (in µg/m ³)	5	< 1	< 1	< 1	< 1	< 1	
10.	Benzo(a) Pyrene (in ng/m ³)	1	<0.1	<0.1	<0.1	<0.1	<0.1	
11.	Arsenic (in ng/m ³)	6	<0.4	<0.4	<0.4	<0.4	<0.4	
12.	Nickel (in ng/m ³)	20	4.79	5.24	6.26	5.60	5.47	

*National Ambient Air Quality standards (NAAQS)

Based on the analysis results of ambient air quality data collected from the monitoring carried-out through MoEF&CC approved laboratory and also from Continuous Ambient Air Quality Monitoring Stations (CAAQMS), it can be interpreted that the ambient air quality inside the plant premises is in compliance with the National Ambient Air Quality standards (NAAQS). However, higher concentrations of particulate matter i.e. PM_{10} & $PM_{2.5}$ was observed with respect to the CAAQMS during the month of November'2022- near the Plant main gate area (CAAQMS 1) and the NPK plant (CAAQMS 3), wherein the against the norm of 24 hourly average of $100 \mu\text{g}/\text{m}^3$ & $60 \mu\text{g}/\text{m}^3$ for PM_{10} & $PM_{2.5}$ respectively, the monthly concentration of PM_{10} and $PM_{2.5}$ was found to be $179.26 \mu\text{g}/\text{m}^3$ & $131.63 \mu\text{g}/\text{m}^3$ respectively near the plant main gate area, and $144.16 \mu\text{g}/\text{m}^3$ & $83.51 \mu\text{g}/\text{m}^3$ respectively near the NPK plant area.

7.3 WATER CONSUMPTION AND EFFLUENT GENERATION & MANAGEMENT

The details of water consumption of the three entities are depicted below.

S. No.	Entity	Consented water consumption quantity (in CMD)	Actual water consumption in 2021-22 (in CMD)	Actual water consumption in 2022-23 (in CMD)*	Remarks
1.	M/s Deepak Fertilisers & Petrochemicals Corporation Limited, Plot Nos.K-1 Part-1, K-2, K-3, K-4, K-5 & K-6, MIDC Talaja, Tal.-Panvel, Dist.- Raigad	7,804.2	6,759	5,571.47	Water consumption within the consented quantity
2.	M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Talaja, Tal.- Panvel, Dist.- Raigad	9,539	5,055	3,921.82	
3.	M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDC Talaja, Tal.-Panvel, Dist.- Raigad	4,000.1	2,311	2,223.05	

* Based on the water consumption data from April'2022 to October'2022

As per the Form-V (Environmental statement) submitted by the industry for the year 2021-22, against the total combined consented water consumption quantity of 21,342.3 CMD, the industry had used 14,125 CMD of water, which is about 66 % of the total consented quantity. Further, based on the analysis of water consumption data collected from the industry for the period April'2022 to October'2022, it can be said that the combined water consumption by the Industry (i.e. considering all the 3 consents) is within the MPCB

19/214

consented water consumption quantity, i.e. against the combined permitted water consumption quantity of 21,343.3 CMD, the industry consumed 11,716.34 CMD of water, i.e. 55 % of the consented quantity.

The details of effluent generation of the three entities are depicted below

S. No.	Entity	Consented effluent generation quantity (CMD)	Actual effluent generation in 2022-21 (in CMD)	Actual effluent generation in 2022-23 (in CMD)*	Consented disposal method	Remarks
1.	M/s Deepak Fertilisers & Petrochemicals Corporation Limited, Plot Nos.K-1 Part-1, K-2, K-3, K-4, K-5 & K-6, MIDC Taloja, Tal.- Panvel, Dist.- Raigad	1,567.36 (Trade effluent- 1515.86; Domestic effluent- 51.5)	1,317	1,247.32	Sent to ETP of M/s Smartchem Technologies Limited, Plot Nos.K-1, MIDC Taloja for treatment & further disposal	Effluent generation within the consented generation quantity
2.	M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Taloja, Tal.- Panvel, Dist.- Raigad	1,773.52 (Trade effluent- 1703.52; Domestic effluent- 70)	1,612	1,549.77	Treated at the in-house ETP having designed capacity of 4800 CMD to achieve MPCB prescribed standards, before discharging to Taloja CETP for further treatment and disposal.	
3.	M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDC Taloja, Tal.- Panvel, Dist.- Raigad	790.9 (Trade effluent- 758.9; Domestic effluent- 32)	500	502.85	Treated at the in-house ETP having designed capacity of 791 CMD to achieve MPCB prescribed standards, before discharging to Taloja CETP for further treatment and disposal.	

* Based on the effluent generation data from April 2022 to October 2022

As per the Form-V (Environmental statement) submitted by the industry for the year 2021-22, against the total combined consented effluent generation quantity of 4,131.83 CMD, the industry had generated 3,429 CMD of effluents, which is about 83 % of the total consented quantity. Further, from the analysis of effluent generation data collected from the Industry for the period April'2022 to October'2022, it can be said that the combined effluent quantity generated by the Industry (i.e. considering all the 3 consents) is within the MPCB consented effluent generation quantity, i.e. against the combined permitted effluent generation quantity of 4,131.78 CMD, the industry has generated 3299.94 CMD of effluent, i.e. 80 % of the consented quantity.

7.3.1 EFFLUENT TREATMENT FACILITIES PROVIDED BY THE INDUSTRY

The industry has provided 02 ETPs i.e. ETP at M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Talaja with designed capacity of 4800 CMD, and ETP at M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDC Talaja with a designed capacity of 791 CMD, to treated the generated effluent within its premises, the treated effluent is then sent to Talaja CETP for further treatment and disposal.

ETP at M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Talaja: The ETP provided at this site has a designed treatment capacity of 4,800 CMD to treat the effluents generated from M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Talaja and M/s Deepak Fertilisers & Petrochemicals Corporation Limited, Plot Nos.K-1 Part-1, K-2, K-3, K-4, K-5 & K-6, MIDC Talaja. The ETP is divided into three sections: biological treatment section for organic streams from IPA production; physico-chemical treatment section for the high phosphorus content streams from ANP production; and physico-chemical and biological Nitrification-Denitrification section for treatment of several Nitrogen-bearing wastewater streams from Ammonia, Ammonium Nitrate, Weak Nitric Acid and Concentrated Nitric Acid production processes. The total consented maximum effluent generation from both the aforementioned sites is 3,340.88 CMD, hence, it can be construed that the ETP is of adequate capacity to handle the effluent generated from the industry.

ETP at M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDCTalaja: The ETP provided at this site has a designed treatment capacity of 791 CMD to treat the effluents generated from M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDC Talaja. The ETP comprises of Ammonia stripper as pre-treatment followed by primary and secondary treatment. The consented maximum effluent generation from the aforementioned sites is 790.9 CMD, hence, it can be construed that the ETP is of adequate capacity to handle the effluent generated from the industry. Various unit operations & processes of ETPis given at Section 6.1.1 of 6.1, as above for kind reference.

21/e14

7.3.2 ETP TREATED EFFLUENT MONTHLY ANALYSIS RESULTS FROM MOEF&CC APPROVED LABORATORY

The joint committee collected the ETP outlet analysis results of the monthly monitoring conducted by MoEF&CC approved laboratory, for the period of April'2022 to November'2022 to ascertain the effluent quality of the treated effluent of the industry operated ETP. The avg. analysis result of the same, are depicted in the below Table-16 & 17.

Table-16: Analysis results of ETP at M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Talaja

S. No.	Treated Effluent quality Parameter set by MPCB	Limiting standard set by MPCB (in mg/l, except pH)	April' 22	May' 22	June' 22	Jul' 22	Aug' 22	Sept' 22	Oct' 22	Nov' 22	Avg.	Remarks
1.	pH	6.5 – 8.5	7.82	7.9	7.56	7.5	8.15	7.43	8.35	8.03	7.74	Within the prescribed MPCB standards
2.	Total Suspended Solids	100	22	15	26	37	32	45	10	10	24.62	
3.	Oil & Grease	10	<0.1	0.2	<0.1	0.1	BDL	BDL	<0.1	<0.1	<0.1	
4.	Ammoniacal Nitrogen as N	50	17.25	18.48	16.8	14.56	15.2	5.2	38.64	23.24	18.67	
5.	Total Kjeldhal Nitrogen as N	75	38.9	32.93	26.88	24.64	27.4	9.96	44.8	31.36	29.6	
6.	Free ammonia cal Nitrogen as N	4	0.668	0.85	0.39	0.29	0.64	0.64	0.88	0.2	0.57	
7.	Nitrate Nitrogen as N	20	9.52	12.6	9.2	8	10.2	2.12	6.16	8.12	8.24	
8.	Dissolved Phosphate as P	5	0.26	0.6	0.14	0.08	0.4	1.18	1.18	0.16	0.5	
9.	BOD	100	12	16	17	25	15	12	8	23	16	
10.	COD	250	48	70	44	95	79	40	25	73	59.25	
11.	TDS	2100	1994	1982	1534	1218	1736	812	1328	2065	1583.62	
12.	Fluoride as F	10	BDL	BDL	BDL	BDL	BDL	BDL	<0.001	BDL	<0.01	

Table-17: Analysis results of ETP at M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDCTaloja

S. No.	Treated Effluent quality Parameter set by MPCB	Limiting standard set by MPCB (in mg/l, except pH)	April' 22	May' 22	June' 22	Jul' 22	Aug' 22	Sept' 22	Oct' 22	Nov' 22	Avg.	Remarks
1.	pH	6.5 – 9	8	8.11	7.98	6.98	7.9	7.03	7.7	7.65	7.67	Within the prescribed MPCB standards
2.	Total Suspended Solids	100	10	15	18	12	19	20	16	28	17.25	
3.	Oil & Grease	10	<0.1	<0.1	<0.1	<0.1	<0.1	<0.1	0.1	<0.1	<0.1	
4.	Ammoniacal Nitrogen as N	50	12.88	13.44	11.09	12.54	13.3	15.2	13	13.16	13.07	
5.	Total Kjeldhal Nitrogen as N	75	23.52	25.76	21.84	24.64	24.6	26.9	25	24.92	24.65	
6.	Free ammoniacal Nitrogen as N	4	0.741	0.979	0.652	0.072	0.52	0.61	0.6	0.082	0.53	
7.	Nitrate Nitrogen as N	20	11.2	10.4	12.4	13.8	10.2	11.5	12.6	12	11.76	
8.	BOD	100	24	26	38	22	30	22	22	33	27.12	
9.	COD	250	89	97	132	82	130	48	86	116	97.5	
10.	TDS	2100	1820	1960	1898	1986	1850	1948	1810	1939	1901.37	
11.	Fluoride as F	10	BDL	BDL	<0.001	<0.001	<0.001	<0.001	0.001	0.08	0.01	

7.3.3 ETP OUTLET ONLINE CONTINUOUS EFFLUENT MONITORING SYSTEMS (OCEMS) DATA ANALYSIS OF SEPTEMBER'2022 TO NOVEMBER'2022

The joint committee collected the ETP outlet analysis results of the monthly monitoring from OCEMS, for the period of Septemebr'2022 to November'2022 to ascertain the effluent quality of the treated effluent of the industry operated ETP. The analysis result of the same, are depicted in the below Table-18 & 19.

23/2/14

Table-18: Analysis results of ETP at M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Talaja

Sl. No.	Treated Effluent quality Parameter	Sept'2022 (in mg/l, except pH)		Oct'2022 (in mg/l, except pH)		Nov'2022 (in mg/l, except pH)	
		Max	Min	Max	Min	Max	Min
1.	pH	7.56	7.72	7.52	7.71	7.49	7.67
			7.2		7.38		7.28
2.	Total Suspended Solids	17.35	23.31	9.63	12.18	9.76	12.94
			9.2		8.28		8.08
3.	Ammoniacal Nitrogen as N	23.6	34.47	18.7	26.11	16.33	22
			17.17		15.39		11.02
4.	Nitrate Nitrogen as N	13.42	14.32	12.52	14.29	11.92	14.31
			10.57		10.71		9.04
5.	BOD	34.63	49.16	24.38	51.55	23	31.49
			25		17.75		19.2
6.	COD	38.74	49.72	38.21	53.3	47.59	92.43
			26.05		29.97		31.87
7.	Fluoride as F	0.52	1.02	0.22	0.59	0.14	0.22
			0.25		0.06		0.07

Table-19: Analysis results of ETP at M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDCTalaja

S. No.	Treated Effluent quality Parameter	Sept'2022 (in mg/l, except pH)		Oct'2022 (in mg/l, except pH)		Nov'2022 (in mg/l, except pH)	
		Max	Min	Max	Min	Max	Min
1.	pH	7.43	7.9	7.5	7.8	7.5	7.6
			6.3		7.1		7.3
2.	Total Suspended Solids	52.3	66	45.9	75	54.1	78
			40		37		42
3.	Ammoniacal Nitrogen as N	9.6	14	11.6	20	7.88	13
			7		7		6
4.	BOD	37.9	60	38.7	56	33	49
			23		23		18
5.	COD	112.47	187	88.9	106	79.6	94
			71		71		64
6.	Fluoride as F	0	0.01	0	0.01	0	0.01
			0		0		0

7.4 ANALYSIS RESULTS OF GRAB SAMPLE TAKEN BY THE JOINT COMMITTEE FROM ETP AT M/S SMARTCHEM TECHNOLOGIES LIMITED, PLOT NOS.K-1,K-1 (PART-1), K-1 (PART-2), MIDC TALOJA

In order to assess the quality of the ETP treated effluent so as to ascertain its compliance with the consented MPCB standards, the joint committee collected the grabs samples from the different inlets and from the final ETP outlet. Total of 4 no. of grab effluent samples were collected- 03 nos. of samples were of the inlet streams i.e. COD stream, Ammonical-Nitrogen stream and Phosphate stream, so as to determine the characteristics of different effluent streams; 01 no. sample from the ETP common outlet, so as to ascertain the final

29/2/14

treated effluent characteristics. The grab effluent samples of ETP, collected during the joint committee visit was analysed at MPCB Regional Laboratory, Navi Mumbai. The analysis results of the inlet & final outlet of ETP is depicted in the below Table-20 and the copy of analysis results of the same is given at Annexure-IV.

Table-20: Analysis results of grab effluent samples of inlet of ETP and final outlet of ETP.

S. No.	Treated Effluent quality Parameter	ETP inlet from COD stream (in mg/l, except pH)	ETP inlet from Nitrate & Ammonia stream (in mg/l, except pH)	ETP inlet from Phosphate stream (in mg/l, except pH)	ETP outlet (in mg/l, except pH)
1.	pH	7.5	12	3.5	7.9
2.	Total Suspended Solids	18	24	30	16
3.	Oil & Grease	BDL	BDL	BDL	BDL
4.	Ammoniacal Nitrogen as N	12.66	2830	10220	43.8
5.	Total Kjeldhal Nitrogen as N	30.8	-	-	96.6
6.	Nitrate Nitrogen as N	2.25	498	11500	18.75
7.	Dissolved Phosphate as P	4.81	5.67	0.05	6.76
8.	BOD	15	24	42	11
9.	COD	40	52	ND	28
10.	TDS	148	5103	67909	1800
11.	Fluoride as F	0.70	0.48	0.45	0.08

The total treatment capacity of both the ETPs combined is 5,591 CMD, against the total consented effluent generation quantity of 4,131.78 CMD and an average actual effluent generation quantity of 3,364.47 CMD [avg. of effluent generation in 2021-22 and 2022-23(till Oct'22)], hence it can be construed that the ETPs provided by the industry is of adequate capacities to handle the effluent generation.

From the analysis of ETP treated effluent quality, it can be interpreted that the effluent discharged by the industry is within the MPCB prescribed standards. Based on the analysis of the treated effluent quality of the ETPs, considering the monthly effluent analysis carried out by MoEF&CC approved laboratory, OCEMS data of ETP outlets, and the grab sample collected by the joint committee, it is observed that the industry is in compliance with the MPCB consent conditions. However, higher concentration of total kjeldhal Nitrogen was observed in the grab sample collected by the joint committee, wherein against the norm of 75 mg/l, the concentration in the grab sample was found to be 96.6 mg/l.

25/2/14

7.5 HAZARDOUS WASTE GENERATION AND MANAGEMENT

The joint committee verified the compliance of conditions of HOWMR, 2016 by collection and analysis of manifest documents, Form-3 and Form-4 during 2021-22 till date of inspection.

7.5.1 HAZARDOUS WASTE GENERATED AND DISPOSED IN 2021-22

Hazardous waste generated and disposed in 2021-22 at DFPCL (i.e. M/s Deepak Fertilisers & Petrochemicals Corporation Limited, Plot Nos.K-1 Part-1, K-2, K-3, K-4, K-5 & K-6, MIDC Taloja, Tal.- Panvel, Dist.- Raigad) and STL-K1 (i.e. M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Taloja, Tal.- Panvel, Dist.- Raigad).

S. No.	Type of Hazardous waste	DFPCL		STL (K-1)		Disposal method
		Consented Quantity	Generation quantity	Consented Quantity	Generation quantity	
1.	5.1 Used / spent oil	15 KL/A	20.6 KL*	80 KL/A	73 KL	Sale to authorized party - M/s. AL Hind Lubricants
2.	5.2 Waste / residue containing oil	1.1 MT/A	1.58 MT*	2.8 MT/A	0	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
3.	5.2 Used oil filter (nonmetallic)	15 MT/A	15 MT	15 Nos./Y	-	Mode of disposal could not be verified as no record maintained on disposal
4.	17.2 Spent Platinum Rhodium catalyst	35 Kg/A	0.035 kg	35 Kg/A	0	
5.	17.2 Spent / used De-Nox catalyst (once in 6 years)	3 MT/A	3 MT	3.5 MT/A	0	
6.	17.2 Iron Oxide catalyst	-	-	5.46 MT/A	0	-
7.	17.2 Nickel catalyst from reformer	-	-	4.54 MT/A	0	-
8.	17.2 Zinc Oxide catalyst	-	-	4.75 MT/A	4.25 MT	Sale to authorized party- M/s. Bravo Agro
9.	18.1 Spent Catalyst	48.34 MT/A	61.26 MT*	-	-	Sale to authorized party- M/s. Bravo Agro; Disposed at CHWTSDF - M/s. Mumbai Waste

26/214

						Management Ltd.
10.	33.1 Discarded containers/ liners	-	-	115 MT/A	0	Sale to authorized party
11.	33.1 Empty barrels / containers/ liners contaminated with hazardous chemicals / wastes	110 Nos./ Y	110 Nos.	-	-	Mode of disposal could not be verified as no record maintained on disposal
12.	33.1 Used containers	1000 Nos./ Y	1000 Nos.	1012 Nos./ Y	0	Mode of disposal could not be verified as no record maintained on disposal
13.	33.1 Spray Cans	50 Nos./ Y	50 Nos.	50 Nos./ Y	0	Mode of disposal could not be verified as no record maintained on disposal
14.	34.1 Chemical-containing residue arising from decontamination	-	-	2 MT/A	0	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
15.	35.1 KMNO4 sludge / process residue	30 MT/A	17.92 MT	-	-	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
16.	35.2 Spent ion exchange resin	6 MT/A	2.32 MT	6 MT/A	0	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
17.	35.3 Chemical sludge from waste water treatment	-	-	450 MT/A	179 MT	Used as filler at NPK plant

* Till August'2021 existing consent was on name of DFPCL hence overall waste disposed was on DFPCL

27/2/4

Hazardous waste generated and disposed in 2021-22 at STL-K7&8 (i.e. M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDC Taloja, Tal.- Panvel, Dist.- Raigad)

S. No.	Type of Hazardous waste	STL (K-7&8)		Disposal Method
		Consented Quantity	Generation quantity	
1.	5.1 Used / spent oil	32 Kl/A	18.45 Kl	Sale to authorized party - M/s Star Petrochem and M/s. AL Hind Lubricants
2.	5.2 Waste / residue containing oil	1.2 MT/A	0.15 MT	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
3.	5.2 Used oil filter (non-metallic)	15 Nos./Y	15 Nos.	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
4.	17.2 Spent Platinum Rhodium catalyst	30 kg/A	0	-
5.	17.2 Spent / used De-Noxcatalyst (once in 6 years)	3.5 MT	0	-
6.	33.1 Empty barrels / containers/ liners contaminated with hazardous chemicals / wastes	121 MT/A	0	-
7.	33.1 Used containers	1000 Nos./ Y	0	-
8.	33.1 Spray Cans	750 Nos./ Y	43 nos.	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
9.	34.1 Chemical-containing residue arising from decontamination	18 MT/A	7.6 MT	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
10.	35.2 Spent ion exchange resin	6 MT/A	0	-
11.	35.3 Chemical sludge from waste water treatment	50 MT/A	0	-

The joint committee team collected the Consent to Operate, Annual Environmental statement and Form-4 (w.r.t. Hazardous Waste Management Rules, 2016) of the industry for 2021-2022, based on the analysis of the same, the team found that the hazardous waste generation of the industry is within the consented maximum generation quantity, the disposal of the hazardous waste was found to be in compliance with the Hazardous Waste Management Rules, 2016. However, the team could not ascertain the mode of disposal of used oil filters (non-metallic), spent Platinum Rhodium catalyst, spent/used De-Nox catalyst, empty barrels/use container and spray cans.

7.5.2 HAZARDOUS WASTE GENERATION AND DISPOSAL IN 2022-23 (TILL NOV'2022)

Hazardous waste generated and disposed in 2022-23 at DFPCL (i.e. M/s Deepak Fertilisers & Petrochemicals Corporation Limited, Plot Nos.K-1 Part-1, K-2, K-3, K-4, K-5 & K-6, MIDC Taloja, Tal.- Panvel, Dist.- Raigad) and STL-K1 (i.e. M/s Smartchem Technologies Limited, Plot Nos.K-1,K-1 (Part-1), K-1 (Part-2), MIDC Taloja, Tal.- Panvel, Dist.- Raigad).

S. No.	Type of Hazardous waste	DFPCL		STL-K1		Disposal method
		Consented Quantity	Generation quantity	Consented Quantity	Generation quantity	
1.	5.1 Used / spent oil	15 KL/A	12.6 KL	80 KL/A	43.8 KL	Sale to authorized party - M/s. AL Hind Lubricants
2.	5.2 Waste / residue containing oil	1.1 MT/A	1.31 MT	2.8 MT/A	0	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
3.	17.2 Zinc Oxide catalyst	-	-	4.75 MT/A	1.3	Sale to authorized party- M/s. Bravo Agro
4.	18.1 Spent Catalyst	48.34 MT/A	6.85 MT	-	-	Sale to authorized party- M/s. Bravo Agro; Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
5.	35.1 KMNO4 sludge / process residue	30 MT/A	7.79 MT	-	-	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
6.	35.2 Spent ion exchange resin	6 MT/A	1.36 MT	6 MT/A	0	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
7.	15.2 Discarded asbestos	-	13.67	-	-	Disposed at CHWTSDF - M/s. Mumbai Waste Management Ltd.
B.	36.2 Spent carbon or filter medium	-	1.94	-	-	
9.	1.6 Spent catalyst and molecular sieves	-	1.77	-	-	

29/2/14

Hazardous waste generated and disposed in 2022-23 at STL-K7&8 (i.e. M/s Smartchem Technologies Limited, Plot Nos.K-7 & K-8, MIDC Taloja, Tal.- Panvel, Dist.- Raigad)

S. No.	Type of Hazardous waste	STL (K-7&8)		Disposal Method
		Consented Quantity	Generation quantity	
1.	5.1 Used / spent oil	32 KL/A	2.5 KL approx. considering 2 MT of waste oil generation & approx. waste oil density of 800 kg/M ³)	Sale to authorized party – M/s Star Petrochem and M/s. AL Hind Lubricants
2.	5.2 Waste / residue containing oil	1.2 MT/A	0.06 MT	Disposal at CHWTSDF - M/s. Mumbai Waste Management Ltd.
3.	5.2 Used oil filter (non-metallic)	15 Nos./Y	-	-
4.	17.2 Spent Platinum Rhodium catalyst	30 kg/A	-	-
5.	17.2 Spent / used De-Nox catalyst (once in 6 years)	3.5 MT	-	-
6.	33.1 Empty barrels / containers/ liners contaminated with hazardous chemicals / wastes	121 MT/A	0.3 MT	Disposal at CHWTSDF - M/s. Mumbai Waste Management Ltd.
7.	33.1 Used containers	1000 Nos./ Y	-	-
8.	33.1 Spray Cans	750 Nos./ Y	-	-
9.	34.1 Chemical-containing residue arising from decontamination	18 MT/A	4.1 MT	Disposal at CHWTSDF - M/s. Mumbai Waste Management Ltd.
10.	35.2 Spent ion exchange resin	6 MT/A	-	-
11.	35.3 Chemical sludge from waste water treatment	50 MT/A	-	-

Based on the analysis of Form 3 (w.r.t. Hazardous Waste Management Rules, 2016), Hazardous Waste manifests & CTOs submitted by the Industry, it was observed that the industry as of date (till Nov'2022) is in compliance with the provision of consent to operate granted to it by MPCB, with respect to the generation and utilization/disposal of Hazardous waste.

7.6 ENVIRONMENT CLEARANCE – COMPLIANCE DETAILS

Industry has obtained environmental clearance from MOEF, New Delhi while letter dtd. 24.02. 2006 for Iso Propyl Alcohol (IPA, 70,000 MPTA) and vide F. No. J-11011/320/2012-IA-II(I) dated 12/10/2015 for the expansion of NPK Fertilizer Manufacturing Unit.

The project was inspected by IRO, MoEF&CC on 25/06/2013, 28/12/2016 and made certain observations/ non-compliances on green belt development, submission of compliance report, monitoring of HCL, HC and Fluoride levels. PP has submitted Action taken report and informed started monitoring of HCL, HC and Fluoride, installed on line sensors to monitor HC & Ammonia in the plants for fugitive emission monitoring, submits compliance/monitoring report regularly. The project was again inspected on 07/12/2022. Following are the observations/remarks:

EC condition	Compliance reported by the PP			Remarks
Green belt shall be developed in 33 % of the plant area. Selection of plant species shall be as per the CPCB guidelines.	<p>The details of green belt development are depicted in the below Table.</p> <p>The Company further informed that they have plan to plant more than 500 plant in FY 2023-24 as part of gapplantationinconsultationwithforestdept./botanyexpert,thiswillalsoaddressgapplantation.</p>			<p>There are an ornamental/ aesthetic plants within the premises. Since plantation within a chemical unit plays different role hence suggested that the company shall consider gap plantation inside and along the boundary with suitable plants in consultation with Botany experts/ forest department.</p> <p>The action plan with time schedule shall be submitted to MoEFCC /MPCB within a Month from the receipt of this report.</p>
	Parameter	DFPCL	STL-K1	STL-K7& K8
	Total Plot area (in Sqm)	1,35,420	1,76,196.22	4846 (open space)
	Total Green belt area (in Sqm)	44,866	59,143	1696

31/2/14

Total Green belt area- inside premises (in Sqm)	27,056.63	14,114.698	1696
Total Green belt area- outside premises (in Sqm)	17,809.21	45,028	-
% of green belt on plot/open area	33.13	33.72	35

All the consented entities of the industry have maintained the required portion of its plot area as green belt. The industry has maintained green belts within, outside and along the periphery of its premises. The industry has also developed additional green belts of 9591 sqm in the adjacent MIDC plot no. OS 16 & OS 17; and of 20,000 sqm in Davdi village, near the Taloja MIDC area.

<p>The project authorities shall strictly comply with rules and regulations under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October 1994 and January 2000 and Hazardous Wastes (Management and Handling) Rules, 2003. Authorization from the State Pollution Control Board must be obtained for collection/treatment/storage/disposal of hazardous wastes.</p>	<p>PP informed that hazardous wastes mainly include Used Oil, catalysts, residues, contaminated insulation etc. which are generated during major break down and shutdown or while replacing the catalyst or oils. Rest of the material kept in the plant is work in process (WIP) materials. The waste generated during plant shutdowns is disposed immediately.</p> <p>There is other waste like contaminated cotton waste, contaminated drums, etc. which are generated periodically and stored in central hazardous waste storage shed. The hazardous waste found on road was in process of disposal.</p> <p>The hazardous wastes are disposed with compliance of all regulations of waste management & as per condition stipulated in CTO</p>	<p>The size of hazardous waste storage yard is not compatible with the quantity of generation; further materials have been stored on road. PP should augment the storage capacity of HW as well as other materials. Taking in to consideration of Safety and space congestion, PP should consider the storage of all HW in common facility instead of storage of different HW in concerned plant shed.</p> <p>The Company shall be extra vigilant and ensure safety at</p>
---	---	--

		<p>all times by following the best Safety/ Health and Environment management practices like imparting regular trainings to staff and personnel, regular calibration and conduct of regular checks of monitoring equipment's/ devises/pipeline s/hazardous and flammable material storage areas/ tanks etc.; conduct of mock drills including preparation of on-site and off-site emergency plans and also sharing the same with local authorities and updating of disaster management strategies from time-to-time for addressing any eventualities.</p>
<p>A detailed scheme for rainwater harvesting shall be prepared and</p>	<p>Rainwater harvesting has been provided for two buildings and the collected rain water is being used for cooling tower water makeup.</p>	<p>The PP shall consider establishment</p>

implemented to recharge ground water.		of a tank /pond for the collection and usage of storm water instead of discharging outside.								
Arrangement shall be made that effluent and storm water do not get mixed.	<p>PP informed that during monsoon period, the storm water is not directly discharged outside the industry, intermittent water in the storm drain is treated in ETP, which has adequate capacity to treat the same, after first few showers, the rainwater released through the storm water drain. ETP operations capacity is adequate to handle the water intermittently collected from the storm drain. According to PP,</p> <table border="1" data-bbox="550 747 832 1241"> <tr> <td>Designed capacity of ETP</td> <td>4800CMD</td> </tr> <tr> <td>Operational capacity of ETP</td> <td>4800CMD</td> </tr> <tr> <td>Average effluent load on ETP</td> <td>3300CMD</td> </tr> <tr> <td>Spare capacity available with ETP</td> <td>1500CMD</td> </tr> </table>	Designed capacity of ETP	4800CMD	Operational capacity of ETP	4800CMD	Average effluent load on ETP	3300CMD	Spare capacity available with ETP	1500CMD	
Designed capacity of ETP	4800CMD									
Operational capacity of ETP	4800CMD									
Average effluent load on ETP	3300CMD									
Spare capacity available with ETP	1500CMD									
Proper Housekeeping programmes shall be implemented.	Five S activity is being followed up rigorously	There is storage of materials on road. Being a chemical unit having potential for causing hazard, the roads should be free from any obstruction and hence PP should not store any material on road.								

7.7 WORK ZONE AIR QUALITY ANALYSIS

The joint committee collected the recent work zone emission monitoring results, carried out by MoEF&CC approved laboratory. Based on the analysis of the work zone monitoring results with respect to the identified area specific pollutant namely Isopropyl Alcohol (IPA),

34/214

Total dust, Respirable dust, Ammonia, methane, Methanol, Propene, Propylene, Butane, Butene and Butadiene, it was found that the workzone air quality is within the permissible limits of the Factories Act, 1948 and OSHA. Copies of the work zone air quality reports are attached as **Annexure-V**.

7.8 EMPLOYEE HEALTH CHECKUP AND FITNESS STATUS

The industry carries out regular health checkup of its employed manpower i.e. both for its permanent and contractual employees, the health checkups are conducted annually and the records for the same are maintained as per Form 7 of The Factories Act, 1948. The joint committee team collected the recent summary Form 7 reports of the industry, wherein it was observed that 1077 employees (which include 598 permanent employees and 249 contractual employees from 37 contractual associates) had undergone health checkups and were found fit for duty. A copy of the Form-7 is attached as **Annexure-VI**.

8 OTHER OBSERVATIONS OF JOINT COMMITTEE

8.1 STORM WATER MANAGEMENT: THE DISPOSAL OF STORMWATER FROM THE PLANT INTO THE RIVER MAY CAUSE CONTAMINATION

Response of Industry: The industry has informed that during monsoon period, the storm water is not directly discharged outside the industry; intermittent water in the storm drain is treated in ETP, which has adequate capacity to treat the same, after first few showers, the rain water released through the storm water drain. ETP operations capacity is adequate to handle the water intermittently collected from the storm drain. Kindly refer section 7.3 & 7.5, as above w.r.t. adequacy details of ETP. The supportive documents on the above such as design of ETP, Flow meter readings etc. were verified by the Joint Committee. However, the industry shall establish a **tank /pond for the collection and usage of storm water instead of discharging outside.**

8.2 LEAK DETECTION OF AMMONIA: The Joint Committee noted that the ammonia smell is high near the Ammonia storage tank.

Response of the industry: The industry has informed that odour threshold of ammonia is very low at 1.5 ppm which is much lower than its TLV level i.e., 25 ppm, thus much below the limit. Though ammonia in the atmosphere is well below the TLV value but due to very low odour threshold one can sense the smell even at 1-2 ppm. However, the industry has taken prompt leak detection program for ammonia. For leak detection eight fixed gas detectors are installed near tanker and loading/unloading area which gives alarm at control room. In addition, there are 4 portable (handheld detectors) which is used by plant personnel to detect leakages.

Remarks of Joint Committee: The Company shall be extra vigilant and ensure safety at all times by following the best Safety/ Health and Environment management practices like imparting regular trainings to staff and personnel, regular calibration and conduct of

regular checks of monitoring equipment's/ devises/pipelines/hazardous and flammable material storage areas/ tanks etc.; conduct of mock drills including preparation of on-site and off-site emergency plans and also sharing the same with local authorities and updating of disaster management strategies from time-to-time for addressing any eventualities.

8.3 HAZARDOUS WASTE MANAGEMENT: The Joint Committee noted that the size of hazardous waste storage yard is not compatible with the quantity of generation, further materials have been stored on road. **Response of the industry:** The industry has informed that hazardous wastes mainly include used Oil, catalysts, residues, contaminated insulation etc. which are generated during major break down and shutdown or while replacing the catalyst or oils. Rest of the material kept in the plant is work-in-process(WIP)materials. The waste generated during plant shutdowns is disposed immediately. There are other wastes like contaminated cotton waste, contaminated drums, etc. which are generated periodically and stored in central hazardous waste storage shed. The hazardous waste found on road was in process of disposal.

Remarks of Joint Committee: PP should augment the storage capacity of HW as well as other materials. Being a chemical unit having potential for causing hazard, the roads should be free from any obstruction and hence PP should not store any material on road.

8.4 ENVIRONMENTAL MANAGEMENT CELL: The Joint Committee opined that being a Chemical unit, the present Environmental Management Cell shall be more active and vigilant and carry out periodical audit for further improvement of Environment.

Response of the industry: The Company informed that the Environment Management Cell headed by Sr. GM-EHS and assisted by AGM Environment, Manager-Environment, Manager-ETP and ETP-Lab chemist. The Sr. GM- EHS reports directly to the Works In-charge. The Environmental cell is regularly carrying out audits and studies.

9.0 CONCLUSIONS

As per the liberty granted by the Hon'ble NGT vide its order dated 26/09/2022, the joint committee requested the applicant to associate during its inspection. However, the applicant appeared at MPCB office and submitted his oral representation before the joint committee. Accordingly, the joint committee heard the representation of the applicant at MPCB office. Based on the submissions made by the applicant during the said hearing, the prima facie the issues raised by the applicant are related to environmental pollution particularly air pollution by M/s Deepak Fertilizers & Petrochemicals Corporation Ltd., and highlighted that the said industry is emitting various types of pollutants and not adhering to the prescribed standards. Also, mentioned that the industry is not complying with the mandatory conditions of consent to operate and environmental clearance. Further, mentioned that the employees working in the said industry are exposed to various types of pollutants and raised about their health concerns as well as nearby settlements. Accordingly, the joint committee carried-out inspection cum monitoring of source emission, process emission of operational stacks & vents, collected grab effluent samples of inlet & out let of ETP. Besides, the joint committee verified the compliance conditions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016, environmental clearance and also collected & analysed the OCEMS data of effluent, emission, CAAQM data as well as its comparison with that of the third party data monitored through MoEF&CC approved lab.

It is observed that MPCB had taken various actions in terms of issuing show-cause notice, proposed directions and directions u/s 33 A of the Water (Prevention and Control of Pollution) Act, 1974 and 31 A of the Air (Prevention and Control of Pollution) Act, 1981 against the said industry in past i.e. during July, 2020 to September, 2022 based on the non-compliances especially w.r.t. discharge of acidic effluents into nearby natural drain, which flows into River Kasardi; not making adequate arrangements for digital display of CAAQM data; fugitive emissions & odour from WNA plant; and non-functioning of NOx OCEM sensor WNA-II plant. Accordingly, MPCB had forfeited the bank guarantee of Rs. 5 lakhs & 25 lakhs and subsequently imposed additional/fresh bank guarantee of Rs. 10 lakhs & 50 lakhs from time to time towards the compliance to achieve the various directions issued from time to time and also towards achieving the consent conditions. Copies of various directions issued by MPCB are given at **Annexure-VII**.

Further, based on the time-bound compliance submitted by the industry and upon verification of the same by MPCB followed by hearing conducted to the industry; MPCB has observed the compliance of directions issued therein. The summary of compiled information of directions and its compliance as submitted by MPCB is given at **Annexure-VIII**. Some of the photographs taken during the joint committee inspection is given at **Annexure-IX**.

Based on the source emission & process emission monitoring carried-out at the operational stacks/vents of 9 nos., it is observed that the exceedances with respect to Particulate Matter (PM) emission in Boiler-D and HRSG-2 stacks i.e. concentration of PM was found to be 20 mg/Nm³ & 21 mg/Nm³ in Boiler-D and HRSG-2 > 10 mg/Nm³. Whereas, the pollutants concentration from the remaining monitored stacks/vents are observed to be within the MPCB prescribed standards.

Based on the analysis results of ambient air quality data collected during September, 2022 to November, 2022 monitored through MoEF&CC approved laboratory and also from Continuous Ambient Air Quality Monitoring Stations (CAAQMS), it can be interpreted that the ambient air quality inside the plant premises is in compliance with the National Ambient Air Quality standards (NAAQS), except at two locations viz. near the Plant main gate area and NPK plant during November, 2022. Wherein, monthly avg. concentration of PM₁₀ and PM_{2.5} was found to be 179.26 µg/m³ & 131.63 µg/m³ near the plant main gate area, and 144.16 µg/m³ & 83.51 µg/m³ near the NPK plant area, which is found to be exceeding the 24 hourly average concentration of 100 µg/m³ & 60 µg/m³.

The industry has provided two ETPs, the combined design capacity is 5,591 CMD, against the total consented effluent generation quantity of 4,131.78 CMD. The average actual effluent generation quantity is about 3,364.47 CMD [avg. of effluent generation in 2021-22 and 2022-23 (till Oct'22)]. Hence, it may be interpreted that the ETPs provided by the industry is of adequate capacities to handle the effluent generation. The joint committee collected total 4 no. of grab effluent samples from the inlet streams of ETP i.e. COD stream, Ammonical-Nitrogen stream & Phosphate stream and grab effluent sample from the common outlet of ETP. The analysis results of the grab effluent sample of final outlet of ETP reveal that concentration of all the monitored parameters are within the MPCB prescribed standards except Kjeldhel Nitrogen i.e. 96.6 mg/l > 75 mg/l.

Based on the Annual Environmental statement and Form-4 (w.r.t. HOWMR, 2016) of the industry for 2021-2022, based on the analysis of the same, the joint committee found that the hazardous waste generation of the industry is within the consented maximum generation quantity. The disposal of the hazardous waste was found to be in compliance with the HOWMR, 2016. However, the industry didn't provide the disposal details/records for disposal of used oil filters (non-metallic), spent Platinum Rhodium catalyst, spent/used De-Nox catalyst, empty barrels/use container and spray cans.

Overall remarks of Joint Committee: The Joint Committee suggests following action plan for further improvement in environmental performance:

- Minimization of effluent generation / discharge
- Water conservation / optimization of Cooling towers.

- Reduction of N_2O emission from Nitric Acid plant.
- Reduction of Particulate matter emissions
- Strengthening of storm drain network
- Waste reduction as part of Sustainability initiative
- Plantation as part of Sustainability initiative.
- Energy conservation in WNA plant to reduce energy intensity by 5%.
- Steam condenser recovery to reduce water use by 10%
- Plastic waste management as preapproved EPR plan from CPCB.

There is storage of materials on road. Being a chemical unit having potential for causing hazard, the roads should be free from any obstruction and hence PP should not store any material on road. The Company shall be extra vigilant and ensure safety at all times by following the best Safety/ Health and Environment management practices like imparting regular trainings to staff and personnel, regular calibration and conduct of regular checks of monitoring equipment's/ devises/pipelines/hazardous and flammable material storage areas/ tanks etc.; conduct of mock drills including preparation of on-site and off-site emergency plans and also sharing the same with local authorities and updating of disaster management strategies from time-to-time for addressing any eventualities.

10 RECOMMENDATIONS

In view of the above:

The joint committee opined that the industry may be directed through MPCB for implementation of following points along with time bound action plan.

- a. The industry to explore effluent source reduction practices of nitrogen and phosphorus streams. Also, to carry-out adequacy assessment report of the ETP through a reputed Govt. institute/Govt. Engineering College and accordingly augment the unit operations/unit processes of ETP so as to achieve the MPCB prescribed discharge standards for TKN.
- b. The industry should ensure periodic O&M of installed APCDs to the stacks of Boiler-D and HRSG-2.
- c. The industry shall consider construction of a guard tank/pond for the collection of storm water and its subsequent usage of storm water for the utility and ancillary activities.
- d. Taking in to consideration of safety and space congestion, the industry should store all hazardous waste in a designated and covered common facility/shed instead of storage of different hazardous waste within the concerned

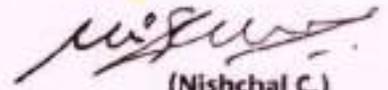
39/214

plant/process shed. The industry should augment the existing hazardous waste storage shed of adequate capacity.

- e. There are an ornamental/ aesthetic plants within the premises. Since plantation within a chemical unit plays different role hence suggested that the company shall consider gap plantation inside and along the boundary with suitable plants in consultation with Botany experts/ forest department. The action plan with time schedule shall be submitted to MoEFCC /MPCB within a Month from the receipt of this report.



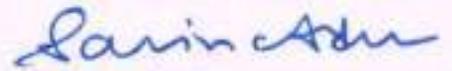
(E. Thirunavukkarasu)
Scientist 'E'
Integrated Regional Office, MoEF&CC, Nagpur



(Nishchal C.)
Scientist 'D'
CPCB, RD-Pune



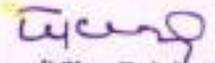
(K.B. Gawade)
Deputy Municipal Commissioner
Representative of
Municipal Commissioner, Panvel



(Sachin Adkar)
Sub-Regional Officer,
MPCB, Navi Mumbai-III



(D.B. Patil)
Regional Officer, MPCB, Navi Mumbai



(Vijay Talekar)
Tahsildar, Panvel
Representative of
District Collector, Raigad

40/214

41/214

Item No.07

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH**

(By Video Conferencing)
Original Application No.589/2022

Brahmanand Tiwari ...Applicant

Versus

State of Maharashtra ...Respondent

Date of hearing: 16.09.2022

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None.

Application is registered based on a Letter Petition received by Email.

ORDER

1. Mr. Brahmanand Tiwari, Editor-In-Chief and Senior Journalist representing a cross section of the press and broadcast media, has sent the present letter petition, which has been treated and registered as original application, complaining against MPCB for their lax monitoring of illegal chemical factories operating in Taloja MIDC especially big corporates like Deepak Fertilizers and Petrochemicals Corporation Ltd.
2. The applicant has submitted that environmental concerns have grown over the years, with much larger impacts on people's health and quality of life. Now the situation has become very pathetic in Taloja and surrounding parts. People are becoming cancer patients due to poisonous gases and are dying across neighbouring towns with unacceptable levels of air and water pollution. Noxious and poisonous pollutants are being released in the air everyday across the Taloja MIDC. The management of municipal solid waste, biomedical waste, e-waste and hazardous chemical waste are some of the areas that require sustained efforts from all the stakeholders.

42/214

Corporates like Deepak Fertilisers And Petrochemicals Corporation Limited have not been adhering to pollution prevention norms and are least bothered about the severe health repercussions caused by them. About 77 per cent of such industries contribute to water pollution while 15 per cent to air pollution and the remaining eight per cent to both air and water pollution. Deepak Fertilisers And Petrochemicals Corporation Limited, a manufacturer of Nitric Acid, Iso Propyl Alcohol (IPA), food grade Liquid Carbon Dioxide and Methanol which comes under the red category, is violating polluting norms. Pollutants are being released from industries in Taloja MIDC area, which is posing a health hazard to residents of the neighboring Kharghar and Taloja. Cases of bronchitis and respiratory diseases are on the rise. MPCB and the Government have not taken initiative to conduct the check. Strict action needs to be taken against offenders/companies .

3. This Tribunal is empowered to *suo moto* take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in First Schedule of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in **Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897**. This Tribunal can also take cognizance of such cases on the basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation.

4. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representative of Regional Office of MoEF & CC at Nagpur, CPCB, Commissioner, Municipal

O. A. No. 589/2022

Brahmanand Tiwari Vs. State of Maharashtra

-3-

Corporation of Navi Mumbai, State PCB and Collector, Navi Mumbai and direct the same to meet, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

5. In case the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to:-

(i) the concerned Project Proponents to enable them to comply with the recommendations in the report of the Joint Committee or file objections against the observations/recommendations in the same and file their response before this Tribunal if so desired by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF within one month from the date of receipt of a copy of the report of the Joint Committee; and

(ii) the concerned Statutory Authorities including Regional Office of MoEF & CC at Nagpur, CPCB, Commissioner, Municipal Corporation of Navi Mumbai, State PCB and Collector, Navi Mumbai to enable them to take appropriate remedial action by giving notice to/hearing the concerned project proponents and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and for protection and improvement of environment and submit their action taken report by e-mail at judicial-ngt@gov.in preferably in

O. A. No. 589/2022

Brahmanand Tiwari Vs. State of Maharashtra

-4-

the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF within one month from the date of receipt of a copy of the report of the Joint Committee.

List for further consideration on 22.12.2022.

A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Regional Office of MoEF & CC at Nagpur, CPCB, Commissioner, Municipal Corporation of Navi Mumbai, State PCB and Collector, Navi Mumbai by e-mail for compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 16, 2022
AG



Maharashtra Pollution Control Board
611f4e79a1afd24da82ed05a

45/214
Annexure-II

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/L.S.I (R25)

No:- Format 1.0/CAC/UAN No.0000108011/CR - 2108001156

Date: 20/08/2024

To,
M/s Deepak Fertilizers & Petrochemicals Corporation
Limited, Plot Nos. K-1 Part-1, K-2, K-3, K-4, K-5 & K-6,
MIDC Taloja, Tal. Panvel, Dist. Raigad.



Your Service is Our Duty

Sub: Grant of renewal of Consent to Operate after demerger.

- Ref:**
1. Environment Clearance accorded vide F. No. J-11011/218/2004-IA II (I) dtd. 24.02.2006.
 2. Previous Consent to Operate accorded vide No. Format 1.0/CAC/ UAN No. 0000094852/ CR-2011001174 dtd. 24.11.2020.
 3. NCLT order dtd. 30.03.2017.
 4. Consent to Operate amendment application UAN No. 0000005591 dtd. 16.12.2020.
 5. Minutes of Consent Appraisal Committee meeting held on 21.05.2021 & 02.06.2021.

Your application No.MPCB-CONSENT-0000108011 Dated 05.02.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016, and Biomedical Waste Management Rule, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/03/2026**
2. **The capital investment of the project is Rs.643.7617 Crs. (As per C.A Certificate submitted by industry Previous C.I. Rs. 2510.99 Crs - Decrease in C.I. due to demerger Rs. 1867.22 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Hand Sanitizer (By mixing & blending only)	7200	MT/A
2	METHANOL	99996	MT/A
3	LIQUID CO2	72000	MT/A
4	WEAK NITRIC ACID (Plant No. 3)	99000	MT/A
5	CONCENTRATED NITRIC ACID (Plant Nos. 1,2 and 3)	129600	MT/A
6	Iso Propyl Alcohol	70200	MT/A



Maharashtra Pollution Control Board
611f4e79a1afd24da82ed05a

46/214

Sr No	Product	Maximum Quantity	UOM
7	Di Iso Propyl Ether (DIPE) (FOR DRUM FILLING OPERATION (PACKAGING OPERATION ONLY)	15000	MT/A
8	ISO PROPYL ALCOHOL (FOR DRUM FILLING OPERATION (PACKAGING OPERATION ONLY)	15000	MT/A
9	Electricity power GT-1, 2 and 5 (Gas based excluding DG Sets)	16.9	MW
10	STEAM	696	MT/Day
11	CRUDE DIPE	1440	MT/A
12	Crude IPA/ NPA mixture	1080	MT/A
13	Propane	33000	MT/A

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1515.86	As per Schedule-I	Sent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, MIDC Talaja
2.	Domestic effluent	51.5	As per Schedule-I	Sent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, MIDC Talaja

5. Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Methanol Primary Reformer	1	As per Schedule -II
2	S-2	Weak Nitric Acid plant-3	1	As per Schedule -II
3	S-3	Boiler-A & B	1	As per Schedule -II
4	S-4	Boiler-C	1	As per Schedule -II
5	S-5	Boiler-D	1	As per Schedule -II
6	S-6	Heat Recovery steam generator 1 - Attached to Gas Turbine 1	1	As per Schedule -II
7	S-7	Heat Recovery steam generator 2 - Attached to Gas Turbine 2	1	As per Schedule -II
8	S-8	Heat Recovery steam generator 5 - Attached to Gas Turbine 5	1	As per Schedule -II
9	S-9	DG Set (200 KVA) - IPA Plant	1	As per Schedule -II
10	S-10	DG Set (1000 KVA) - Methanol Plant	1	As per Schedule -II
11	S-11	IPA Flare Stack	1	As per Schedule -II



Maharashtra Pollution Control Board
611f4e79a1afd24da82ed05a

47/214

6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	CANTEEN FOOD WASTE	2190	Kg/Annum	Composting (in house or through Auth. agency)	Used as manure
2	PAPER WASTE, CARTOON	730	Kg/Annum	NA	Sale to Auth. Party/ Vendor
3	PACKAGING WASTE	547.5	Kg/Annum	NA	Sale to Auth. Party/ Vendor
4	INSULATION WASTE	20	MT/A	Landfill	CHWTSDF
5	SPUN FILTERS	1	MT/A	Incineration/ Landfill	CHWTSDF

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	15	KL/A	Recycle	Sale to Auth. Party/ Recycler/ CHWTSDF
2	5.2 Wastes or residues containing oil	1.1	MT/A	Incineration	CHWTSDF
3	18.1 Spent catalyst	48.34	MT/A	Recycle/ Landfill	Sale to Auth. Party/ Recycler/ CHWTSDF
4	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	110	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
5	35.1 KMNO4 Sludge/ Process residue	30	MT/A	Recycle/ Secured Landfill after treatment	Sale to Auth. Party/ CHWTSDF
6	33.1 Spray Cans	50	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
7	33.1 Used Containers	1000	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
8	17.2 Spent platinum Rhodium catalyst	35	Kg/Annum	Recycle	Sale to Auth. Party/ CHWTSDF
9	17.2 Spent / Used Denox catalyst (once in 6 year)	3	MT	Recycle	Sale to Auth. Party/ CHWTSDF
10	35.2 Spent ion exchange resin (DM Resin)	6	MT/A	Recycle / Incineration	Sale to Auth. Party/ CHWTSDF



98/214

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
11	5.2 Used oil filter (non-metallic)	15	MT/A	Incineration	CHWTSDF

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	LEAD ACID BATTERIES	20.00	Nos./Yr	Sale to Auth. Party/ Recycler
2	NI-Cd BATTERIES	100.00	Nos./Yr	Sale to Auth. Party/ Recycler/ CHWTSDF
3	DRY CELL BATTERIES	100.00	Nos./Yr	Sale to Auth. Party/ Recycler/ CHWTSDF

Specific Conditions for used Batteries:

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E- Waste	2.00	MT/A	Sale to Auth. E-waste Handler/ Recycler

10. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:**

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	20.00	Yellow colored non-chlorinated plastic bags or containers	CBMWTSDF
2	Red	Contaminated waste (Recyclable)	5.00	Red colored non chlorinated plastic bags or containers	CBMWTSDF
3	White (Translucent)	Waste sharps including Metals	5.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF
4	Blue	a) Glassware	20.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDF

- The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.



84

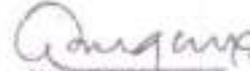
Maharashtra Pollution Control Board

611f4e79a1afd24da82ed05a

49/014

13. Industry shall send effluent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, K-1 Part-1, K-1 Part-2, MIDC Talaja for treatment to achieve Consented standards.
14. Industry will be held jointly and severally responsible for operation and maintenance of the ETP and, in case, if JVS results exceeds Consented standards, then both unit i.e. M/s Deepak Fertilizers & Petrochemicals Corporation Ltd. and M/s Smartchem Technologies Limited will be held equally & jointly responsible.
15. Industry shall comply with the conditions stipulated in interim directions on 17.09.2020.
16. Industry shall comply with the conditions stipulated in the Environment Clearance dtd. 24.02.2006.
17. PP shall submit/extend the existing BG of Rs. 25.0 Lakh towards compliance of consent conditions

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500.00	MPCB-DR-4532	23/02/2021	NEFT
2	2510990.00	MPCB-DR-4780	31/03/2021	RTGS

Consent to Operate fees of Rs. 35,90,100/- paid vide TXN1705000748 dtd. 08.05.2017 for application UAN No. 000026241 is adjusted for this application. Also, additional Consent to Operate fees of Rs. 39,26,127/- for this application is adjusted from the balance fees of Rs. 2,25,98,920/- of Consent No. Format 1.0/CAC/UAN No. 000094852/CR-2011001174 dtd. 24.11.2020. Consent fees of Rs. 1,21,35,500/- is adjusted for M/s Smartchem Technologies Ltd., Plot No. K-1, K-1 Part-1 & K-1 Part-2 (Application UAN No. 0000108040) & Consent fees of Rs. 65,35,756/- is adjusted for M/s Smartchem Technologies Ltd., Plot No. K-7 & K-8 (Application UAN No. 0000107922). Balance Consent fees of Rs. 1,537/- will be considered at the time of next renewal.

Copy to:

1. Regional Officer, MPCB, Navi Mumbai and Sub-Regional Officer, MPCB, Talaja
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose.



50/2/14

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A) As per your application, you have proposed to send 1515.86 CMD industrial effluent to ETP of M/s Smartchem Tech. Ltd., Plot Nos. K-1, K-1 Part-1, K-1 Part-2, MIDC Talaja having designed capacity of 4800 CMD comprising of Process Waste Collection Tank, Collection Tank (Phosphatic Effluent), Reaction Tank-I, Clariflocculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-IIA, Reaction Tank-IB, Ammonia Stripper-I Collection Tank, Reaction Tank-II, Denitrification Tank (Stage-I), Denitrification Tank (Stage-II), Clarifier, Denitrification Tank (Stage-II), Clarifier, Denitrification Tank (Stage-II), Clarifier, Dissolved Air Floatation (DAF), Final Polishing Tank.

- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.5 to 8.5
(2)	Oil & Grease	10
(3)	BOD (3 days 27°C)	100
(4)	Total Suspended solids	100
(5)	COD	250
(6)	TDS	2100
(7)	Ammoniacal Nitrogen as N	50
(8)	Total Kjeldhal Nitrogen (TKN) as N	75
(9)	Free Ammoniacal Nitrogen as N	4
(10)	Fluoride as F	10
(11)	Dissolved Phosphate as P	5
(12)	Nitrate Nitrogen as N	20

- C) The treated effluent shall be discharged into CETP for further treatment & disposal through ETP of M/s Smartchem Tech. Ltd. after confirming above standards.

2. A) As per your application, you have proposed to send 51.5 CMD domestic effluent to ETP of M/s Smartchem Tech. Ltd. for treatment & disposal.

- B) Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.



- The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	6724.00
2.	Domestic purpose	56.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1024.20
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

- The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control;

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard
S-1	Methanol Primary Reformer	Stack	30.00	Natural gas 1946 Kg/Hr	-	NO2 400 Mg/Nm ³
S-2	Weak Nitric Acid plant-3	Scrubber	60.00	-	-	NO2 400 Mg/Nm ³
S-3	Boiler-A & B	Stack	30.00	NATURAL GAS 2221 Kg/Hr	-	NOx 350 Mg/Nm ³
						PM 10 Mg/Nm ³
S-4	Boiler-C	Stack	30.50	NATURAL GAS 444 Kg/Hr	-	NOx 350 Mg/Nm ³
						PM 10 Mg/Nm ³
S-5	BOILER-D	Stack	63.00	NATURAL GAS 1644 Kg/Hr	-	NOx 350 Mg/Nm ³
						PM 10 Mg/Nm ³



87
Maharashtra Pollution Control Board
611f4e79a1afd24da82ed05a

52/211X

Stack No.	Source	APC System provided/prop osed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S-6	Heat Recovery steam generator 1- Attached to gas turbine 1	Stack	30.00	NATURAL GAS 1331 Kg/Hr	-	NOx	350 Mg/Nm ³
						PM	10 Mg/Nm ³
S-7	Heat Recovery steam generator 2- Attached to gas turbine 2	Stack	30.00	NATURAL GAS 1331 Kg/Hr	-	NOx	350 Mg/Nm ³
						PM	10 Mg/Nm ³
S-8	Heat Recovery steam generator 5- Attached to gas turbine 5	Stack	30.00	NATURAL GAS 1534 Kg/Hr	-	NOx	350 Mg/Nm ³
						PM	10 Mg/Nm ³
S-9	DG Set (200 KVA) - IPA Plant	Stack of height 3 mtrs above roof	3.00	DIESEL 33 Kg/Hr	1	SO ₂	18 Kg/Day
S-10	DG Set (1000 KVA) - Methanol Plant	Stack of height 6.5 mtrs above roof	6.50	DIESEL 166.66 Kg/Hr	1	SO ₂	80 Kg/Day
S-11	IPA Flare Stack (Burning shall be smokeless)	Stack	65.00	NATURAL GAS 1.84 Kg/Hr	-	-	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for Flares:
 1. Gas must be flared using "green burn" technologies to ensure full and effective incineration. These technologies include using the optimum size and number of burning nozzles, introducing additional air, or using steam to enhance the incineration.
 2. The flare must have a flame present at all times when emissions may be vented. The presence of a pilot flame shall be monitored using a thermocouple or equivalent device.



3. Flare stacks to be monitored remotely through a closed-circuit television (CCTV) camera at all times to avoid smoky flare. Smoke emissions during gas flaring must be minimized through effective liquid separation and recovery. Flares must be smokeless and efficient so that ambient air quality criteria are not violated.
4. Emissions of acid soot from flaring should be prevented at all times and all emissions should be free from offensive odors.
5. Unconfined combustion during flaring is prohibited (for example, burn pits, refuse, or waste disposal).
6. Industry shall monitor the quality and the volumes of gas vented at each point of venting for flaring. Industry shall keep, and make available, logs of all flaring activities and include the time, duration, and, as far as is practical, volumes of substance recovered and volumes of substances flared.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	2500000	Within 15 days	Towards O&M of pollution control systems and towards compliance of the Consent conditions	31.03.2026	31.07.2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;



54/214

4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The Energy source for lighting purpose shall preferably be LED based
6. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
7. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
8. The applicant shall maintain good housekeeping.
9. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
10. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
11. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
12. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
13. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
14. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PC-I dated. 18.11.2009 as amended.



15. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
16. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
17. The PP shall provide personal protection equipment as per norms of Factory Act
18. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
19. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
20. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
21. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
22. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
23. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
24. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
25. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
26. The industry should not cause any nuisance in surrounding area.
27. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
28. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

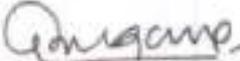


91
Maharashtra Pollution Control Board
611f4e79a1afd24da82ed05a

56/214

29. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
30. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
31. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
32. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
33. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
34. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
35. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS).
Member Secretary



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

RED/L.S.I (R52)

No:- Format 1.0/CAC/UAN No.0000108040/CO - 2108401159

Date: 20/02/2021

To,
M/s Smartchem Technologies Limited,
Plot Nos. K-1, K-1 (Part-1), K-1 (Part-2), MIDC Talaja,
Tal. Panvel, Dist. Raigad.



Sub: Grant of renewal of Consent to Operate after demerger.

- Ref:**
1. Environment Clearance accorded vide F. No. J-11011/320/2012-IA II (I) dtd. 12.10.2015.
 2. Environment Clearance accorded vide F. No. J-11011/167/2016-IA II (I) dtd. 02.09.2019.
 3. Environment Clearance Amendment accorded vide F. No. J-11011/ 167/ 2016-IA II (I) dtd. 18.12.2020.
 4. Previous Consent to Operate accorded vide No. Format 1.0/ CAC/ UAN No. 0000094852/ CR-20110 01174 dtd. 24.11.2020.
 5. NCLT order dtd. 30.03.2017.
 6. Consent to Operate amendment application UAN No. 0000005591 dtd. 16.12.2020.
 7. Minutes of Consent Appraisal Committee meeting held on 21.05.2021 & 02.06.2021.

Your application No.MPCB-CONSENT-0000108040 Dated 05.02.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016, and Biomedical Waste Management Rule, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2026**
2. **The capital investment of the project is Rs.1213.6027 Crs. (As per C.A Certificate submitted by industry Previous C.I. Rs. 2510.99 Crs - Decrease in C.I. due to demerger Rs. 1297.2873 Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Ammonia	140400	MT/A
2	Weak Nitric Acid (WNA) from WNA-I, WNA-II & WNA-IV	346500	MT/A
3	Technical Grade Ammonium Nitrate & AN Melt	144000	MT/A



58/214

Sr No	Product	Maximum Quantity	UOM
4	Multiple Grade NPK Fertilizer (Different grades of AN and DAP based NPK Fertilizer with an option of producing fortified grades from the same units as per EC)	925000	MT/A
5	Electric Power (Coal based)	9	MW
6	Steam	1680	MT/Day
7	Calcium Phosphate	210	MT/A
8	Hydrogen Gas	960	MT/A
9	CO2 gas	72000	MT/A

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1703.52	As per Schedule-I	Treated effluent discharged into CETP
2.	Domestic effluent	70	As per Schedule-I	Sent to ETP

5. Conditions under Air (P & CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	NPK process stack Train 1	1	As per Schedule -II
2	S-2	NPK process stack Train 2	1	As per Schedule -II
3	S-3	ANP PRILLING TOWER	1	As per Schedule -II
4	S-4	AN PRILLING TOWER	1	As per Schedule -II
5	S-5	COAL FIRED BOILER (36 & 70 TPH)	1	As per Schedule -II
6	S-6	DG SET (500 KVA) - AMMONIA PLANT	1	As per Schedule -II
7	S-7	DG SET (500 KVA) WNA IV PLANT	1	As per Schedule -II
8	S-8	DG SET (1000 KVA) ANP PLANT	1	As per Schedule -II
9	S-9	DG SET (1010 KVA) FOR AMMONIA COMPRESSOR	1	As per Schedule -II
10	S-10	DG SET (750 KVA) NPK PLANT	1	As per Schedule -II
11	S-11	WNA-I Plant	1	As per Schedule -II
12	S-12	WNA-II Plant	1	As per Schedule -II
13	S-13	WNA-IV Plant	1	As per Schedule -II
14	S-14	Ammonia Primary Reformer	1	As per Schedule -II
15	S-15	Ammonia storage flare	1	As per Schedule -II
16	S-16	Ammonia main flare	1	As per Schedule -II



6. Non-Hazardous Wastes:

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Canteen food waste	912.5	Kg/Annum	Composting (in house or Auth. party)	Used as manure
2	Paper waste cartoon ETC	547.7	Kg/Annum	NA	Sale to Auth. Party/ Vendor
3	Packaging Waste	730	Kg/Annum	NA	Sale to Auth. Party/ Vendor
4	Insulation Waste	20	MT/A	Landfill	CHWTSDF
5	Spun filter	1	MT/A	Incineration/ Landfill	CHWTSDF
6	Coal Ash	10220	MT/A	NA	Sale to Brick/ Cement Manufacturers
7	Ash due to Coal & Lime treatment	17520	MT/A	NA	Sale to Brick/ Cement Manufacturers

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used /spent oil	80	KL/A	Recycle	Sale to Auth. Party/ CHWTSDF
2	5.2 Wastes/residue containing oil	2.8	MT/A	Incineration	CHWTSDF
3	33.1 Discarded containers / liners	115	MT/A	Recycle	Sale to Auth. Party/ CHWTSDF
4	33.1 Used Containers	1012	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
5	35.3 Chemical sludge from waste water treatment	450	MT/A	Recycle/ Landfill	Used as Filler at NPK Plant/ CHWTSDF
6	17.2 Spent Platinum Rhodium catalyst	35	Kg/Annum	Recycle	Sale to Auth. Party/ CHWTSDF
7	5.2 Used oil filter (non metallic)	15	Nos./Y	Incineration	CHWTSDF
8	17.2 Spent/ Used Denox catalyst (Once in six years)	3.5	MT	Recycle	Sale to Auth. Party/ CHWTSDF
9	34.1 Chemical-containing residue arising from decontamination.	2	MT/A	Incineration	CHWTSDF



60/214

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
10	17.2 Iron Oxide catalyst	5.46	MT/A	Recycle	Sale to Auth. Party/ CHWTSDF
11	17.2 Nickel Catalyst from Reformer	4.54	MT/A	Recycle	Sale to Auth. Party/ CHWTSDF
12	17.2 Zinc Oxide Catalyst	4.75	KL/A	Recycle	Sale to Auth. Party/ CHWTSDF
13	35.2 Spent ion exchange resin	6	MT/A	Recycler/ Incineration	Sale to Auth. Party/ CHWTSDF
14	33.1 Spray Cans	50	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Lead Acid Batteries	20.00	Nos./Y	Sale to Auth. Party/ Recycler
2	Ni-Cd Batteries	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF
3	Dry Cell Batteries	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF

Specific Conditions for used Batteries:

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E- Waste	2.00	MT/A	Sale to Auth. E-waste Handler/ Recycler

10. **Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:**

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	40.00	Yellow colored non- chlorinated plastic bags or containers	CBMWTSDF
2	Red	Contaminated waste (Recyclable)	10.00	Red colored non- chlorinated plastic bags or containers	CBMWTSDF
3	White (Translucent)	Waste sharps including Metals	10.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF



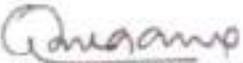
Maharashtra Pollution Control Board
611f5045a1afd24da82ed05e

61/214

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
4	Blue	a) Glassware	40.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDF

- The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
- Industry shall operate and maintain ETP to achieve Consented standards.
- Industry will be held jointly and severally responsible for operation and maintenance of ETP and, in case, if JVS results exceeds Consented standards, then both the unit i.e. M/s Deepak Fertilizers & Petrochemicals Corporation Ltd. and M/s Smartchem Technologies Limited will be held equally & jointly responsible.
- Treated effluent shall be discharged into CETP for further treatment & disposal.
- Industry shall comply with the conditions stipulated in interim directions on 17.09.2020.
- PP shall carry out Prilling tower emission monitoring and submit report thereof within three months.
- Industry shall comply with the conditions stipulated in the Environment Clearance dtd. 12.10.2015, 02.09.2019 & 18.10.2020.
- Industry shall furnish BG of Rs. 25 Lakh towards operation and maintenance of Pollution Control Systems and towards compliance of the Consent conditions.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS,
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500.00	MPCB-DR-4533	23/02/2021	RTGS

Consent to Operate fees of Rs. 1,21,35,500/- for this application is adjusted from the balance fees of Rs. 2,25,98,920/- of Consent No. Format 1.0/CAC/UAN No. 0000094852/CR-2011001174 dtd. 24.11.2020. Consent fees of Rs. 39,26,127/- is adjusted for M/s Deepak Fertilizers & Petrochemicals Corp. Ltd., Plot No. K-1, K-1 Part-1, K-2, K-3, K-4, K-5 and K-6 (Application UAN No. 0000108011) & Consent fees of Rs. 65,35,756/- is adjusted for M/s Smartchem Technologies Ltd., Plot No. K-7 & K-8 (Application UAN No. 0000107922).



97
Maharashtra Pollution Control Board
611f5045a1afd24da82ed05e

62/2/14

Copy to:

1. Regional Officer, MPCB, Navi Mumbai and Sub-Regional Officer, MPCB, Taloja
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose.



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] As per your application, you have provided ETP having designed capacity of 4800 CMD comprising of Process Waste Collection Tank, Collection Tank (Phosphatic Effluent), Reaction Tank-I, Clari- flocculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-IIA, Reaction Tank-IIA, Ammonia Stripper-I Collection Tank, Reaction Tank-II, Denitrification Tank (Stage-I), Denitrification Tank (Stage- II), Clarifier, Denitrification Tank (Stage-II), Clarifier, Dissolved Air Floatation (DAF), Final Polishing Tank for the treatment of 1703.52 CMD industrial effluent along with 1567.36 CMD industrial & domestic effluent generated from M/s Deepak Fertilizers & Petrochemicals Corporation Ltd.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.5 to 8.5
(2)	Suspended Solids	100
(3)	Oil & Grease	10
(4)	Ammoniacal Nitrogen as N	50
(5)	Total Kjeldhal Nitrogen (TKN) as N	75
(6)	Free Ammoniacal Nitrogen as N	4
(7)	Nitrate Nitrogen as N	20
(8)	Dissolved Phosphate as P	5
(9)	BOD	100
(10)	COD	250
(11)	TDS	2100
(12)	Fluoride as F	10

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be discharged into CETP for further treatment & disposal after confirming above standards.
2. A] As per your application, 70 CMD domestic effluent is sent to ETP for treatment & disposal.
- B] Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.



64/214

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	8823.00
2.	Domestic purpose	77.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	639.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	APC System Source provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard	
S-1	NPK process stack Train 1	Scrubber	64.50	NG 500 Kg/Hr	-	NH3	300 Mg/Nm ³
						Fluoride	10 Mg/Nm ³
						PM	150 Mg/Nm ³
S-2	NPK process stack Train 2	Scrubber	64.50	NG 500 Kg/Hr	-	NH3	300 Mg/Nm ³
						Fluoride	10 Mg/Nm ³
						PM	150 Mg/Nm ³



Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
S-3	ANP PRILLING TOWER	Stack	84.00	-	-	NH3	300 Mg/Nm ³
						Fluoride	10 Mg/Nm ³
						PM	150 Mg/Nm ³
S-4	AN PRILLING TOWER	Stack	84.00	-	-	NH3	300 Mg/Nm ³
						PM	150 Mg/Nm ³
S-5	COAL FIRED BOILER (70 TPH)	ESP followed by common stack for 36 & 70 TPH Coal fired Boilers	66.00	COAL 13333.33 Kg/Hr	0.5	SO2	3200 Kg/Day
						PM	150 Mg/Nm ³
	COAL FIRED BOILER (36 TPH)	ESP followed by common stack for 36 & 70 TPH Coal fired Boilers	COAL- 6916.66 Kg/Hr	SO2		1660 Kg/Day	
				PM		150 Mg/Nm ³	
S-6	DG SET (500 KVA) AMMONIA Plant	Stack of height 4.5 mtrs above roof	4.50	DIESEL 83.33 Kg/Hr	1	SO2	40 Kg/Day
S-7	DG SET (500 KVA) WNA IV Plant	Stack of height 4.5 mtrs above roof	4.50	DIESEL 83.33 Kg/Hr	1	SO2	40 Kg/Day
S-8	DG SET (1000 KVA) ANP PLANT	Stack of height 6.5 mtrs above roof	6.50	DIESEL 166.66 Kg/Hr	1	SO2	80 Kg/Day
S-9	DG SET (1010 KVA) FOR AMMONIA COMPRESSOR	Stack	33.00	DIESEL 168.33 Kg/Hr	1	SO2	81 Kg/Day
S-10	DG SET (750 KVA) NPK PLANT	Stack of height 6.5 mtrs above roof	6.50	DIESEL 133 Kg/Hr	1	SO2	64 Kg/Day
S-11	WNA-I Plant	Scrubber	39.00	-	-	NO2	400 Mg/Nm ³
S-12	WNA-II Plant	Scrubber	39.00	-	-	NO2	400 Mg/Nm ³
S-13	WNA-IV Plant	Scrubber	52.00	-	-	NO2	400 Mg/Nm ³
S-14	Ammonia Primary Reformer	Stack	30.00	Natural Gas 1946 Kg/Hr	-	NO2	400 Mg/Nm ³
S-15	Ammonia storage flare	Stack	50.00	Natural Gas 64 Kg/Hr		-	-
S-16	Ammonia main flare	Stack	40.00	Natural Gas 2.3 Kg/Hr		-	-



66/214

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Conditions for Flares:
 1. Gas must be flared using "green burn" technologies to ensure full and effective incineration. These technologies include using the optimum size and number of burning nozzles, introducing additional air, or using steam to enhance the incineration.
 2. The flare must have a flame present at all times when emissions may be vented. The presence of a pilot flame shall be monitored using a thermocouple or equivalent device.
 3. Flare stacks to be monitored remotely through a closed-circuit television (CCTV) camera at all times to avoid smoky flare. Smoke emissions during gas flaring must be minimized through effective liquid separation and recovery. Flares must be smokeless and efficient so that ambient air quality criteria are not violated.
 4. Emissions of acid soot from flaring should be prevented at all times and all emissions should be free from offensive odors.
 5. Unconfined combustion during flaring is prohibited (for example, burn pits, refuse, or waste disposal).
 6. Industry shall monitor the quality and the volumes of gas vented at each point of venting for flaring. Industry shall keep, and make available, logs of all flaring activities and include the time, duration, and, as far as is practical, volumes of substance recovered and volumes of substances flared.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R	2500000	Within 15 days	Towards O&M of pollution control systems and towards compliance of the Consent conditions	31.03.2026	31.07.2026



Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
---------	-----------------------	-------------------	-------------------	---------------	-------------------	---------------

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV
General Conditions:**

- Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
- Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
- Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
- Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
- The Energy source for lighting purpose shall preferably be LED based
- The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
- Conditions for D.G. Set
 - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.



103

Maharashtra Pollution Control Board

611f5045a1afd24da82ed05e

68/214

- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
8. The applicant shall maintain good housekeeping.
 9. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
 10. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
 11. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
 12. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
 13. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
 14. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PC-I dated. 18.11.2009 as amended.
 15. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 16. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 17. The PP shall provide personal protection equipment as per norms of Factory Act
 18. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly
 19. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
 20. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.



21. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
22. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
23. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
24. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
25. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
26. The industry should not cause any nuisance in surrounding area.
27. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
28. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
29. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
30. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
31. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
32. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
33. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.

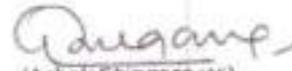


105
Maharashtra Pollution Control Board
611f5045a1afd24da82ed05e

70/214

34. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
35. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
38. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R52)

No:- Format 1.0/CAC/UAN No.0000107922/CO-2103001158

Date: 20/05/2021

To,
 M/s Smartchem Technologies Limited,
 Plot Nos. K7 & K8, MIDC Taloja, Tal. Panvel, Dist.
 Raigad.



Sub: Grant of renewal of Consent to Operate after demerger.

- Ref:**
1. Environment Clearance accorded vide F. No. J-11011/481/2007-IA II (I) dtd. 05.12.2007.
 2. Environment Clearance amendment accorded vide No. F. No. J-11011/481/2007-IA-II (I) dtd. 15.10.2020.
 3. Previous Consent to Operate accorded vide No. Format 1.0/CAC/ UAN No. 0000094852/ CR-20110 01174 dtd. 24.11.2020.
 4. NCLT order dtd. 30.03.2017.
 5. Consent to Operate amendment application UAN No. 0000005591 dtd. 16.12.2020.
 6. Minutes of Consent Appraisal Committee meeting held on 21.05.2021 & 02.06.2021.

Your application No.MPCB-CONSENT-0000107922 Dated 04.02.2021

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016, and Authorization under Biomedical Waste Management Rule, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate is granted for a period up to 31/03/2026
2. The capital investment of the project is Rs.653.6256 Crs. (As per C.A Certificate submitted by industry C.I. before demerger Rs. 2510.99 Crs - Decrease in C.I. after demerger Rs. 1857.3644 Crs)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Bentonite sulphur pastilles	25000	MT/A
2	Tech grade Ammonium Nitrate	300000	MT/A
3	Weak Nitric Acid (WNA-V Plant)	261300	MT/A



Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
2	5.2 Wastes or residues containing oil	1.2	MT/A	Incineration	CHWTSDF
3	34.1 Chemical-containing residue arising from decontamination.	18	MT/A	Incineration	CHWTSDF
4	33.1 Spray Cans	750	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
5	33.1 Used Containers	1000	Nos./Y	Recycle	Sale to Auth. Party/ CHWTSDF
6	35.3 Chemical sludge from waste water treatment	50	MT/A	Landfill	CHWTSDF
7	17.2 Spent Platinum. Rhodium catalyst	30	Kg/Annum	Recycle	Sale to Auth. Party/ CHWTSDF
8	17.2 Spent/ Used Denox catalyst (Once in six years)	3.5	MT	Recycle	Sale to Auth. Party/ CHWTSDF
9	5.2 Used oil filter (non metallic)	15	Nos./Y	Incineration	CHWTSDF
10	33.1 Empty barrels/ containers/ liners	121	MT/A	Recycle	Sale to Auth. Party/ CHWTSDF
11	35.2 Spent ion exchange resin	6	MT/A	Incineration/ Landfill	CHWTSDF

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Lead Acid Batteries	20.00	Nos./Y	Sale to Auth. Party/ Recycler
2	Ni-Cd Batteries (Once in 5 year)	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF
3	Dry Cell Batteries	100.00	Nos./Y	Sale to Auth. Party/ Recycler/ CHWTSDF

Specific Conditions for used Batteries:

- i. The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- ii. The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- iii. Bulk consumers to their user units may auction used batteries to registered recyclers only.



74/214

9. Conditions under E-Waste Management:

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E Waste	2.00	MT/A	Sale to Auth. E-waste Handler/ Recycler

10. Treatment and Disposal of Biomedical Waste generated to CBMWTSDf:

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	20.00	Yellow colored non-chlorinated plastic bags or containers	CBMWTSDf/ CHWTSDf
2	Red	Contaminated waste (Recyclable)	5.00	Red colored non-chlorinated plastic bags or containers	CBMWTSDf/ CHWTSDf
3	White (Translucent)	Waste sharps including Metals	5.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDf/ CHWTSDf
4	Blue	a) Glassware	20.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDf/ CHWTSDf

11. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
12. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
13. Industry shall operate and maintain ETP to achieve Consented standards.
14. Treated effluent shall be discharged into CETP for further treatment & disposal.
15. Industry shall install & commission Mechanical Vapour Re-compression (MVR) by 31.08.2021 for recovery of AN from process condensate from ANS Plant to eliminate problem of exceeding/ high TDS in ETP.
16. Industry shall comply with the conditions stipulated in interim directions on 17.09.2020.
17. Industry shall comply with the conditions stipulated in the Environment Clearance dttd. 05.12.2007 & 15.10.2020.
18. Industry shall furnish BG of Rs. 25 Lakh towards operation and maintenance of Pollution Control Systems and towards compliance of the Consent conditions.

For and on behalf of the
Maharashtra Pollution Control Board.



Ashok Shingare
Ashok Shingare (S),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500.00	MPCB-DR-4531	23/02/2021	NEFT

Consent to Operate fees of Rs. 65,35,756/- for this application is adjusted from the balance fees of Rs. 2,25,98,920/- of Consent No. Format 1.0/CAC/UAN No. 0000094852/CR-2011001174 dtd. 24.11.2020. Consent fees of Rs. Rs. 1,21,35,500/- is adjusted for M/s Smartchem Technologies Ltd., Plot No. K-1, K-1 Part-1 & K-1 Part-2 (Application UAN No. 0000108040) & Consent fees of Rs. 39,26,127/- is adjusted for M/s Deepak Fertilizers & Petrochemicals Corp. Ltd., Plot No. K-1, K-1 Part-1, K-2, K-3, K-4, K-5 and K-6 (Application UAN No. 0000108011).

Copy to:

1. Regional Officer, MPCB, Navi Mumbai and Sub-Regional Officer, MPCB, Talaja
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC-CAC Desk- for record & website updating purpose.



SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1. A) As per your application, you have provided ETP of designed capacity 791 CMD comprising of Ammonia stripper as pre-treatment followed by Primary and secondary treatment for the treatment of 758.9 CMD industrial effluent.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	5.5 to 9.0
(2)	Suspended Solids	100
(3)	Oil & Grease	10
(4)	Ammoniacal Nitrogen as N	50
(5)	Nitrate Nitrogen as N	20
(6)	Free Ammonical Nitrogen as N	4
(7)	BOD	100
(8)	COD	250
(9)	TDS	2100
(10)	Fluoride as F	10
(11)	Total Kjeldhal Nitrogen (TKN) as N	75

- C) The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D) The treated effluent shall be discharged into CETP for further treatment & disposal after confirming above standards.
- 2. A) As per your application, 32 CMD domestic effluent is sent to ETP for treatment & disposal.
- B) Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.
- 3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.



5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	3266.30
2.	Domestic purpose	38.80
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	695.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

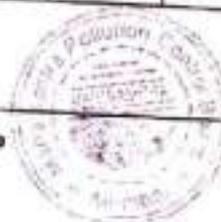
6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	BOILER (15 TPH)	Common stack for 15 & 40 TPH NG fired Boilers	86.00	NATURAL GAS 931.67 Kg/Hr	-	-	-
	BOILER (40 TPH)	Common stack for 15 & 40 TPH NG fired Boilers		NATURAL GAS- 2391.3 Kg/Hr			
S-2	WNA-V PLANT (780 MT)	Scrubber	48.00	-	-	NO2	400 Mg/Nm ³
S-3	LDAN - PRILLING TOWER (600 TPD)	Scrubber followed by 2 mtrs. high stack above tower	2.00	-	-	NH3	300 Mg/Nm ³
						PM	150 Mg/Nm ³
S-4	DG Set (1500 KVA)	Stack	6.50	DIESEL 250 Kg/Hr	1	SO2	120 Kg/Day
S-5	HRS-3 ATTACHED TO GT-3	Stack	30.00	Exhaust Gas from GT 3 -	-	-	-
S-6	HRS-4 ATTACHED TO GT-4	Stack	30.00	Exhaust Gas from GT 4 -	-	-	-



78/214

Stack No.	Source	APC System ¹ provided/prop used	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
5-7	PRILLING TOWER HDAN (300 T)	Ventury Scrubber	84.00	.	.	NH3	300 Mg/Nm ³
						PM	150 Mg/Nm ³

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III
Details of Bank Guarantees:**

Sr. No	Consent (CZE/CZO/CZR)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	CZR	2500000	Within 15 days	Towards O&M of pollution control systems and towards compliance of the Consent conditions	31.03.2026	31.07.2026

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (CZE/CZO/CZR)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (CZE/CZO/CZR)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.
5. The Energy source for lighting purpose shall preferably be LED based
6. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
7. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
8. The applicant shall maintain good housekeeping.
9. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

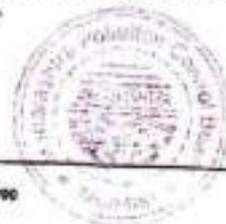


80/2/14

10. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The Industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
11. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
12. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
13. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
14. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PC-I dated. 18.11.2009 as amended.
15. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
16. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
17. The PP shall provide personal protection equipment as per norms of Factory Act
18. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
19. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
20. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
21. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
22. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
23. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).



24. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
25. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
26. The industry should not cause any nuisance in surrounding area.
27. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
28. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and Irrigation field where treated effluent is used for irrigation.
29. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney/(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
30. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
31. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
32. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
33. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
34. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
35. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
36. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



37. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



For and on behalf of the Maharashtra Pollution Control Board.

Ashok Shingare
(Ashok Shingare IAS),
Member Secretary

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R52)
 No:- Format1.0/CAC/UAN
 No.0000130968/CO/2212000461

Date: 07/12/2022

To,
 M/s. SMARTCHEM TECHNOLOGIES LTD.
 Plot No. K-1 (Part-1), K-1 (Part-2), MIDC Taloja
 Tal- Panvel, Dist- Raigad



Sub: Grant of Amendment in Consent to Operate under Product mix

- Ref:**
1. Environmental Clearance granted on the name of M/s. Deepak Fertilizers and Petrochemicals Corp. Ltd. vide No. J-11011/167/20/2016-IA II (I) dated 02/9/2019
 2. Environmental Clearance Amendment accorded vide No. J-11011/167/2016-IA II (I) dated 18/12/2020
 3. Consent to Operate granted vide No. Format 1.0/CAC/UAN No. 000108040/CO-2108001159 dated 20/8/2021
 4. Minutes of Technical Committee meeting held on 02/6/2022
 5. Minutes of Consent Appraisal Committee meeting held on 30/8/2022

Your application No.MPCB-CONSENT-0000130968 Dated 31.01.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to operate is granted for a period up to 31/03/2026**
2. **The capital investment of the project is Rs.1263.6627 Crs. (As per C.A Certificate submitted by industry)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Ammonia	140400	MT/A
2	Weak Nitric Acid (WNA) from WNA-I,WNA-II & WNA-IV	346500	MT/A
3	Technical grade ammonium nitrate and AN Melt	144000	MT/A

Sr No	Product	Maximum Quantity	UOM
4	Multiple grade NPK fertilizer (different grades of AN and ANP) based fertilizer with an option of producing fortified grades from the same unit	0	MT/A
	4a. Multiple Grade NP fertilizer (AN based) * OR	325000	MT/A
	4a. Intermediate AN * (Technical Grade Ammonium Nitrate) including AN melt	177000	MT/A
	4b. Multiple Grade NPK fertilizer (DAP based) with an option of producing fortified grade from the same unit as per EC)	600000	MT/A
5	Electric Power	9	MW
6	Steam	1680	MT/Day
7	Calcium Phosphate	210	MT/A
8	Hydrogen Gas	960	MT/A
9	CO2 Gas	72000	MT/A

Bifurcation either Multiple Grade NP fertilizer (AN based) or Intermediate AN in proportionate quantity both can be produced as per the market demand, subject to Max quantity as mentioned in the capacity

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1703.52	As per Schedule-I	Partly recycle 1192.5 CMD & partly CETP 511.02 CMD
2.	Domestic effluent	70	As per Schedule-I	CETP

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	NPK process stack Train - 1 (Stack is approved & listed in current consent to operate)	1	As per Schedule -II
2	S-2	NPK process stack Train - 2 (Stack is approved & listed in current consent to operate)	1	As per Schedule -II
3	S-3	ANP PRILLING TOWER	1	As per Schedule -II
4	S-4	AN PRILLING TOWER	1	As per Schedule -II
5	S-5	70 TPH COAL FIRED BOILER + 36 TPH COAL FIRED BOILER	1	As per Schedule -II
6	S-6	DG SET 500 KVA- AMMONIA PLANT	1	As per Schedule -II
7	S-7	DG set 500 KVA- WNA IV PLANT	1	As per Schedule -II
8	S-8	DG SET- 1000 KVA- ANP PLANT	1	As per Schedule -II

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
9	S-9	DG SET-1010 KVA FOR AMMONIA COMPRESSOR	1	As per Schedule -II
10	S-10	DG SET-750 KVA NPK PLANT	1	As per Schedule -II
11	S-11	WNA-I Plant	1	As per Schedule -II
12	S-12	WNA-II PLANT	1	As per Schedule -II
13	S-13	WNA-IV PLANT	1	As per Schedule -II
14	S-14	Ammonia Primary Reformer	1	As per Schedule -II
15	S-15	Ammonia Storage Flare	1	As per Schedule -II
16	S-16	Ammonia Main Flare	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Canteen Food Waste	912.5	Kg/Annum	Composting	Used as manure
2	Paper Waste Cartoon ETC	547.7	Kg/Annum	Sale	Sale to authorized party
3	Packaging Waste	730	Kg/Annum	Sale	Sale to authorized party
4	Insulation Waste	20	MT/A	Landfill	Not Applicable
5	Spun Filter	01	MT/A	Incineration/Landfill	Not Applicable
6	Coal Ash	10220	MT/A	Sale	Sale to Brick Manufacturer
7	Ash due to Coal & Lime Treatment	17520	MT/A	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	80	KL/A	Recycle	Sale to authorised party
2	5.2 Wastes or residues containing oil	2.8	MT/A	Incineration	CHWTSDF
3	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	115	MT/A	Incineration/ Recycle*	Sale to authorised party / CHWTSDF
4	33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes	1062	Nos./Y	Recycle*	Sale to authorised party

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
5	35.3 Chemical sludge from waste water treatment	450	MT/A	Landfill	CHWTSDf
6	Spent Platinum Rhodium Catalyst	35	Kg/Annum	Landfill/ Recycle*	Sale to authorised party / CHWTSDf
7	Used Oil Filter (Nonmetallic)	15	Nos./Y	Incineration	CHWTSDf
8	Spent/Used Denox Catalyst (once in six Month)	7	MT/A	Landfill/ Recycle*	Sale to authorised party / CHWTSDf
9	34.2 Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers	2	MT/A	Incineration	CHWTSDf
10	Iron Oxide Catalyst	5.46	MT/A	Landfill	CHWTSDf
11	Nickel Catalyst from Reformer	4.54	--NA--	Landfill	CHWTSDf
12	Zinc Oxide Catalyst	47.75	MT/A	Landfill	CHWTSDf
13	Spent Ion Exchange Rsin	6	MT/A	Incineration	CHWTSDf

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Lead Acid Batteries	20.00	Nos./Y	Sale to Authorized Party
2	Ni-Cd Batteries	100.00	Nos./Y	Sale to Authorized Party
3	Dry Cell Batteries	100.00	Nos./Y	Sale to Authorized Party

Specific Conditions for used Batteries:

- The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
- The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
- Bulk consumers to their user units may auction used batteries to registered recyclers only.

9. **Conditions under E-Waste Management:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	E-Waste	2.00	MT/A	Sale to Auth E-Waste Handler/Recycler

10. Treatment and Disposal of Biomedical Waste generated to CBMWTSDF:

Sr.No	Category	Type of Waste	Quantity not to exceed (Kg/M)	Segregation Color coding	Treatment & Disposal
1	Yellow	a) Soiled Waste	40.00	Yellow colored non-chlorinated plastic bags or containers	CBMWTSDF
2	Red	Contaminated waste (Recyclable)	10.00	Red colored non chlorinated plastic bags or containers	CBMWTSDF
3	White (Translucent)	Waste sharps including Metals	10.00	Puncture proof, Leak proof, tamper proof container	CBMWTSDF
4	Blue	a) Glassware	40.00	Puncture proof & leak proof boxes or containers with blue colored marking.	CBMWTSDF

11. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
12. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
13. This consent is issued with overriding effect on earlier Consent to Operate granted by the Board vide no. Format 1.0/CAC/UAN No. 000108040/CO-2108001159 dated 20/8/2021
14. The applicant shall comply with the conditions of the Environmental Clearance granted vide letter No. J-11011/167/20/2016-IA II (I) dated 02/9/2019 & amended vide No. J-11011/167/2016-IA II (I) dated 18/12/2020
15. Industry will be held jointly & Severally responsible for operation & maintenance of Effluent Treatment Plant and in case, if JVS exceeds consented standards, then both the unit i.e. M/s. Deepak Fertilizers & Petrochemicals Corporation Ltd and M/s. Smartchem Technologies Ltd will be held equally & jointly responsible.
16. Industry shall recycle the treated effluent as per Environmental Clearance conditions (i.e. RO permeate) in plant & reject will be sent to CETP after confirming the consented standards.
17. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
18. This consent is issued pursuant to the decision of Minutes of the Meeting of Technical Committee for change in product mix Dated. 02/6/2022. This Consent is issued based on self-assessment of Pollution Load submitted by you in Board's prescribed format and Certificate of "No Increase in pollution load" issued by empaneled auditors. If any violation and / or submission of misleading information are noticed, then the consent issued will stand automatically cancelled and you have to follow the procedure of EIA Notification, 2006 and Amendments thereof for obtaining Environmental Clearance

19. This consent is issued as per the minutes of Consent Appraisal Committee meeting held on 30/8/2022
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	500.00	MPCB-DR-10164	02/02/2022	NEFT
2	2427205.40	MPCB-DR-15002	19/10/2022	NEFT

Copy to:

- Regional Officer, MPCB, Navi Mumbai and Sub-Regional Officer, MPCB, Talaja
- They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided ETP having designed capacity of 4800 CMD comprising of Process waste collection Tank, Collection Tank (Phosphatic Effluent), Reaction Tank-I, Clari-floculator, Collection Tank (IPA Effluent), Aeration Tank (IPA Effluent), Clarifier (IPA Effluent), Reaction Tank-II, Denitrification Tank (Stage-I), Denitrification Tank (Stage-I), Clarifier, Denitrification Tank (Stage-II), Clarifier, Denitrification Tank (Stage-II), Clarifier, Dissolved Air Floatation (DAF), Final Polishing Tank for treatment of 1703.52 CMD industrial effluent alongwith 1567.36 CMD industrial & domestic effluent generated from M/s. Deepak Fertilizers & Petrochemicals Corporation Ltd.

- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.5-8.5
(2)	Suspended Solids	100
(3)	Oil & Grease	10
(4)	Ammoniacal Nitrogen as N	50
(5)	Total Kjeldhal Nitrogen(TKN) as N	75
(6)	Fluoride	10
(7)	Dissolved Phosphate as P	5
(8)	Fluoride	10
(9)	Nitrate Nitrogen as N	20
(10)	BOD	100
(11)	COD	250
(12)	TDS	2100

- C) The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D) The treated effluent shall be partly recycled (1192.5 CMD) for secondary purposes and remaining (511.02 CMD) shall be discharged to CETP after confirming above standards. In no case, effluent shall find its way outside factory premises.
2. A) As per your application, primary treated sewage connected to Effluent Treatment Plant for further treatment & disposal.
- B) Industry shall comply prescribed standards & disposal path as prescribed at Sr. No. 1 B & C of schedule I.

30/2/14

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	8823.00
2.	Domestic purpose	77.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	639.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	NPK process stack Train - 1 (Stack is approved & listed in current consent to operate)	Scrubber	64.50	Natural Gas 500 Kg/Hr	-	NH3	300 Mg/Nm ³
						HF	10 Mg/Nm ³
						TPM	50 Mg/Nm ³
S-2	NPK process stack Train - 2 (Stack is approved & listed in current consent to operate)	Scrubber	64.50	Natural Gas 500 Kg/Hr	-	NH3	300 Mg/Nm ³
						HF	10 Mg/Nm ³
						TPM	50 Mg/Nm ³
S-3	ANP PRILLING TOWER	Stack	84.00	Not Applicable 0 --NA--	-	TPM	50 Mg/Nm ³
						HF	10 Mg/Nm ³
						NH3	300 Mg/Nm ³
S-4	AN PRILLING TOWER	Stack	84.00	Not Applicable 0 --NA--	-	NH3	300 Mg/Nm ³
						TPM	50 Mg/Nm ³
S-5	70 TPH COAL FIRED BOILER	ESP	66.00	Coal 13333.33 Kg/Hr	0.5	TPM	50 Mg/Nm ³
						SO2	3200 Kg/Day
S-5	36 TPH COAL FIRED BOILER	ESP	66.00	Coal 6916.66 Kg/Hr	0.5	TPM	50 Mg/Nm ³
						SO2	1660 Kg/Day
S-6	DG SET 500 KVA-AMMONIA PLANT	Acoustic Enclosure	4.50	HSD 88.33 Kg/Hr	1	TPM	50 Mg/Nm ³
						SO2	40 Kg/Day

92/214

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-7	DG set 500 KVA- WNA IV PLANT	Acoustic Enclosure	4.50	HSD 88.33 Kg/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	40 Kg/Day
S-8	DG SET- 1000 KVA- ANP PLANT	Acoustic Enclosure	6.50	HSD 166.66 Kg/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	80 Kg/Day
S-9	DG SET-1010 KVA FOR AMMONIA COMPRESSOR	Acoustic Enclosure	33.00	HSD 168.33 Kg/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	81 Kg/Day
S-10	DG SET-750 KVA NPK PLANT	Acoustic Enclosure	6.50	HSD 133 Kg/Hr	1	TPM	50 Mg/Nm ³
						SO ₂	64 Kg/Day
S-11	WNA-I Plant	Scrubber	39.00	Not Applicable 0 --NA--	-	NO ₂	400 Mg/Nm ³
S-12	WNA-II PLANT	Scrubber	39.00	-	-	NO ₂	400 Mg/Nm ³
S-13	WNA-IV PLANT	Scrubber	52.00	Not Applicable 0 --NA--	-	NO ₂	400 Mg/Nm ³
S-14	Ammonia Primary Reformer	Stack	30.00	Natural Gas 1946 Kg/Hr	-	NO _X	400 Mg/Nm ³
S-15	Ammonia Storage Flare	Stack	50.00	Natural Gas 64 Kg/Hr	-	NO _X	400 Mg/Nm ³
S-16	Ammonia Main Flare	Stack	40.00	Natural Gas 2.3 Kg/Hr	-	NO _X	400 Mg/Nm ³

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	25 Lakh	Existing	Towards O&M of Pollution Control System and Compliance of Consent Conditions	31/3/2026	30/11/2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
2. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
3. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
4. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

5. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.
Storage for disassembled parts: The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an area with an impermeable surface and a sealed drainage system.
 2. **Storage for other components and residues:** Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with them.
 3. **Balances** : WEEE Guidelines also requires that sites for handling of WEEE have "balances to measure the weight of the segregated waste". The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.
 4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
 5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
 6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.
 7. Waste Oil should be either reused or incinerated in common hazardous waste Incineration facilities.
 8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
 9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
 10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
 11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.
6. The Energy source for lighting purpose shall preferably be LED based

7. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
8. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
9. The applicant shall maintain good housekeeping.
10. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
11. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
12. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
13. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
14. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
15. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
16. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
17. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

18. The PP shall provide personal protection equipment as per norms of Factory Act 1948
19. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
20. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
21. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
22. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
23. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
24. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
25. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
26. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
27. The industry should not cause any nuisance in surrounding area.
28. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
29. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
30. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
31. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.

32. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
33. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
34. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
35. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
36. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
37. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
38. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

98/214



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist. Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell: 9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com



Test Report

Report No.: ME-NG18856-221213-SA-SMATKCHEM-TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-1, MIDC Taloja, Taluka - Parvel, Dist. Raigad Maharashtra.		Order Reference:
			Email confirmation
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	Process Stack Ammonia Primary Reformer	Sample Quantity/Packing	NO ₂ : 25 mL X 1 No PVC Bottle
Date of Sampling	08.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	12.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)

Stack Details

Stack Identity	Process Stack
Stack attached to	Ammonia Primary Reformer
Material of construction	M.S.
Stack height above ground level (Meter)	30
Stack diameter (Meter)	1.373
Stack shape at top	Circular
Type of fuel	-
Fuel Consumption (t/d)	-

Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Flue gas Temperature	°C	137	-	IS 11255 (Part 3):2008; RA 2018
2	Oxides of Nitrogen (NO ₂)	mg/Nm ³	33	400	IS 11255 (Part 7): 2005; RA 2017

Remarks: #: Limit as per MPCB Consent

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi
TECHNICAL MANAGER



Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



Page 1 of 1

QF/SAL/04/Issue No 03 Dt 05.12.2019. And 00 Dt 00



Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra
(Turn Opp Toyota Show Room 600 m from Hotel Rukmini Palace. Next to Ashida Electrical. Near J B Sawant Bus Stop)
Phone: 2582 0658/3139/1663/3154 Fax: +91-22-25823543 thane@mahabal.com

ULR- TC748722000017520F



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist.Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com



Test Report

Report No.: ME-NG18861-221213-SA- SMATKCHEM -TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-7/8, MIDC Taloja, Taluka - Panvel, Dist. Raigad Maharashtra.		Order Reference:
			Email confirmation
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	Process Stack WNA-5	Sample Quantity/Packing	NO ₂ :25 mL X 1 No PVC Bottle
Date of Sampling	08.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	12.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)

Stack Details

Stack Identity	Process Stack
Stack attached to	WNA-5
Material of construction	M.S.
Stack height above ground level (Meter)	48
Stack diameter (Meter)	1.30
Stack shape at top	Circular
Type of fuel	-
Fuel Consumption (t/d)	-

Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Flue gas Temperature	°C	132	-	IS 11255 (Part 3):2008; RA 2018
2	Oxides of Nitrogen (NO ₂)	mg/Nm ³	34	400	IS 11255 (Part 7): 2005; RA 2017

Remarks: #: Limit as per MPCB Consent

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi
TECHNICAL MANAGER



Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



100/214

135



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist. Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com



Test Report

Report No.: ME-NG18857-221213-SA-SMATKCHEM-TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-1, MIDC Taloja, Taluka - Panvel, Dist. Raigad Maharashtra.	Order Reference:	
		Email confirmation	
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	ANP Prilling Tower (Scrubber)Stack	Sample Quantity/Packing	Thimble: 1 X 1 No.
Date of Sampling	08.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	12.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)

Stack Details

Stack Identity	ANP Prilling Tower (Scrubber)Stack
Stack attached to	ANP Prilling Tower
Material of construction	M.S.
Stack height above ground level (Meter)	84
Stack diameter (Meter)	1.655
Stack shape at top	Circular
Type of fuel	-
Fuel Consumption (t/d)	-

Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Flue gas Temperature	°C	41	-	IS 11255 (Part 3):2008; RA 2018
2	Flue gas Velocity	m/s	18.6	-	IS 11255 (Part 3):2008; RA 2018
3	Total gas quantity	Nm ³ /h	136711	-	IS 11255 (Part 3):2008; RA 2018
4	Particulate Matter (PM)	mg/Nm ³	18	150	IS 11255 (Part 1):1985 RA 2019

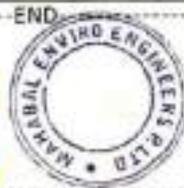
Remarks: # : Limit as per MPCB Consent

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi

Harish Mendhi

TECHNICAL MANAGER



Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



Page 1 of 1

QF/SAL/04/Issue No 03 Dt 05.12.2019. And 00 Dt 00



Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra
(Turn Opp Toyota Show Room 500 m from Hotel Rukhmini Palace. Next to Ashida Electrical. Near J B Sawant Bus Stop)
Phone: 2582 0658/3139/1663/3154 Fax:+91-22-25823543 thane@mahabal.com



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist.Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com

Test Report

Report No.: ME-NG18857N-221213-SA-SMATKCHEM-TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-1, MIDC Taloja, Taluka - Panvel, Dist. Raigad Maharashtra.		Order Reference:
			Email confirmation
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	ANP Prilling Tower (Scrubber)Stack	Sample Quantity/Packing	NH ₃ : 30 mL X 1 No. PVC Bottle
Date of Sampling	08.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	12.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)

Stack Details

Stack Identity	ANP Prilling Tower (Scrubber)Stack
Stack attached to	ANP Prilling Tower
Material of construction	M.S.
Stack height above ground level (Meter)	84
Stack diameter (Meter)	1.655
Stack shape at top	Circular
Type of fuel	-
Fuel Consumption (t/d)	-

Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Ammonia (NH ₃)	mg/Nm ³	5.8	300	IS 11255 (Part 6):1999; RA 2019

Remarks: #: Limit as per MPCB Consent

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi

Harish Mendhi

TECHNICAL MANAGER



Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



102/214

137



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist.Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com



Test Report

Report No.: ME-NG18858-221213-SA-SMATKCHEM-TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-1, MIDC Taloja, Taluka - Parvel, Dist. Raigad Maharashtra.	Order Reference:	
		Email confirmation	
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	AN Prilling Tower (Scrubber)Stack	Sample Quantity/Packing	Thimble: 1 X 1 No.
Date of Sampling	08.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	09.12.2022	Date of Completion of Analysis	13.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)					
Stack Details					
Stack Identity		AN Prilling Tower (Scrubber)Stack			
Stack attached to		ANP Prilling Tower			
Material of construction		M.S.			
Stack height above ground level (Meter)		84			
Stack diameter (Meter)		1.632			
Stack shape at top		Circular			
Type of fuel		-			
Fuel Consumption (t/d)		-			
Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Flue gas Temperature	°C	60	-	IS 11255 (Part 3):2008; RA 2018
2	Flue gas Velocity	m/s	19.5	-	IS 11255 (Part 3):2008; RA 2018
3	Total gas quantity	Nm ³ /h	131368	-	IS 11255 (Part 3):2008; RA 2018
4	Particulate Matter (PM)	mg/Nm ³	24	150	IS 11255 (Part 1):1985 RA 2019
Remarks: #: Limit as per MPCB Consent					

ULR- TC748722000017522F

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.


Harish Mendhi




TECHNICAL MANAGER


Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



Page 1 of 1
QF.SALE/04/Issue No 03 Dt 05.12.2019, And 09 Dt 06

Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra
(Turn Opp Toyota Show Room 500 m from Hotel Rukhmiri Palace, Next to Ashida Electrical, Near J B Sawant Bus Stop)
Phone: 2582 0658/3139/1663/3154 Fax:+91-22-25823543 thane@mahabal.com



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bekhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist.Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com

Test Report

Report No.: ME-NG18858N-221213-SA-SMATKCHEM-TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-1, MIDC Taloja, Taluka - Panvel, Dist. Raigad Maharashtra.		Order Reference:
			Email confirmation
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	AN Prilling Tower (Scrubber)Stack	Sample Quantity/Packing	NH ₃ : 30 mL X 1 No. PVC Bottle
Date of Sampling	08.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	12.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)

Stack Details

Stack Identity	AN Prilling Tower (Scrubber)Stack
Stack attached to	ANP Prilling Tower
Material of construction	M.S.
Stack height above ground level (Meter)	84
Stack diameter (Meter)	1.632
Stack shape at top	Circular
Type of fuel	-
Fuel Consumption (t/d)	-

Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Ammonia (NH ₃)	mg/Nm ³	BQL (LOQ:0.6)	300	IS 11255 (Part 6):1999; RA 2019

Remarks: #: Limit as per MPCB Consent; BQL: Below Quantification Limit; LOQ: Limit of Quantification

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi

Harish Mendhi
TECHNICAL MANAGER



Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



Page 1 of 1

QF/SAL/04/Issue No 03 Dt 05.12.2019, And 06 Dt 09

Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra
(Turn Opp Toyota Show Room 500 m from Hotel Rukhmini Palace, Next to Ashida Electrical, Near J B Sawant Bus Stop)
Phone: 2582 0658/3139/1663/3154 Fax:+91-22-25823543 thane@mahabal.com

104/214



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,

Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist. Nagpur-441111

Phone : 91-712-2612162, 2612212, Cell:9326279040

Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com



Test Report

Report No.: ME-NG18853-221213-SA-SMATKCHEM-TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-1, MIDC Taloja, Taluka - Parvel, Dist. Raigad Maharashtra.	Order Reference:	
		Email confirmation	
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	70 TPH Coal Fire Boiler	Sample Quantity/Packing	Thimble: 1 X 1 No. SO ₂ : 30 mL X 1 No. PVC Bottle
Date of Sampling	07.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	10.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)					
Stack Details					
Stack Identity			Boiler Stack		
Stack attached to			70TPH Coal fire Boiler		
Material of construction			M.S.		
Stack height above ground level (Meter)			66		
Stack diameter (Meter)			1.9		
Stack shape at top			Circular		
Type of fuel			Coal		
Fuel Consumption (t/d)			18		
Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Flue gas Temperature	°C	148	-	IS 11255 (Part 3):2008; RA 2018
2	Flue gas Velocity	m/s	7.3	-	IS 11255 (Part 3):2008; RA 2018
3	Total gas quantity	Nm ³ /h	52663	-	IS 11255 (Part 3):2008; RA 2018
4	Particulate Matter (PM)	mg/Nm ³	36	150	IS 11255 (Part 1):1985 RA 2019
5	Sulphur Dioxide (SO ₂)	mg/Nm ³	110	-	IS 11255 (Part 2):1985 RA 2019
Remarks: # : Limit as per MPCB Consent					

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi
TECHNICAL MANAGER



Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



Page 1 of 1

OF SALE/04/Issue No 03 Dt 05.12.2019, And 00 Dt 00



Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra
(Turn Opp Toyota Show Room 600 m from Hotel Rukhmin Palace. Next to Ashida Electrical Near J B Sawant Bus Stop)
Phone: 2582 0658/3139/1663/3154 Fax: +91-22-25823543 thane@mahabal.com

ULR- TC748722000017517F



140

105/214

Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,

Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist.Nagpur-441111

Phone : 91-712-2612162, 2612212, Cell:9326279040

Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com

Test Report

Report No.: ME-NG18853N-221213-SA-SMATKCHEM-TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-1, MIDC Taloja, Taluka - Panvel, Dist. Raigad Maharashtra.		Order Reference:
			Email confirmation
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	70 TPH Coal Fire Boiler	Sample Quantity/Packing	SO ₂ : 30 mL X 1 No. PVC Bottle
Date of Sampling	07.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	10.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)**Stack Details**

Stack Identity	Boiler Stack
Stack attached to	70TPH Coal fire Boiler
Material of construction	M.S.
Stack height above ground level (Meter)	66
Stack diameter (Meter)	1.9
Stack shape at top	Circular
Type of fuel	Coal
Fuel Consumption (t/d)	18

Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Sulphur Dioxide (SO ₂)	kg/d	139	3200	IS 11255 (Part 2):1985 RA 2019

Remarks: #: Limit as per MPCB Consent

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi

TECHNICAL MANAGER

Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



Page 1 of 1

QF/SALE/04/Issue No 03 Dt 05.12.2019, Amal 00 Dt 00

Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra

(Turn Opp Toyota Show Room 600 m from Hotel Rukhmini Palace. Next to Ashida Electrical. Near J.B Sawant Bus Stop)

Phone: 2582 0658/3139/1663/3154 Fax:+91-22-25823543 thane@mahabal.com

106/214

141



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist. Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com



Test Report

Report No.: ME-NG18855-221213-SA-SMATKCHEM-TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-1, MIDC Taloja, Taluka - Panvel, Dist. Raigad Maharashtra.		Order Reference:
			Email confirmation
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	Scrubber Stack NPK Train-2	Sample Quantity/Packing	Thimble: 1 X 1 No.
Date of Sampling	07.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	12.12.2022

ULR- TC748722000017519F

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)					
Stack Details					
Stack Identity		Scrubber Stack			
Stack attached to		NPK Train-2			
Material of construction		-			
Stack height above ground level (Meter)		65.5			
Stack diameter (Meter)		2.772			
Stack shape at top		Circular			
Type of fuel		-			
Fuel Consumption (t/d)		-			
Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Flue gas Temperature	°C	52	-	IS 11255 (Part 3):2008; RA 2018
2	Flue gas Velocity	m/s	8.8	-	IS 11255 (Part 3):2008; RA 2018
3	Total gas quantity	Nm ³ /h	175255	-	IS 11255 (Part 3):2008; RA 2018
4	Particulate Matter (PM)	mg/Nm ³	25	150	IS 11255 (Part 1):1985 RA 2019
Remarks: #: Limit as per MPCB Consent					

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi

TECHNICAL MANAGER


Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



Page 1 of 1

QF/SALE/04/Issue No 03 Dt 05.12.2019, And 00 Dt 00



Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra
(Turn Opp Toyota Show Room 600 m from Hotel Rukhmini Palace. Next to Ashida Electrical. Near J B Sawant Bus Stop)
Phone: 2582 0658/3139/1663/3154 Fax:+91-22-25823543 thane@mahabal.com



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist. Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com

Test Report

Report No.: ME-NG18855N-221213-SA-SMATKCHEM-TALOJA		Date: 13.12.2022	
Name and Address of Customer	SMARTCHEM TECHNOLOGIES LTD. Plot No. K-1, MIDC Talaja, Taluka - Panvel, Dist. Raigad Maharashtra.		Order Reference:
			Email confirmation
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	Scrubber Stack NPK Train-2	Sample Quantity/Packing	NH ₃ : 30 mL X 1 No. PVC Bottle
Date of Sampling	07.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	09.12.2022	Date of Completion of Analysis	13.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)

Stack Details

Stack Identity	Scrubber Stack
Stack attached to	NPK Train-2
Material of construction	-
Stack height above ground level (Meter)	65.5
Stack diameter (Meter)	2.772
Stack shape at top	Circular
Type of fuel	-
Fuel Consumption (t/d)	-

Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Ammonia (NH ₃)	mg/Nm ³	BQL (LOQ:0.6)	300	IS 11255 (Part 6):1999; RA 2019

Remarks: #: Limit as per MPCB Consent; BQL: Below Quantification Limit; LOQ: Limit of Quantification

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi

Harish Mendhi

TECHNICAL MANAGER



Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



103/214

143



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist. Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com



Test Report

Report No.: ME-NG18854-221213-SA-DEEPAKFER-TALOJA		Date: 13.12.2022	
Name and Address of Customer	DEEPAK FERTILIZERS & PETRO CHEMICALS CORPORATION LTD. Plot No. K-1, MIDC Taloja, Taluka - Panvel, Dist. Raigad Maharashtra.	Order Reference:	
		Email confirmation	
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	Boiler-D	Sample Quantity/Packing	Thimble: 1 X 1 No. NOx:25 mL X 1 No PVC Bottle
Date of Sampling	08.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	12.12.2022

ULR- TC748722000017518F

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)					
Stack Details					
Stack Identity		Boiler Stack			
Stack attached to		Boiler-D			
Material of construction		M.S.			
Stack height above ground level (Meter)		63			
Stack diameter (Meter)		2.5			
Stack shape at top		Circular			
Type of fuel		P.N.G.			
Fuel Consumption (kg/h)		1644			
Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Flue gas Temperature	°C	129	-	IS 11255 (Part 3):2008; RA 2018
2	Flue gas Velocity	m/s	5.2	-	IS 11255 (Part 3):2008; RA 2018
3	Total gas quantity	Nm ³ /h	67389	-	IS 11255 (Part 3):2008; RA 2018
4	Particulate Matter (PM)	mg/Nm ³	20	10	IS 11255 (Part 1):1985 RA 2019
5	Oxides of Nitrogen (NOx)	mg/Nm ³	BQL (LOQ:10)	350	IS 11255 (Part 7): 2005; RA 2017
Remarks: #: Limit as per MPCB Consent; BQL: Below Quantification Limit; LOQ: Limit of Quantification					

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

 Harish Mendhi
TECHNICAL MANAGER


Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.


 Page 1 of 1
 QF/SALE/04/Issue No 03 Dt 05.12.2019. And 00 Dt 00

Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra
 (Turn Opp Toyota Show Room 600 m from Hotel Rukhmini Palace. Next to Ashida Electrical. Near J B Sawant Bus Stop)
 Phone: 2582 0658/3139/1663/3154 Fax:+91-22-25823543 thane@mahabal.com



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist. Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com



Test Report

Report No.: ME-NG18860-221213-SA- DEEPAKFER-TALOJA		Date: 13.12.2022	
Name and Address of Customer	DEEPAK FERTILIZERS & PETRO CHEMICALS CORPORATION LTD. Plot No. K-1, MIDC Taloja, Taluka – Panvel, Dist. Raigad Maharashtra.	Order Reference:	
		Email confirmation	
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	Process Stack WNA-3	Sample Quantity/Packing	NO ₂ : 25 mL X 1 No PVC Bottle
Date of Sampling	08.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	12.12.2022

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)

Stack Details

Stack Identity	Process Stack
Stack attached to	WNA-3
Material of construction	M.S.
Stack height above ground level (Meter)	60
Stack diameter (Meter)	0.95
Stack shape at top	Circular
Type of fuel	-
Fuel Consumption (t/d)	-

Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Flue gas Temperature	°C	123	-	IS 11255 (Part 3):2008; RA 2018
2	Oxides of Nitrogen (NO ₂)	mg/Nm ³	37	400	IS 11255 (Part 7): 2005; RA 2017

Remarks: #: Limit as per MPCB Consent

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.

Harish Mendhi
TECHNICAL MANAGER



Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



Page 1 of 1
QF/SAL/04/Issue No 03 Dt 05.12.2019, And 00 Dt 00

Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra
(Turn Opp Toyota Show Room 500 m from Hotel Rukhmini Palace, Next to Ashida Electrical, Near J B Sawant Bus Stop)
Phone: 2582 0658/3139/1663/3154 Fax: +91-22-25823543 thane@mahabal.com

ULR- TC748722000017524F

110/214

145



Mahabal Enviro Engineers Pvt. Ltd.

Engineer, Consultant, Environmental Monitoring Laboratory & Contractor

Plot Nos. 13,14,17,18, Grampanchayat Bokhara, 8 km from Nagpur City,
Opp. Patel Petrol Pump, Chhindwara Road, Koradi, Dist. Nagpur-441111
Phone : 91-712-2612162, 2612212, Cell:9326279040
Email: mahabal.nagpur@gmail.com, mahabal.laboratory@gmail.com



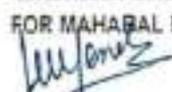
Test Report

Report No.: ME-NG18859-221213-SA-DEEPAKFER-TALOJA		Date: 13.12.2022	
Name and Address of Customer	DEEPAK FERTILIZERS & PETRO CHEMICALS CORPORATION LTD. Plot No. K-1, MIDC Taloja, Taluka - Panvel, Dist. Raigad Maharashtra.		Order Reference:
			Email confirmation
Sample Description/Type	Stack Emission	Sample Collected by	Laboratory
Sampling Location	Scrubber Stack HRSG-2	Sample Quantity/Packing	Thimble: 1 X 1 No. NOx:25 mL X 1 No PVC Bottle
Date of Sampling	08.12.2022	Date of Receipt of Sample	09.12.2022
Sampling Procedure	As per Method reference		
Date of Start of Analysis	10.12.2022	Date of Completion of Analysis	12.12.2022

ULR- TC748722000017523F

Discipline: Chemical Testing; Product Group: Atmospheric Pollution (Stack Emission)					
Stack Details					
Stack Identity		Scrubber Stack			
Stack attached to		HRSG-2			
Material of construction		M.S.			
Stack height above ground level (Meter)		30			
Stack diameter (Meter)		1.5			
Stack shape at top		Circular			
Type of fuel		-			
Fuel Consumption		-			
Sr.No.	Parameter	Unit	Result	#Limit	Method Reference
1	Flue gas Temperature	°C	180	-	IS 11255 (Part 3):2008; RA 2018
2	Flue gas Velocity	m/s	11.2	-	IS 11255 (Part 3):2008; RA 2018
3	Total gas quantity	Nm ³ /h	46881	-	IS 11255 (Part 3):2008; RA 2018
4	Particulate Matter (PM)	mg/Nm ³	21	10	IS 11255 (Part 1):1985 RA 2019
5	Oxides of Nitrogen (NOx)	mg/Nm ³	38	350	IS 11255 (Part 7): 2005; RA 2017
Remarks: #: Limit as per MPCB Consent					

FOR MAHABAL ENVIRO ENGINEERS PVT. LTD.


 Harish Mendhi
TECHNICAL MANAGER



Note:

- The result listed refers only to the tested sample(s) and applicable parameter(s).
- This report is not to be reproduced except in full, without written approval of the laboratory.



Page 1 of 1
QF/SALE/04/Issue No 03 Dt 05.12.2019, And 00 Dt 00

Plot No. F-7, Road No. 21, MIDC Wagle Estate, Thane West - 400604, Maharashtra
 (Turn Opp Toyota Show Room 500 m from Hotel Rukhmini Palace, Next to Ashida Electrical, Near J B Sawant Bus Stop)
 Phone: 2582 0658/3139/1663/3154 Fax:+91-22-25823543 thane@mahabal.com

**MAHARASHTRA POLLUTION CONTROL BOARD
CENTRAL LABORATORY, MAHAPE, NAVI MUMBAI**

Phone no. : 022-67195031
Visit us at : <http://mpcb.gov.in>
mail : icelab@mpcb.gov.in



Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710

NABL Certificate No.:	Validity
-----------------------	----------

Laboratory MoEF Recognition :	Validity
-------------------------------	----------

Test Report No.: MPCB/CLab/JVS/22-23/12/481	Date: 26/12/2022 04:41 PM
---	---------------------------

Analysis Report-Water (JVS)

Field Sample ID :	BR-0036250		
Name & Address of the Industry	Smartchem Technologies Limited R52 Fertilizer(basic) (excluding formulation)		
Sampling Location :	ETP (Outlet)		
Lab code :	MPCB/CLab/JVS/22-23/2609		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Taloja (Pravin Patil)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Taloja (Pravin Patil) (SRO-Taloja)	Seal No. :	98
Date of Sample Collection.(dd/mm/yyyy) :	07/12/2022 05:00 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	08/12/2022 04:37 PM
Analysis start Date (dd/mm/yyyy). :	08/12/2022 05:50 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.9			
2	Total Dissolved Solids(TDS)	1800.0	mg/l		
3	Suspended Solids (SS)	16.0	mg/l		
4	Ammonical Nitrogen	43.80	mg/l		
5	Biochemical Oxygen Demand (BOD)	11.0	mg/l		

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
6	Chemical Oxygen Demand (COD)	28.0	mg/l		
7	Fluoride	0.08	mg/l		
8	Nitrate Nitrogen	18.75	mg/l		
9	Phosphate (total)	6.76	mg/l		
10	Total Kjeldahl Nitrogen (TKN)	96.60	mg/l		
11	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

This is an Electronically generated report does not require signature

Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates parameters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.

MAHARASHTRA POLLUTION CONTROL BOARD
CENTRAL LABORATORY, MAHAPE, NAVI MUMBAI

Phone no. : 022-67195031
 Visit us at : <http://mpcb.gov.in>
 mail : icclab@mpcb.gov.in



Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhuvan", MIDC Industrial Area, Mahape, Navi-Mumbai- 400 710

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/CLab/JVS/22-23/12/480

Date: 26/12/2022 04:40 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0036251		
Name & Address of the Industry	Smarchem Technologies Limited R52 Fertilizer(basic) (excluding formulation)		
Sampling Location :	ETP (ETP Inlet from COD Stream (Organic Stream))		
Lab code :	MPCB/CLab/JVS/22-23/2610		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Taloja (Pravin Patil)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Taloja (Pravin Patil) (SRO-Taloja)	Seal No. :	98
Date of Sample Collection.(dd/mm/yyyy) :	07/12/2022 05:20 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	08/12/2022 04:37 PM
Analysis start Date (dd/mm/yyyy) :	08/12/2022 05:49 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	7.6			
2	Total Dissolved Solids(TDS)	148.0	mg/l		
3	Suspended Solids (SS)	18.0	mg/l		
4	Ammonical Nitrogen	12.66	mg/l		
5	Biochemical Oxygen Demand (BOD)	15.0	mg/l		

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
6	Chemical Oxygen Demand (COD)	40.0	mg/l		
7	Fluoride	0.70	mg/l		
8	Nitrate Nitrogen	2.25	mg/l		
9	Phosphate (total)	4.81	mg/l		
10	Total Kjeldahl Nitrogen (TKN)	30.80	mg/l		
11	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

Shri Ashok V. Mandavkar
I/e Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

This is an Electronically generated report does not require signature

Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates parameters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.

MAHARASHTRA POLLUTION CONTROL BOARD
CENTRAL LABORATORY, MAHAPE, NAVI MUMBAI

Phone no. : 022-67195031
 Visit us at : <http://mpcb.gov.in>
 mail : leclab@mpcb.gov.in



Central Laboratory, Maharashtra Pollution
 Control Board, P-3, "Nirmal Bhavan",
 MIDC Industrial Area, Mahape, Navi
 Mumbai- 400 710

NABL Certificate No.:

Validity

Laboratory MoEF Recognition :

Validity

Test Report No.: MPCB/CLab/JVS/22-23/12/479

Date: 26/12/2022 04:39 PM

Analysis Report-Water (JVS)

Field Sample ID :	BR-0036253		
Name & Address of the Industry	Smarchem Technologies Limited R52 Fertilizer(basic) (excluding formulation)		
Sampling Location :	ETP (ETP Inlet from Nitrate + Ammonical Stream)		
Lab code :	MPCB/CLab/JVS/22-23/2612		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Taloja (Pravin Patil)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Taloja (Pravin Patil) (SRO-Taloja)	Seal No. :	98
Date of Sample Collection.(dd/mm/yyyy) :	07/12/2022 06:20 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	08/12/2022 04:38 PM
Analysis start Date (dd/mm/yyyy). :	08/12/2022 05:49 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	12.0			
2	Total Dissolved Solids(TDS)	5103.0	mg/l		
3	Suspended Solids (SS)	24.0	mg/l		
4	Ammonical Nitrogen	2830.00	mg/l		
5	Biochemical Oxygen Demand (BOD)	24.0	mg/l		

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
6	Chemical Oxygen Demand (COD)	52.0	mg/l		
7	Fluoride	0.48	mg/l		
8	Nitrate Nitrogen	498.00	mg/l		
9	Phosphate (total)	5.67	mg/l		
10	Total Kjeldahl Nitrogen (TKN)	NA	mg/l		
11	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, * Not covered under NABL soop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V. Mandavkar

Results Reviewed by: Shri Ashok V. Mandavkar

Shri Ashok V. Mandavkar
I/c Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

This is an Electronically generated report does not require signature

Note:

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates parameters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.

**MAHARASHTRA POLLUTION CONTROL BOARD
CENTRAL LABORATORY, MAHAPE, NAVI MUMBAI**

Phone no. : 022-67195031
Visit us at : <http://mpcb.gov.in>
mail : icclab@mpcb.gov.in



Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710

NABL Certificate No.:	Validity
-----------------------	----------

Laboratory MoEF Recognition :	Validity
-------------------------------	----------

Test Report No.: MPCB/CLab/JVS/22-23/01/5	Date: 02/01/2023 12:22 PM
---	---------------------------

Analysis Report-Water (JVS)

Field Sample ID :	BR-0036252		
Name & Address of the Industry	Smartchem Technologies Limited R52 Fertilizer(basic) (excluding formulation)		
Sampling Location :	ETP (ETP Inlet from phosphatic Stream)		
Lab code :	MPCB/CLab/JVS/22-23/2611		
Sampling Method(s) :		Sample Details (Water/Air/HW) :	Water
Sampling drawn by (Officer name):	FO-Taloja (Pravin Patil)	Sample Volume Received :	
Sample submitted by (Name) :	FO-Taloja (Pravin Patil) (SRO-Taloja)	Seal No. :	98
Date of Sample Collection.(dd/mm/yyyy) :	07/12/2022 06:00 PM	Date of Sample receipt to Laboratory (dd/mm/yyyy) :	08/12/2022 04:37 PM
Analysis start Date (dd/mm/yyyy). :	08/12/2022 05:49 PM		

Test Report

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
1	pH	3.5			
2	Total Dissolved Solids(TDS)	67909.0	mg/l		
3	Suspended Solids (SS)	30.0	mg/l		
4	Ammonical Nitrogen	10220.00	mg/l		
5	Biochemical Oxygen Demand (BOD)	42.0	mg/l		

118/214

Sr.No	Parameter	Results	Unit	Method Adopted	MU(If required)
6	Chemical Oxygen Demand (COD)	ND	mg/l		
7	Fluoride	0.45	mg/l		
8	Nitrate Nitrogen	11500.00	mg/l		
9	Phosphate (total)	0.05	mg/l		
10	Total Kjeldahl Nitrogen (TKN)	NA	mg/l		
11	Oil & Grease	BDL	mg/l		

End of The Report

Abbreviations: - BDL - Below Detectable limit, N.D. - Not Detected, N.A. - Not Analyzed, * Not covered under NABL scop.

Comment (if any):

Comment for Amended Report:

Remark: - Note: This test report refers only to the sample submitted for the testing.

Results Compiled by: Heena khalokar

Results Approved by: Shri Ashok V, Mandavkar

Results Reviewed by: Shri Ashok V, Mandavkar

Shri Ashok V. Mandavkar
I/e Senior Scientific Officer,
Central Laboratory,
MPCB, Navi Mumbai.

This is an Electronically generated report does not require signature

Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. # indicates parameters are not in scope of NABL(ISO:17025:2017)
3. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
4. Customer complaint register is available at laboratory.
5. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
6. MU values will be reported on request.



GADARK LAB PVT. LTD.

INDUSTRIAL ANALYSTS & CONSULTANTS

LAB: H-54, Additional M.I.D.C. Kudal, Taluka - Kudal, District - Sindhudurg - 418 525

Tel.: (02362) 223519 • E-mail: info@gadark.in • Website: www.gadark.in

OFF.: 15, Hindustan Kohinoor Industrial Complex, L.B.S. Marg, Vikhroli (West), Mumbai - 83.
Tel.: (022) 2577 7069 / 2577 7070 / 2085 0091 • +91 93213 12367

TEST REPORT

No. GLH/W/06105 - 01/22

Date: 28/06/2022

Name of Company : M/s. Deepak Fertilisers and Petrochemicals Corporation Ltd.
Plot K-1, K-2, K-3, K-4, K-5 and K-6, MIDC Taloja,
Taluka - Panvel, Dist. - Raigad.

WORKPLACE MONITORING SUMMARY REPORT

SR. NO.	Date of Sampling	LOCATION	POLLUTANT	RESULT	LIMIT
01	20/06/2022	IPA, Field operator Cabin	IPA	14.6	400.0 ppm
			Total Dust	2.4	10.0 mg/m ³
02	20/06/2022	IPA DIPE Loading Area	IPA	16.2	400.0 ppm
03	20/06/2022	IPA DIPE Tank No. 4402A	IPA	12.7	400.0 ppm
04	20/06/2022	Methanol Storage tank	IPA	13.5	400.0 ppm
			Methanol	2.9	200.0 ppm
05	20/06/2022	IPA Storage Tank	IPA	16.4	400.0 ppm
			Methanol	2.4	200.0 ppm
06	20/06/2022	Near RPG Unloading Area	Propene	Not Detected	100.0ppm
			Propylene	Not Detected	100.0ppm
			Ethane	Not Detected	Not Specified
			Butane	Not Detected	800.0 ppm
			Butene	Not Detected	250.0ppm
			Butyne	Not Detected	Not Specified
07	20/06/2022	Near RPG Feed Pump Area	Butadiene	Not Detected	1000.0 ppm
			Propene	Not Detected	100.0ppm
			Propylene	Not Detected	100.0ppm
			Ethane	Not Detected	Not Specified
			Butane	Not Detected	800.0 ppm
			Butene	Not Detected	250.0ppm
			Butyne	Not Detected	Not Specified
			Butadiene	Not Detected	1000.0 ppm

For GADARK LAB PVT. LTD.


AUTHORISED SIGNATORY
[SACHIN B. GAONKAR]




CHECKED BY



GADARK LAB PVT. LTD.

INDUSTRIAL ANALYSTS & CONSULTANTS

LAB.: H-54, Additional M.I.D.C. Kudal, Taluka - Kudal, District - Sindhudurg - 416 525.
Tel.: (02362) 223519 • E-mail: info@gadark.in • Website: www.gadark.in

OFF.: 15, Hindustan Kohinoor Industrial Complex, L.B.S. Marg, Vikhroli (West), Mumbai - 83.
Tel.: (022) 2577 7069 / 2577 7070 / 2085 0091 • +91 93213 12367

TEST REPORT

No. GLH/W/0624/22

Date: 06/06/2022

Name of Company : **M/s. Smartchem Technologies Limited.**
Plot No. K-1, K-1(Part-1), k-1(Part-2), MIDC Taloja,
Taluka - Panvel, Dist. Raigad 410 208.

Type of Survey : Workplace Monitoring

Date of Monitoring : 25th May 2022 and 26th May 2022.

Instrument Used : Low Volume Air Samplers

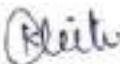
The Air sampling was carried out in working zone at a distance of 1 meter in case of Area monitoring & at a height of 1.5 meter from the floor.

The permissible limits of exposure for Total dust as per second Schedule of Factories Act 1948, under the section of 41F as amended by Factories [Amended 1987] Act No. 20 of 1987 are as follows.

Standards are taken from OSHA [Occupational Safety and Health Administration] in coordination with Factory Act for Sampling as well as Analysis methods prescribed by them for workplace monitoring.

Sr. No.	Pollutants	Method	8 hr. TWA Limit	Limit
01	Total Dust	NIOSH 0600	10.0 mg/m ³	Factory Act
02	Respirable Dust.	NIOSH 0600	5.0 mg/m ³	OSHA
03	Ammonia	APHA Method 401 3 rd Edition	18.0 mg/m ³	Factory Act
04	Methane	GC Method	1000 ppm	OSHA

For GADARK LAB PVT. LTD.


AUTHORISED SIGNATORY
[KAILAS V. CHITALKAR]




CHECKED BY



GADARK LAB PVT. LTD.

INDUSTRIAL ANALYSTS & CONSULTANTS

LAB.: H-54, Additional M.I.D.C. Kudal, Taluka - Kudal, District - Sindhudurg - 416 525.
Tel. : (02362) 223519 • E-mail : info@gadark.in • Website : www.gadark.in

OFF.: 15, Hindustan Kohinoor Industrial Complex, L.B.S. Marg, Vikhroli (West), Mumbai - 83.
Tel. : (022) 2577 7069 / 2577 7070 / 2085 0091 • +91 93213 12367

121/214

TEST REPORT

No. GLH/W/0624 - 01/22

Date: 06/06/2022

Name of Company : **M/s. Smartchem Technologies Limited.**
Plot No. K-1, K-1(Part-1), k-1(Part-2), MIDC Taloja,
Taluka - Panvel, Dist. Raigad 410 208.

WORKPLACE MONITORING SUMMARY REPORT

SR. NO.	Date of Sampling	LOCATION	POLLUTANT	RESULT	LIMIT
01	25/05/2022	Ammonia Unloading Bay - 11	Ammonia	6.2	18.0 mg/m ³
02	25/05/2022	Ammonia Unloading Bay - 07	Ammonia	6.8	18.0 mg/m ³
03	25/05/2022	Ammonia Tank East Side	Ammonia	2.9	18.0 mg/m ³
04	25/05/2022	Ammonia Tank South Side	Ammonia	2.5	18.0 mg/m ³
05	25/05/2022	Ammonia Tank North Side	Ammonia	3.8	18.0 mg/m ³
06	25/05/2022	Ammonia Tank West Side	Ammonia	3.7	18.0 mg/m ³
07	25/05/2022	Transfer Pump	Ammonia	4.6	18.0 mg/m ³
08	25/05/2022	New Ammonia Storage Tank West Side	Ammonia	2.8	18.0 mg/m ³
09	25/05/2022	New Ammonia Storage Tank East Side	Ammonia	3.4	18.0 mg/m ³
10	25/05/2022	NG Booster Station	Methane	Not detected	1000 ppm
11	25/05/2022	KO Pot for NGRS	Methane	Not detected	1000 ppm
12	26/05/2022	NPK 3 rd Floor NT - 7101	Ammonia	3.9	18.0 mg/m ³
1.	26/05/2022	NPK 2 nd Floor Drager Cyclone F - 7101	Ammonia	3.1	18.0 mg/m ³
14	26/05/2022	NPK 6 th Floor H - 7114, Final production Elevator	Ammonia	4.6	18.0 mg/m ³
15	26/05/2022	NPK 1 st Floor Combustion Chamber	Ammonia	3.2	18.0 mg/m ³
16	26/05/2022	NPK 5 th Floor N. T. - 7118, Recycle Elevator	Ammonia	3.8	18.0 mg/m ³
17	26/05/2022	5 th Floor, Near Bag Screen	Total Dust	5.2	10.0 mg/m ³
			Respirable Dust	2.9	5.0 mg/m ³

Cont....2/

122/214

= 2 =

GADARK LAB PVT. LTD.

SR. NO.	Date of Sampling	LOCATION	POLLUTANT	RESULT	LIMIT
18	26/05/2022	8 th Floor, Near Elevator H - 7106	Total Dust	4.9	10.0 mg/m ³
			Respirable Dust	2.4	5.0 mg/m ³
19	26/05/2022	Raw Material Storage	Total Dust	5.8	10.0 mg/m ³
			Respirable Dust	3.2	5.0 mg/m ³
20	26/05/2022	NPK 4 th Floor NT - 7101	Ammonia	3.1	18.0 mg/m ³
21	26/05/2022	Ground Floor Train - 1, Gas Combustion Chamber	Methane	Not detected	1000 ppm
22	26/05/2022	Ground Floor Train - 2, Gas Combustion Chamber	Methane	Not detected	1000 ppm

For GADARK LAB PVT. LTD.


 AUTHORISED SIGNATORY
 [KAILAS V. CHITALKAR]




 CHECKED BY



GADARK LAB PVT. LTD.

INDUSTRIAL ANALYSTS & CONSULTANTS

LAB.: H-54, Additional M.I.D.C. Kudal, Taluka - Kudal, District - Sindhudurg - 416 525.
Tel. : (02382) 223519 • E-mail : info@gadark.in • Website : www.gadark.in

OFF: 15, Hindustan Kohinoor Industrial Complex, L.B.S. Marg, Vikhroli (West), Mumbai - 83.
Tel.: (022) 2577 7069 / 2577 7070 / 2085 0091 • +91 93213 12367

123/214

TEST REPORT

No. GLH/W/0922/22

Date: 14/09/2022

Name of Company : **M/s. Smartchem Technologies Limited.**
Plot No. K-1, K-1(Part-1), k-1(Part-2), MIDC Taloja,
Taluka – Panvel, Dist. Raigad 410 208.

Type of Survey : Workplace Monitoring

Date of Monitoring : 25th and 26th August 2022.

Instrument Used : Low Volume Air Samplers

The Air sampling was carried out in working zone at a distance of 1 meter in case of Area monitoring & at a height of 1.5 meter from the floor.

The permissible limits of exposure for Total dust as per second Schedule of Factories Act 1948, under the section of 41F as amended by Factories [Amended 1987] Act No. 20 of 1987 are as follows.

Standards are taken from OSHA [Occupational Safety and Health Administration] in coordination with Factory Act for Sampling as well as Analysis methods prescribed by them for workplace monitoring.

Sr. No.	Pollutants	Method	8 hr. TWA Limit	Limit
01	Total Dust	NIOSH 0600	10.0 mg/m ³	Factory Act
02	Respirable Dust.	NIOSH 0600	5.0 mg/m ³	OSHA
03	Ammonia	APHA Method 401 3 rd Edition	18.0 mg/m ³	Factory Act
04	Methane	GC Method	1000 ppm	OSHA

For GADARK LAB PVT. LTD.

AUTHORISED SIGNATORY
[SACHIN B. GAONKAR]



CHECKED BY

GADARK LAB PVT. LTD.**INDUSTRIAL ANALYSTS & CONSULTANTS**

LAB.: H-54, Additional M.I.D.C. Kudal, Taluka - Kudal, District - Sindhudurg - 416 525.

Tel.: (02362) 223519 • E-mail: info@gadark.in • Website: www.gadark.in

OFF.: 15, Hindustan Kohinoor Industrial Complex, L.B.S. Marg, Vikhroli (West), Mumbai - 83.

Tel.: (022) 2577 7069 / 2577 7070 / 2685 0091 • +91 93213 12367

**TEST REPORT**

No. GLH/W/0922 - 01/22

Date: 14/09/2022

Name of Company : **M/s. Smartchem Technologies Limited.**
Plot No. K-1, K-1(Part-1), k-1(Part-2), MIDC Talaja,
Taluka – Panvel, Dist. Raigad 410 208.

WORKPLACE MONITORING SUMMARY REPORT

SR. NO.	Date of Sampling	LOCATION	POLLUTANT	RESULT	LIMIT
01	25/08/2022	Transfer Pump	Ammonia	2.1	18.0 mg/m ³
02	25/08/2022	Ammonia Tank East Side	Ammonia	2.9	18.0 mg/m ³
03	25/08/2022	Ammonia Tank West Side	Ammonia	2.7	18.0 mg/m ³
04	25/08/2022	Ammonia Tank South Side	Ammonia	2.2	18.0 mg/m ³
05	25/08/2022	Ammonia Tank North Side	Ammonia	3.1	18.0 mg/m ³
06	25/08/2022	New Ammonia Storage Tank North Side	Ammonia	2.8	18.0 mg/m ³
07	25/08/2022	Ammonia Unloading Bay - 03	Ammonia	3.7	18.0 mg/m ³
08	25/08/2022	Ammonia Unloading Bay - 09	Ammonia	3.5	18.0 mg/m ³
09	25/08/2022	New Ammonia Storage Tank West Side	Ammonia	3.3	18.0 mg/m ³
10	25/08/2022	New Ammonia Storage Tank East Side	Ammonia	3.6	18.0 mg/m ³
11	25/08/2022	KO Pot for NGRS	Methane	Not detected	1000 ppm
12	25/08/2022	NG Booster Station	Methane	Not detected	1000 ppm

For GADARK LAB PVT. LTD.


AUTHORISED SIGNATORY
[SACHIN B. GAONKAR]




CHECKED BY



GADARK LAB PVT. LTD.

INDUSTRIAL ANALYSTS & CONSULTANTS

LAB.: H-54, Additional M.I.D.C. Kodal, Taluka - Kodal, District - Sindhudurg - 416 525.
Tel.: (02362) 223519 • E-mail: info@gadark.in • Website: www.gadark.in

OFF.: 15, Hindustan Kohinoor Industrial Complex, L.B.S. Marg, Vikhroli (West), Mumbai - 83.
Tel.: (022) 2577 7069 / 2577 7070 / 2085 0081 • +91 93213 12367

125/214

TEST REPORT

No. GLH/W/0922 - 02/22

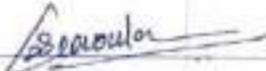
Date: 14/09/2022

Name of Company : **M/s. Smartchem Technologies Limited.**
Plot No. K-1, K-1(Part-1), k-1(Part-2), MIDC Taloja,
Taluka – Panvel, Dist. Raigad 410 208.

WORKPLACE MONITORING SUMMARY REPORT

SR. NO.	Date of Sampling	LOCATION	POLLUTANT	RESULT	LIMIT
01	26/08/2022	5 th Floor, Near Bag Screen	Total Dust	4.3	10.0 mg/m ³
			Respirable Dust	2.4	5.0 mg/m ³
02	26/08/2022	Raw Material Storage	Total Dust	3.9	10.0 mg/m ³
			Respirable Dust	2.2	5.0 mg/m ³
03	26/08/2022	8 th Floor, Near Elevator H - 7106	Total Dust	3.3	10.0 mg/m ³
			Respirable Dust	2.2	5.0 mg/m ³
04	26/08/2022	NPK 5 th Floor N – 7118, Recycle Elevator	Ammonia	3.3	18.0 mg/m ³
05	26/08/2022	NPK 3 rd Floor NT – 7501 D Spare	Ammonia	3.1	18.0 mg/m ³
06	26/08/2022	NPK 4 th Floor NT – 7101	Ammonia	2.8	18.0 mg/m ³
07	26/08/2022	NPK 2 nd Floor Drager Cyclone F - 7101	Ammonia	2.6	18.0 mg/m ³
08	26/08/2022	NPK 1 st Floor T – 1 combustion Chamber	Ammonia	2.8	18.0 mg/m ³
09	26/08/2022	Ground Floor Train – 1, Gas Combustion Chamber	Methane	Not detected	1000 ppm
10	26/08/2022	Ground Floor Train – 2, Gas Combustion Chamber	Methane	Not detected	1000 ppm

For GADARK LAB PVT. LTD.


AUTHORISED SIGNATORY
[SACHIN B. GAONKAR]




CHECKED BY

FORM -07

(PRESCRIBED UNDER RULE (1R) 7 & SCHEDULES II, III, V, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

(PME – COMPANY EMPLOYEES)



**DEEPAK FERTILISERS
AND PETROCHEMICALS
CORPORATION LIMITED**

DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LIMITED.

Plant K1, MIDC Industrial Area, Talaja -410208, Dist – Raigad.

(In respect of person's employees in dangerous operations under sect. 87)

Certifying Surgeon:

Dr. DHANAJI MANE

(M S, M.B.B.S, AFIH, Authorised Certifying Surgeon.)

Medical Check-Up Camp Organised By.

NDC DIAGNOSTIC CENTRE

2nd floor, Plot no 19, Neurogen Brain and Spine Institute, Seawoods West, Sector 40,

Navi Mumbai, Maharashtra 400706

Contact Person Name: KAILASH KASARE

Contact No. 7718802994 / 7718802438.

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,

(In respect of persons employed in dangerous operations under sect 87)

Sr No		Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMRK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
41		495	RAJESH MORE	M	52	NA	NA	NA	ENGINEERING	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
42		496	MANOJ GHONE	M	55	NA	NA	NA	ENGINEERING	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
43		499	ATULKUMAR KHATRI	M	54	NA	NA	NA	ENGINE & UTILITIES	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
44		506	VIJAY TAKLE	M	54	NA	NA	NA	MICHAICAL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
45		514	GALANAM CHAUDHARI	M	59	NA	NA	NA	ENGINEERING	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
46		510	BALRISHMA VARTAK	M	56	NA	NA	NA	ENGINEERING	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
47		512	BHARATKUMAR PANDYA	M	53	NA	NA	NA	QA & QC	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
48		513	PADMAKAR FORKAR	M	51	NA	NA	NA	QA & QC	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
49		556	SHRIKARTI PATEL	M	57	NA	NA	NA	QA & QC	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
50		567	AMIL UGALE	M	56	NA	NA	NA	QA & QC	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
51		572	SHRIRANG KULKARNI	M	54	NA	NA	NA	QA & QC	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
52		576	VIKAS D-JARAP	M	59	NA	NA	NA	QA & QC	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
53		579	RAJEEV DEODHAR	M	56	NA	NA	NA	UTILITIES & COAL FIRED BO	NA	2/23/2022	FIT FOR DUTY	NA	NA	NA	
54		583	TAMARJI PAWAR	M	56	NA	NA	NA	ENGINEERING	NA	2/13/2022	FIT FOR DUTY	NA	NA	NA	
55		591	DILIP CHAUDHARI	M	60	NA	NA	NA	PROJECT IMPLEMENTATION	NA	2/13/2022	FIT FOR DUTY	NA	NA	NA	
56		598	MAHENDRAKUMAR PATIL	M	53	NA	NA	NA	QA & QC	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
57		609	NEERAJ BHATKAL	M	52	NA	NA	NA	QA & QC	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
58		614	DARSHANA KHARDE	F	55	NA	NA	NA	QA & QC	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
59		623	SUNIL SAWANT	M	57	NA	NA	NA	Product	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
60		624	LAXMAN TEER	M	53	NA	NA	NA	LOGISTICS	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFSH)

From : 11/02/2022 To 08/03/2022
VALID TILL : 07/02/2023

Deepak Fertilisers And Petrochemicals Corporation Limited

129/214

डॉ. धनाजी माने (M.S., M.B.B.S., AFSH)
राज्य शास्त्रज्ञ परिषद, अहमदनगर-४३१००५
राज्य शास्त्रज्ञ परिषद, अहमदनगर-४३१००५

132/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Taloja, Dist: Raigad, Navi Mumbai - 410208,
 (In respect of persons employed in dangerous operations under sect.87)

Deepak Fertilisers And Petrochemicals Corporation Limited	
Certifying Surgeon : Dr. DHANAJI MANE (M 5, M.B.B.S, AFH)	From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY OR WITH HIGH OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
101	1592	HEM KOTIBHASKAR	M	52	NA	NA	NA	P & METHANOL	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
102	1594	PAVINDRA KASHYAP	M	55	NA	NA	NA	LITILITIES & COAL FIRED BO	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
103	1598	ANILKUMAR LONKAR	M	57	NA	NA	NA	QA & QC	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
104	1589	DHIRENDRA CHALUJAN	M	57	NA	NA	NA	ACIDS	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
105	1602	PURUSHOTTAM SHANBHAG	M	57	NA	NA	NA	P & METHANOL	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
106	1607	RAVINDRA SHELKE	M	52	NA	NA	NA	ENGINEERING	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
107	1628	DNYANESHWAR MEDHEKAR	M	50	NA	NA	NA	ENGINEERING	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
108	1616	VIPUL TRIVEDI	M	54	NA	NA	NA	LOGISTICS	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
109	1617	PRAKASH MAHATRE	M	50	NA	NA	NA	ACIDS	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
110	1620	PRAVIN KHAMDAKALE	M	51	NA	NA	NA	ACIDS	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
111	1622	RAJIV PATEL	M	52	NA	NA	NA	ACIDS	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
112	1624	SURHAYU CHAKRABORTY	M	52	NA	NA	NA	ENGINEERING	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
113	1636	SANJAY PANCHAL	M	55	NA	NA	NA	ENGINEERING	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
114	1637	BHAGVAN SANGDE	M	51	NA	NA	NA	ENGINEERING	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
115	1665	CHANDRAKANT BHOIR	M	50	NA	NA	NA	P & METHANOL	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
116	1670	JENIFER RODRIGUES	F	59	NA	NA	NA	OPERATION	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
117	1679	BALARAM MUNDKAR	M	52	NA	NA	NA	P & METHANOL	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
118	1695	VINAYAK MUMBAIKAR	M	51	NA	NA	NA	P & METHANOL	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
119	1699	UNNIKISHAN K	M	59	NA	NA	NA	LOGISTICS	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
120	1708	JITENDRA GAONKAR	M	49	NA	NA	NA	ACIDS	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	

Dr. DHANAJI MANE
 M.D. (MURBHA)
 Reg. No. 2485/2007/H
 अशादी अशादी अशादी
 एम.बी.बी.एस. एम.डी. (एम.डी.)
 एम.डी. (एम.डी.) एम.डी. (एम.डी.)

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XII, XIV, XV, XVII, XVIII & XX RULE 114)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : **Dr. DHANAJI MANE (M.S., M.B.B.S., AFIH)** From : 11/02/2022 To 08/03/2022
VALID TILL : 07/02/2023

Deepak Fertilisers And Petrochemicals Corporation Limited

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY OR WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
121	1710	SHYAM SINGH	M	51	NA	NA	NA	ENGINEERING	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
122	1711	ANIL GAIKWAL	M	52	NA	NA	NA	LOGISTICS	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
123	1717	VILAS MHATRE	M	49	NA	NA	NA	IPA & METHANOL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
124	1725	SLIMIL MANE	M	50	NA	NA	NA	SERVICE PROCUREMENT	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
125	1726	PRAMOD SHINDE	M	52	NA	NA	NA	STORES	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
126	1727	RAJAN PATIL	M	54	NA	NA	NA	STORES	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
127	1728	MUKUND RAMNAME	M	52	NA	NA	NA	LOGISTICS	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
128	1731	VAISHA KESARKAR	F	50	NA	NA	NA	ADMIN	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
129	1735	JANARDAN ULVEKAR	M	57	NA	NA	NA	UTILITIES & COAL FIRED BO	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
130	1736	DEEPAK KHANDAGALE	M	50	NA	NA	NA	UTILITIES & COAL FIRED BO	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
131	1741	SUSHIL PATALE	M	55	NA	NA	NA	IPA & METHANOL	NA	2/26/2022	FIT FOR DUTY	NA	NA	NA	
132	1743	DEEPAK SAWANT	M	51	NA	NA	NA	PLANNING AND INSPECTION	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
133	1745	RAMILAL THAKUR	M	53	NA	NA	NA	LOGISTICS	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
134	1746	BABASAHEB MIRA.KAR	M	59	NA	NA	NA	OPC	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
135	1749	SUDHR SHIRKE	M	54	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
136	1751	ASHOK PATIL	M	45	NA	NA	NA	ENGINEERING	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
137	1752	GANESH DANGAT	M	49	NA	NA	NA	ENGINEERING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
138	1755	BAPU BAOJUR	M	50	NA	NA	NA	ENGINEERING	NA	2/28/2022	FIT FOR DUTY	NA	NA	NA	
139	1767	HIRAMAN KADU	M	46	NA	NA	NA	IPA & METHANOL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
140	1770	LAXMAN MHATRE	M	51	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	

133/214
 Dr. Dhanaji Mane
 M.S. Corporation Surgeon
 Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208

134/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES B, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Taloja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M S, M.B.B.S, AFH)		From : 11/02/2022 To 08/03/2022	
		VALID TILL : 07/02/2023	

Deepak Fertilisers And Petrochemicals Corporation Limited

Sl No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN BENEFIT	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY OR WITH SIGN. OF CERTIFYING SURGEON	# CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
141	1775	AJIT KARBAL	M	45	NA	NA	NA	IPA & METHANOL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
142	1778	MURLI DHAR JADHAV	M	50	NA	NA	NA	IPA & METHANOL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
143	1779	RAJARAM MORE	M	48	NA	NA	NA	ACOS	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
144	1783	GIRISH SHELGIKAR	M	54	NA	NA	NA	Project	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
145	1786	MAHESH MARAL	M	47	NA	NA	NA	ACOS	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
146	1787	PRASHANT PATIL	M	47	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
147	1792	BALURSHNA GHARAT	M	57	NA	NA	NA	EEP	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
148	1794	KISHOR HUDAR	M	52	NA	NA	NA	ACOS	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
149	1795	SUJIT LALWANE	M	47	NA	NA	NA	IPA & METHANOL	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
150	1797	YOGESH ACHARYA	M	47	NA	NA	NA	ACOS	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
151	1798	MANGESH THAKUR	M	48	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
152	1807	UDAY SHEKLE	M	45	NA	NA	NA	OX & O2	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
153	1808	DIFRAK PARAMIAPE	M	46	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
154	1809	ANAND JITEKAR	M	45	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
155	1811	DILIP AGALWANE	M	46	NA	NA	NA	ACOS	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
156	1813	BHUPENDRA KHADYE	M	47	NA	NA	NA	IPA & METHANOL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
157	1814	NILESH PHADNIS	M	45	NA	NA	NA	ACOS	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
158	1815	SHAVIN DHRUV	M	48	NA	NA	NA	ACOS	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
159	1816	MANOJ CHAUDHARI	M	49	NA	NA	NA	IPA & METHANOL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
160	1817	UMESH BAMBRE	M	47	NA	NA	NA	ACOS	NA	2/13/2022	FIT FOR DUTY	NA	NA	NA	

Dr. धनजी मने
 M.D. GENERAL SURGEON
 M.S. (M.B.B.S.)
 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000.

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XII, XIV, XV, XVII, XVIII & XX RULE 114)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFIH)		From : 11/02/2022 To 08/03/2022	
		VALID TILL : 07/02/2023	

Deepak Fertilisers And Petrochemicals Corporation Limited

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN OF CERTIFYING SURGEON	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
161	3818	SACHIN DESHMUKH	M	45	NA	NA	NA	IPA & METHANOL	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
162	2207	A. D. VARGHESE	M	49	NA	NA	NA	TOP SECURITY	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
163	2209	PRAMOD PRAHAD SHANDARE	M	36	NA	NA	NA	SECURITY & TRANSPORT	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
164	3146	RAJENDRAKUMAR MEHTA	M	59	NA	NA	NA	ONGG & SECTION HEAD INSTRU & ELECTRICAL	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
165	3292	DEEPAK VIKHARE	M	56	NA	NA	NA	CHEMICALS PACKAGING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
166	3307	MAHESHKUMAR AGRAHARA	M	57	NA	NA	NA	Project	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
167	3379	RAJESH MUDRAS	M	56	NA	NA	NA	TRUSS & ANVARKA INSTRUMENTATION	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
168	3494	DHALBISOL RAKESH	M	48	NA	NA	NA	Marketing	NA	3/18/2022	FIT FOR DUTY	NA	NA	NA	
169	3503	SANJAY BAKSHI	M	58	NA	NA	NA	UTILITIES & COAL FIRED	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
170	3599	MANESH KALGHATGI	M	55	NA	NA	NA	UNGG & MANUFACTURING 2 MECHANICAL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
171	3616	RATNAKAR DESHPANDE	M	59	NA	NA	NA	Project	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
172	3623	PRASAD MANSKAR	M	51	NA	NA	NA	TPM	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
173	3624	PRAHMAD YALMAR	M	58	NA	NA	NA	UTILITIES & COAL FIRED	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
174	10037	SUNIL KAKADE	M	51	NA	NA	NA	UTILITIES & COAL FIRED	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
175	10108	MANISH PANDIT	M	49	NA	NA	NA	CIVIL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
176	10137	KIRAN GOLE	M	39	NA	NA	NA	GAS FLOCCULATION	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
177	10168	AVINASH BOGAR	M	49	NA	NA	NA	IPA & METHANOL	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
178	10174	AMAR ROLI	M	37	NA	NA	NA	IPA & METHANOL	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
179	10175	EKANATH MALI	M	39	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
180	10176	SANIR MALLUSARE	M	36	NA	NA	NA	IPA & METHANOL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	

31. 11/02/2022
M. S. GENERAL SURGEON
AFIH (MUMBAI)
31. 11/02/2022
M. S. GENERAL SURGEON
AFIH (MUMBAI)
135/214
13/02/2022
13/02/2022

136/214

171

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XV, XV, XVII, XVIII & XX RULE (114))

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect.87)

Certifying Surgeon : Dr. DHANAJI MANE (M S, M.B.B.S., AFH) From : 11/02/2022 To 08/03/2022
VALID TILL : 07/02/2023

Deepak Fertilisers And Petrochemicals Corporation Limited

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW/ MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY OR WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
181	10184	VISHAL VALAIKAR	M	39	NA	NA	NA	IPA & METHANOL	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
182	10186	BAPIU ZAGADE	M	56	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
183	10194	PRADIP CHORMEKAR	M	41	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
184	10199	SACHIN BHOLE	M	43	NA	NA	NA	IPA & METHANOL	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
185	10201	MILIND DAMDEKAR	M	42	NA	NA	NA	IPA	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
186	10204	SANGAM BHATRE	M	39	NA	NA	NA	ACIDS	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
187	10207	JAYVANT PATIL	M	38	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
188	10208	PRADEEP PATIL	M	38	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
189	10209	PRADIP TALJIKAR	M	40	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
190	10212	RAJENDRA PATIL	M	43	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
191	10213	SANJAY BHATRE	M	45	NA	NA	NA	ENGINEERING	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
192	10216	SUBHASH LONKAR	M	56	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/06/2022	FIT FOR DUTY	NA	NA	NA	
193	10218	BARAJI CHAVAN	M	49	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
194	10224	SHANLESH MUNGALI	M	38	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
195	10234	RAJENDRA SONAWANE	M	46	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
196	10237	SANJAY SALUNKHE	M	39	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
197	10238	WADHENDRA NAMANGUID	M	51	NA	NA	NA	IPA & METHANOL	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
198	10242	SAMEER GHARAT	M	39	NA	NA	NA	ENGINEERING	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
199	10243	RAVINDRA JADHAV	M	44	NA	NA	NA	ENGINEERING	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
200	10252	VIKAS DHOLE	M	52	NA	NA	NA	UTILITIES & COAL FRIED	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	

डॉ. धनजी त. माने
M.S GENERAL SURGEON
(AFH (MIDC/RAI))
Reg. No. 2482/2000/PH
अपराध विभाग, रायगड जिल्हा

कार्यालय : म.स. औद्योगिक विभाग
प्लॉट K-1, म.स. औद्योगिक विभाग, रायगड जिल्हा, नवी मुंबई - 410208
मार्गदर्शक : आर.एस. शिंदे

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Taloja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 67)

Certifying Surgeon : Dr. DHANAJI MANE (M S, M.B.B.S., AFH)		From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023
Deepak Fertilisers And Petrochemicals Corporation Limited		

Sl No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY OR WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUPERVISION ISSUED TO WORKER	SIGNATURE OF CERTIFYING SURGEON
241	10449	RAJESH MHATRE	M	34	NA	NA	NA	IPA & METHANOL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
242	10450	RAJJI PATIL	M	39	NA	NA	NA	UTILITIES & COAL PILEYRD	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
243	10457	DINKAR SURYAWAKSHE	M	48	NA	NA	NA	IPA & METHANOL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
244	10459	RAKESH MHATRE	M	41	NA	NA	NA	SAFETY & FIRE	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
245	10502	RAHUL WADYA	M	49	NA	NA	NA	ENGG. & CIV.	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
246	10508	VINESH PATHARE	M	52	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
247	10519	SANTOSH KADAM	M	45	NA	NA	NA	UTILITIES & COAL PILEYRD	NA	2/19/2022	FIT FOR DUTY	NA	NA	NA	
248	10531	VIJAY KHARE	M	53	NA	NA	NA	SAFETY & FIRE	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
249	10534	HEMANT WAGH	M	42	NA	NA	NA	IPA	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
250	10535	ABHISHEK THANGE	M	35	NA	NA	NA	IPA & METHANOL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
251	10546	SUSHANT KUMBHAR	M	35	NA	NA	NA	IPA & METHANOL	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
252	10549	HEMANT PATIL	M	34	NA	NA	NA	AMMUNITION	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
253	10550	SVAGAR PHADKE	M	33	NA	NA	NA	ACES	NA	2/19/2022	FIT FOR DUTY	NA	NA	NA	
254	10560	AMOL JITEKAR	M	33	NA	NA	NA	UTILITIES & COAL PILEYRD	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
255	10564	RAJESHWAR BONTHA	M	52	NA	NA	NA	ENGG & MANUFACTURING 1	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
256	10574	SANJUSH BELOSE	M	50	NA	NA	NA	INSTRUMENTA -ION	NA	2/7/2022	FIT FOR DUTY	NA	NA	NA	
257	10575	SUMEDH PATIL	M	38	NA	NA	NA	AMMONIA	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
258	10581	PANKAJ BHOIR	M	33	NA	NA	NA	PROCESS TECHNOLOGY	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
259	10582	MILESH CHAUDHARI	M	39	NA	NA	NA	ENGG. MECHANICAL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
260	10583	HARSH CHOUDHARI	M	35	NA	NA	NA	ENGINEERING	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	

Dr. DHANAJI MANE
 M.S GENERAL SURGEON
 AFH (MUMBAI)
 Reg. No. 3485/2000YN
 109/214
 19/11/2022
 19/11/2022
 19/11/2022

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFMH)	From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023
---	--

Deepak Fertilisers And Petrochemicals Corporation Limited

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
261	10584	JTENDRA PATIL	M	35	NA	NA	NA	PA & METANOL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
262	10586	ANKUSH PATIL	M	37	NA	NA	NA	ENGINEERING	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
263	10590	PRABHAKAR MHATRE	M	55	NA	NA	NA	ENGG - MEDICAL	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
264	10582	SANDEEP KOLI	M	40	NA	NA	NA	ENGINEERING	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
265	10537	ANIL WADEKAR	M	48	NA	NA	NA	ENGINEERING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
266	10558	ARJUN BANADHAR	M	52	NA	NA	NA	ENGINEERING	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
267	10559	RAVINDRA SALLINKE	M	53	NA	NA	NA	ENGINEERING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
268	10600	MUJAY KOLI	M	52	NA	NA	NA	ENGINEERING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
269	10605	HARISHCHANDRA CHAUDHARI	M	50	NA	NA	NA	SAFETY & FIRE	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
270	10624	SIBARAM SARGAT	M	43	NA	NA	NA	SECURITY & TRANSPORT	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
271	10630	MSHAL TANDEL	M	35	NA	NA	NA	ACCES	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
272	10634	MAHENDRA MHATRE	M	33	NA	NA	NA	ACCES	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
273	10638	RAJESH GURAV	M	58	NA	NA	NA	ENGINEERING	NA	2/13/2022	FIT FOR DUTY	NA	NA	NA	
274	10639	PAJESH GURAV	M	50	NA	NA	NA	PA & METANOL	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
275	10654	SURHASH RAMA	M	46	NA	NA	NA	SECURITY & TRANSPORT	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
276	10655	MUJAY KAMBLE	M	54	NA	NA	NA	SECURITY & TRANSPORT	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
277	10656	DATTATRAYA BAPAT	M	57	NA	NA	NA	Project	NA	2/23/2022	FIT FOR DUTY	NA	NA	NA	
278	10660	SANTOSH MANDOLE	M	49	NA	NA	NA	ENGINEERING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
279	10662	PRASAD HIMPUTRAR	M	42	NA	NA	NA	ENGINEERING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
280	10679	JAYVANT BHOJI	M	37	NA	NA	NA	ENGINEERING	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	

डॉ. धनराजि. माने
M.S GENERAL SURGEON
AFMH (MUMBAI)
 Reg. No. 34665/2000/11
 राजेश मंडोले 11.11.21
 एम. सो. (2) राजेश मंडोले तामना
 दिनांक 2/15/2022 को राजेश मंडोले 11/11/2022
 डॉ. धनराजि. माने तामना. ACS/DM/2016

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE (114))

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)	From : 11/02/2022 To 08/03/2022
	VALID TILL : 07/02/2023

Deepak Fertilisers And Petrochemicals Corporation Limited

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY OR WITH SIGN OF CERTIFYING SURGEON	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
281	10682	SHANTARAM EDE	M	44	NA	NA	NA	INSTRUMENTATION	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
282	10684	MANGESH SHINDE	M	45	NA	NA	NA	IT	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
283	10685	DINESH CHAVAN	M	42	NA	NA	NA	ENGINEERING	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
284	10686	SHRAILESH SAKHARE	M	49	NA	NA	NA	IPA & METHANOL	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
285	10687	SAVITRAM CHALWAD	M	57	NA	NA	NA	LSDOM	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
286	10688	RAJENDRA THATTE	M	49	NA	NA	NA	DA & CC	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
287	10698	NITIN SALAVKAR	M	40	NA	NA	NA	SAFETY & FIRE	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
288	10700	GANESH SURYARAO	M	47	NA	NA	NA	AURUM	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
289	10702	SUJAN YEWALE	M	43	NA	NA	NA	ENGG & MANUFACTURING 2	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
290	10709	RAJESHAHB DAVKAR	M	49	NA	NA	NA	ELECTRICAL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
291	10727	MILIND MANORE	M	42	NA	NA	NA	UTILITIES & COAL FIRD BO	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
292	10729	VINOD SUTAR	M	41	NA	NA	NA	ACBOS	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
293	10730	SHACH KASTURE	F	33	NA	NA	NA	ACBOS	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
294	10732	RASHMI JOSHI	F	33	NA	NA	NA	HR	NA	2/19/2022	FIT FOR DUTY	NA	NA	NA	
295	10735	RAVIKANT GOSHTE	M	34	NA	NA	NA	HR	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
296	10737	RITESH SHETTY	M	52	NA	NA	NA	ENGG & IPA METHANOL MECHANICAL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
297	10741	SAGHIN MANJAREKAR	M	54	NA	NA	NA	IPA & METHANOL	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
298	10742	PRAMOD MEHETAR	M	46	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
299	10745	RAJLI MARNE	M	56	NA	NA	NA	IPA & METHANOL	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
300	10746	BALKAR SINGH	M	48	NA	NA	NA	ENGINEERING	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
								ENGINEERING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	

176

14/2/24

KOD No. 2023000004
 dated 07/02/2023
 GEN No. 112/2023 dated 07/02/2023
 Health register to the effect of section 87
 which is maintained in accordance with

1421214

177

FORM -07

(PRESCRIBED UNDER RULE (18)7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVI, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect. 67)

Certifying Surgeon : Dr. DHANAJI MANE (M S, M.B.B.S., AFHM)		From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023	Deepak Fertilisers And Petrochemicals Corporation Limited
--	--	--	--

Sr No	Employer Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
301	10749	KALPESH PATIL	M	37	NA	NA	NA	ENGINEERING	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
302	10751	MANISH MANGLE	M	39	NA	NA	NA	ENGG & INSTRUMENTATION ELECTRICAL	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
303	10755	CHANDRAKANT MAHALINGAM	M	43	NA	NA	NA	ENGG & PRODUCT IMPLEMENTATION	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
304	10750	VISHWAS PATIL	M	34	NA	NA	NA	ENGG & PRODUCT IMPLEMENTATION	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
305	10762	SHASHANK SAPRE	M	40	NA	NA	NA	CIVIL	NA	2/13/2022	FIT FOR DUTY	NA	NA	NA	
306	10765	MAHENDRA PATIL	M	43	NA	NA	NA	ENGINEERING	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
307	10776	SANJAY KOLE	M	41	NA	NA	NA	UTILITIES & COAL FRED	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
308	10770	SHRISH WAGHMARE	M	35	NA	NA	NA	UTILITIES & COAL FRED	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
309	10781	PRASHANT NEVE	M	47	NA	NA	NA	UTILITIES & COAL FRED	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
310	10782	BIJIM PATIL	M	48	NA	NA	NA	UTILITIES & COAL FRED	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
311	10784	SUNIL PATIL	M	40	NA	NA	NA	UTILITIES & COAL FRED	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
312	10785	SHARAD PATIL	M	35	NA	NA	NA	IP & METANOL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
313	10787	UMESH CHORGHE	M	41	NA	NA	NA	ENGINEERING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
314	10791	AMEET THAKUR	M	40	NA	NA	NA	SAFETY & HSE	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
315	10792	MAHENDRA KADUPE	M	36	NA	NA	NA	ENGINEERING	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
316	10797	CHANDRAKANT SHIRKE	M	41	NA	NA	NA	UTILITIES & COAL FRED	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
317	10799	DEEPAK BHOIR	M	41	NA	NA	NA	UTILITIES & COAL FRED	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
318	10802	HIMANSHU KASALE	M	32	NA	NA	NA	AURTS	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
319	10803	ELVIS FERNANDES	M	40	NA	NA	NA	ACTOS	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
320	10804	SUNIL PATIL	M	43	NA	NA	NA	UTILITIES & COAL FRED	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
330	10872	ANIEY PARKAR	M	35	NA	NA	NA	UTILITIES & COAL FRED	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	

डॉ. धनंजीव माने
M.S. GENERAL SURGEON
AFHM

Form No. 06/2020/114

कार्यालय : 10755, MIDC इंडस्ट्रियल एरिया, टालाजा, रैगड जिल्हा, नावी मुंबई - 410208
 तारीख : 07/02/2023
 डॉ. धनंजीव माने, एम.बी.बी.एस., एफ.एच.एम.

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M S, M.B.B.S., AFIH)	From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023
Deepak Fertilisers And Petrochemicals Corporation Limited	

Sl No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
321	10836	PRADEEP TOMAR	M	52	NA	NA	NA	SECURITY & TRANSPORT	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
322	10847	BABASAHEB DANDAWATE	M	50	NA	NA	NA	SECURITY & TRANSPORT	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
323	10848	SHIBESH DESHMUKH	M	52	NA	NA	NA	SAFETY & FIRE	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
324	10862	HOPERDRA RAI	M	56	NA	NA	NA	SECURITY & TRANSPORT	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
325	10863	RAJUL SARKAL	M	40	NA	NA	NA	SECURITY & TRANSPORT	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
326	10865	AYDHESH CHALURASIA	M	58	NA	NA	NA	SECURITY & TRANSPORT	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
327	10866	PRABHU DAVAL GUSAIN	M	57	NA	NA	NA	SECURITY & TRANSPORT	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
328	10867	K RESIMON	M	52	NA	NA	NA	SECURITY & TRANSPORT	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
329	10868	DHARMENDRA SINGH	M	56	NA	NA	NA	SECURITY & TRANSPORT	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
331	10873	DEEPAK JADHAV	M	55	NA	NA	NA	SECURITY & TRANSPORT	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
332	10879	ABHINAV PATIL	M	43	NA	NA	NA	ENGG & MECHANICAL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
333	10880	AMOL PATIL	M	35	NA	NA	NA	ENGG & ENGGING INSTRUMENTATION	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
334	10904	SURAJ DARGUA	M	33	NA	NA	NA	PLANNING AND INSPECTION	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
335	10907	SATISH PATIL	M	46	NA	NA	NA	UTILITIES & COAL FIRD	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
336	10908	DHURVASHHEEL CHATUR	M	31	NA	NA	NA	ENGG & PA INSTRUMENTAL MECHANICAL	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
337	10912	PRAMOD JOSHI	M	51	NA	NA	NA	FINANCE AND ACCOUNTS	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
338	10929	SHANKAR THALE	M	40	NA	NA	NA	SAFETY & FIRE	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
339	10941	VINIT CHALDHARI	M	37	NA	NA	NA	UTILITIES & COAL FIRD	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
340	10945	ALOK SRIVASTAVA	M	54	NA	NA	NA	SECURITY & TRANSPORT	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	

178

143/214

डॉ. धनंजय मने
 एम.एस., एम.बी.बी.एस., एफ.आय.आय.
 एम.डी. (मेडिकल), एम.सी. (जेनरल सर्जरी)
 एम.सी. (एन.ए.ए.), एम.सी. (एन.ए.ए.)
 एम.सी. (एन.ए.ए.), एम.सी. (एन.ए.ए.)

144/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 11.4)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)	Deepak Fertilisers And Petrochemicals Corporation Limited
From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023	

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
341	10948	SANJIVAN BORBATE	M	53	NA	NA	NA	SECURITY & TRANSPORT	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
342	10949	UTTAM GHOSH	M	53	NA	NA	NA	SECURITY & TRANSPORT	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
343	10950	AMOL MUSALE	M	33	NA	NA	NA	FINANCE AND ACCOUNTS	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
344	10961	SUSHIL DESHMUKH	M	35	NA	NA	NA	PLANT HEALTH MONITORING	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
345	10969	AJIT DALVI	M	46	NA	NA	NA	UTILITIES & COAL FIBRE	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
346	10971	PRANIT PATEL	M	31	NA	NA	NA	IPA & METHANOL	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
347	10973	PRASAD SHERAMGAR	M	33	NA	NA	NA	PLANNING AND INSPECTION	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
348	10977	RAJENDRASINH SINORA	M	46	NA	NA	NA	ENGR & ACIDS MECHANICAL	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
349	10978	CHETAN LONARE	M	34	NA	NA	NA	ENGR & ACIDS MECHANICAL	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
350	10979	PANKAJ PALEWAL	M	51	NA	NA	NA	FINANCE AND ACCOUNTS	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
351	10981	AMIT BOHARUJI	M	34	NA	NA	NA	UTILITIES & COAL FIBRE	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
352	10999	ADITYA KARYAKARTE	M	29	NA	NA	NA	SERVICE PROCUREMENT	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
353	11003	NILESH LUTE	M	30	NA	NA	NA	SERVICE PROCUREMENT	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
354	11004	KUNAL TRUTE	M	34	NA	NA	NA	MATERIALS PROCUREMENT	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
355	11010	SWAPNIL SALVE	M	32	NA	NA	NA	IPA & METHANOL	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
356	11033	RAHUL GUPTA	M	31	NA	NA	NA	ENGR & APK MECHANICAL	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
357	11061	MITESH MIHATRE	M	29	NA	NA	NA	ENGR & UTILITIES MECHANICAL	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
358	11055	RAJESH KADAM	M	49	NA	NA	NA	SECURITY & TRANSPORT	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
359	11123	SRIKANTA BEHERA	M	50	NA	NA	NA	MATERIALS	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
360	11124	NITIN PATEL	M	37	NA	NA	NA	IPA & METHANOL	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	

डॉ. धनंजी म. माने
 MS GENERAL SURGEON
 MUMBAI
 20052000114

कर्मचारी संख्या : 179
 कर्मचारी को (4) दिनों के अंदर रिपोर्ट करना
 दिनांक 2/15/2020 कागज नम्बर 1/94/2022
 अधिकृत प्राधिकारी/डॉ. सुभाष ड. असेसिडम/2018

146/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,
(In respect of persons employed in dangerous operations under sect 87)**

Certifying Surgeon : Dr. DHANAJI MANE (M S , M.B.B.S , AFH)		From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023	
Deepak Fertilisers And Petrochemicals Corporation Limited			

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
381	11203	PRADIP TANDEL	M	44	NA	NA	NA	SAFETY & FIRE	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
382	11205	VINAYAK SINGH	M	25	NA	NA	NA	ITPM	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
383	11206	DIXIT SHETTY	M	25	NA	NA	NA	FMRC & LOGS ELECTRICAL	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
384	11208	SAURABH MARWADI	M	26	NA	NA	NA	ITPM	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
385	11209	RAJARAM CHAUDHARY	M	25	NA	NA	NA	ITPM	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
386	11211	KISHAN PANCHAL	M	26	NA	NA	NA	ITPM	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
387	11212	ANIKET MAIK	M	25	NA	NA	NA	ENGG & MANUFACTURING INSTRUMENTATION	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
388	11216	DEEPAK DUBEY	M	33	NA	NA	NA	ENGG & ACIDS MECHANICAL	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
389	11217	SANIL DEHE	M	37	NA	NA	NA	FINANCE AND ACCOUNTS	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
390	11218	MAMISH KUMAR	M	39	NA	NA	NA	LOGISTICS	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
391	11227	NIKHIL BHAGAT	M	26	NA	NA	NA	ITPM	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
392	11234	MOSHAN CHAUDHARI	M	34	NA	NA	NA	LOGISTICS	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
393	11236	NIRESH PATIL	M	32	NA	NA	NA	PROCESS TECHNOLOGY	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
394	11237	SWAPNIL ZANARE	M	28	NA	NA	NA	ITP	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
395	11241	GIRISH THALE	M	31	NA	NA	NA	LOGISTICS	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
396	11242	SHEKHAR KEER	M	32	NA	NA	NA	LOGISTICS	NA	2/13/2022	FIT FOR DUTY	NA	NA	NA	
397	11243	HEMAL VAYEDA	M	48	NA	NA	NA	LOGISTICS	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
398	11248	RUBEN PATIL	M	30	NA	NA	NA	QA & CE	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
399	11249	SANDEEP KAKADE	M	37	NA	NA	NA	ENR	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
400	11251	AMOL GHAG	M	41	NA	NA	NA	LOGISTICS	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	

181

डॉ. धनंजय मने
M.S. GENERAL SURGEON
Methilal Medical Hall
Raj. No. 345500004
राज्य नंबर ३४५५००४
प्लॉट ३० (१) एच.एच. मध्यम विद्यालय
दिनांक २/११/२०२२ तला दिनांक १/११/२०२२
राज्य नंबर ३४५५००००४ ए. आ.सी.सी.एम.२०१६

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under Sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFIH)	Deepak Fertilisers And Petrochemicals Corporation Limited
From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023	

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OR PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION/ Department	MATERIAL OR EYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
401	11253	SACHIN GUPTA	M	29	NA	NA	NA	QA & QC	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
402	11254	AMEY KULKARNI	M	31	NA	NA	NA	PROCESS TECHNOLOGY	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
403	11256	PANKAJ BARSANIYA	M	39	NA	NA	NA	TRM	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
404	11259	ATUL DHANAWADE	M	37	NA	NA	NA	DHC	NA	2/19/2022	FIT FOR DUTY	NA	NA	NA	
405	11266	MURTIJZA RAJKOTWALA	M	25	NA	NA	NA	MANUFACTURING GROUP 2	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
406	11274	AISHWARYA GHADGE	F	24	NA	NA	NA	ENGG & MECHANICAL	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
407	11280	DEVNAMESHWAR JADHAV	M	31	NA	NA	NA	UTILITIES & COAL PREPARD	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
408	11284	SAMADHAN MANE	M	33	NA	NA	NA	ETP	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
409	11285	SIDDHARTH KARDAK	M	30	NA	NA	NA	PPH & ME THRUOL	NA	2/19/2022	FIT FOR DUTY	NA	NA	NA	
410	11287	MANISH MPATRE	M	26	NA	NA	NA	ETP	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
411	11288	GANESH PATIL	M	34	NA	NA	NA	ETP	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
412	11291	CHETAN PAWAR	M	35	NA	NA	NA	UTILITIES & COAL PREPARD	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
413	11292	VAIBHAV PATIL	M	34	NA	NA	NA	MATERIALS PROCUREMENT	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
414	11316	NIKHIL KAMBLE	M	32	NA	NA	NA	MATERIALS PROCUREMENT	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
415	11317	MAKARAND DESAI	M	49	NA	NA	NA	ADMIN	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
416	11322	SANTOSH AUGEKAR	M	41	NA	NA	NA	SECURITY & TRANSPORT	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
417	11323	DHRUBA SARMA	M	35	NA	NA	NA	PROCESS TECHNOLOGY	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
418	11324	SUDAMJAN PARTHASARATHI	M	34	NA	NA	NA	ENERGY MGMT REC SPA IMPROV PROJECTS	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
419	11325	AMOL PATIL	M	32	NA	NA	NA	UTILITIES & COAL PREPARD	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
420	11326	KAILAS AVHAD	M	32	NA	NA	NA	EMP WELFARE CONTRACT LAB & STAT COMP	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	

182

147/219

Dr. धनंजी मने
M.S. GENERAL SURGEON
AFIH (MUMBAI)

Reg. No. 34862/2011

राज्याचे वैद्यकीय अधिकारी
प्लॉट नं. 1, मी.डी.सी. औद्योगिक क्षेत्र, तालुका नांदेड, नवी मुंबई - 410208
फोन : 2752240-4040 फॅक्स : 2752240-4040
ईमेल : dhnanaji@dfci.co.in

148/214

183

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,
 (In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)		From : 11/02/2022 To 08/03/2022
		VALID TILL : 07/02/2023
Deepak Fertilisers And Petrochemicals Corporation Limited		

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGL. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
421	11328	AJAY SHIRKE	M	53	NA	NA	NA	MANUFACTURING	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
422	11329	TANIMA GOP	F	24	NA	NA	NA	HUMAN RESOURCES	NA	2/19/2022	FIT FOR DUTY	NA	NA	NA	
423	11330	SHRUTI SHETTY	F	23	NA	NA	NA	AWARNA	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
424	11331	VIKAS JUGDAR	M	23	NA	NA	NA	MANUFACTURING GROUP 2	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
425	11334	SHUBHAM SHINDE	M	23	NA	NA	NA	MANUFACTURING GROUP 2	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
426	11335	NIKHIL AMBARE	M	23	NA	NA	NA	ENGG & BAGGING INSTRUMENTATION	NA	2/19/2022	FIT FOR DUTY	NA	NA	NA	
427	11336	AKSHAY JADHAV	M	24	NA	NA	NA	MANUFACTURING GROUP 3	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
428	11340	FONNAPALI SAI KARTHIK	M	23	NA	NA	NA	ENGG & WFR MECHANICAL	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
429	11341	ALIASGAR UDAPURWALA	M	23	NA	NA	NA	ENGG & MANUFACTURING 1 INSTRUMENTATION	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
430	11342	UTKARSH GORHALE	M	23	NA	NA	NA	ENGG & MANUFACTURING 2 INSTRUMENTATION	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
431	11343	SOMESH MASURKAR	M	23	NA	NA	NA	ENGG & BAGGING INSTRUMENTATION	NA	2/19/2022	FIT FOR DUTY	NA	NA	NA	
432	11344	ABHIRAJ SINGH	M	24	NA	NA	NA	ENGG & PROJECT IMPLEMENTATION	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
433	11346	SAKSHI RANI	F	23	NA	NA	NA	ENGG & PROJECT IMPLEMENTATION	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
434	11347	IRFAN SHEKHAR	M	08	NA	NA	NA	DNC	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
435	11348	ARVIND DUBEY	M	26	NA	NA	NA	BAGGING AND MAINTENANCE	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	

डॉ. धनंजी ता. माने
 M.S GENERAL SURGEON
 AFH (MUMBAI)
 Reg. No. 2480200014
 संपत्तने अधीनस्थ 1144 नं. ता

कालम 30 (3) प्रमाणे प्रत्येक निष्ठाकर्तिका
 दिनांक 2/12/2022 पासून दिनांक 4/3/2022
 ता. 14/02/2022 पासून दिनांक 4/3/2022

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 11.4)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)	From : 11/02/2022 To 08/03/2022
	VALID TILL : 07/02/2023

Deepak Fertilisers And Petrochemicals Corporation Limited

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OR PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
436	11349	SHUBHENDU PRAJAPTI	M	52	NA	NA	NA	PLANT HEALTH MONITORING	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
437	11350	RAVINDRA BHATTI	M	39	NA	NA	NA	SECURITY & TRANSPORT	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
438	11351	AJINKYA MODHAV	M	25	NA	NA	NA	ACIDS	NA	2/14/2022	FIT FOR DUTY	NA	NA	NA	
439	11352	PRAJYOT PATIL	M	26	NA	NA	NA	NPS	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
440	11353	SHANTARAM SHIKDE	M	39	NA	NA	NA	SECURITY & TRANSPORT	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
441	11354	VFERA KUMAR	M	28	NA	NA	NA	PLANNING AND MONITORING	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
442	11355	SUJAS PHADRE	M	42	NA	NA	NA	TECHNICAL SERVICES	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
443	11357	SOHAN CHAVAN	M	28	NA	NA	NA	ENGG & ANALYSE ELECTRICAL	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
444	11358	RAKESH DUSHMUKH	M	28	NA	NA	NA	ENGG & MANUFACTURING 2 MECHANICAL	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
445	11361	NIKITA PAWAR	F	21	NA	NA	NA	IPM	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
446	11362	RADHESHYAM SINGH	M	55	NA	NA	NA	OPERATORS	NA	5/8/2022	FIT FOR DUTY	NA	NA	NA	
447	11363	ARHIBET LAD	M	34	NA	NA	NA	NATURAL GAS	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
448	11364	DARGHAM KURADE	M	38	NA	NA	NA	ADMIN	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
449	11365	VINAYET GAWAND	M	22	NA	NA	NA	ENGG & MANUFACTURING 2 ELECTRICAL	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
450	11368	SUJEET THAKUR	M	32	NA	NA	NA	SAFETY & FIRE	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
451	11369	SHAILESH BIRAWATKAR	M	37	NA	NA	NA	SAFETY & FIRE	NA	2/15/2022	FIT FOR DUTY	NA	NA	NA	
452	11370	SANDESH JAMKAR	M	29	NA	NA	NA	SAFETY & FIRE	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
453	11371	ABHINAV RANE	M	33	NA	NA	NA	SAFETY & FIRE	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
454	11372	APRSH AMBRE	M	52	NA	NA	NA	SAFETY & FIRE	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
455	11373	DINESH BHOYE	M	30	NA	NA	NA	SAFETY & FIRE	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	

184

149 / 214

शुभा शिवाजी राव
 २२/०२/२०२२
 २२/०२/२०२२
 २२/०२/२०२२

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVI, XVII, XVIII & XX RULE (11A))

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M S, M.B.B.S., AFIH)		From : 11/02/2022 To 08/03/2022	
		VALID TILL : 07/02/2023	

Deepak Fertilisers And Petrochemicals Corporation Limited

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
516	11446	TEJAS DAUR	M	29	NA	NA	NA	ENGG & MANUFACTURING 2 ELECTRICAL	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
517	11447	KETAN SANSARE	M	30	NA	NA	NA	ENGG & MECHANICAL	NA	2/17/2022	FIT FOR DUTY	NA	NA	NA	
518	11448	ROHAN PATIL	M	21	NA	NA	NA	ENGG & UPV MESH/MECHANICAL	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
519	11449	PRATHMESH KARVE	M	21	NA	NA	NA	CIVIL	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
520	11450	PRACHI MHATRE	F	20	NA	NA	NA	ENGG & MANUFACTURING 1 ELECTRICAL	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
521	11451	NIKHIL POPETA	M	22	NA	NA	NA	ENGG & MANUFACTURING 1 ELECTRICAL	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
522	11452	NIKHIL MRSATRE	M	22	NA	NA	NA	PLANNING AND INSPECTION	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
523	11453	SHIVRAJ PATIL	M	22	NA	NA	NA	PLANNING AND INSPECTION	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
524	11454	YASHI PATIL	M	39	NA	NA	NA	ENGG & MANUFACTURING 2 ELECTRICAL	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
525	11455	KRITI BHOIR	M	29	NA	NA	NA	ENGG & BAGGING ELECTRICAL	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
526	11456	RAKESH PATIL	M	19	NA	NA	NA	NRK	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
527	11458	NILESH DESHMUKH	M	38	NA	NA	NA	SERVICES PROCUREMENT	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
528	11459	AMOL PAWAR	M	38	NA	NA	NA	SECURITY & TRANSPORT	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	
529	11460	ANJEETKUMAR SINGH	M	43	NA	NA	NA	SECURITY & TRANSPORT	NA	2/12/2022	FIT FOR DUTY	NA	NA	NA	
530	11461	PARESHKUMAR NAYAK	M	42	NA	NA	NA	MATERIALS	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	

188

Dr. DHANAJI MANE
M.S GENERAL SURGEON
24/01/2022 (M)
Reg No. 3465520204
राज्याचे वैद्यकीय अधिकारी
असतो (२) शासक आणि निदेशिका
दिनांक १/११/२०२० मधील प्रमाणे (१) ११/२०२०
राज्याचे वैद्यकीय अधिकारी (२) असो (२०२०)

153/214

159/214

189

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sectt 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., A.F.H.) From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023		Deepak Fertilisers And Petrochemicals Corporation Limited	
---	--	--	--

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY COM WITH SEAL OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
531	11463	NAVEENCHANDRA BAWARI	M	26	NA	NA	NA	ADMINISTRATIVE	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
532	30009	SUSHANT PHANSEKAR	M	26	NA	NA	NA	DWG & MECHANICAL	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
533	30012	MAAYUR SURYAWANSHI	M	27	NA	NA	NA	ENGINE & PIPE INSTRUMENTATION	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
534	30076	ARJUN RAJBHAR	M	23	NA	NA	NA	ANP	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
535	30103	PRASAD GAONKAR	M	24	NA	NA	NA	NPE	NA	2/19/2022	FIT FOR DUTY	NA	NA	NA	
536	30142	PRAFULL THAMKE	M	26	NA	NA	NA	BMSGING	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
537	30161	NINAD PATIL	M	26	NA	NA	NA	NPE	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
538	70093	DAISY MEHTA	F	52	NA	NA	NA	TPM	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
539	70171	MANU PANGRAHI	M	47	NA	NA	NA	Project	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
540	70325	ROHINI SAWANT	F	42	NA	NA	NA	Project	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
541	70329	HARJIVANT PANHALE	M	49	NA	NA	NA	Project	NA	2/23/2022	FIT FOR DUTY	NA	NA	NA	
542	70462	SANTOSH LONKAR	M	42	NA	NA	NA	Project	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
543	70470	SRRAM CHAVALI	M	43	NA	NA	NA	Project	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
544	70488	UMESH DESHPANDE	M	52	NA	NA	NA	Project	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
545	70564	ARUN AGRAWAL	M	57	NA	NA	NA	Project	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
546	70581	YEWALE, ARCHANA	F	41	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
547	70840	VINOD FATEL	M	46	NA	NA	NA	Project	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
548	70919	ASUTOSH LENGA	M	41	NA	NA	NA	Project	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
549	70982	SATYAPRIYA MCHANTY	M	42	NA	NA	NA	Project	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
550	70985	DEEPRINDRA SAIWY	M	57	NA	NA	NA	Project	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	

ॐ श्री गणेशाय नमः
 डॉ. धनंजय मने
 (M.S., M.B.B.S., A.F.H.)
 ११/०२/२०२२ ते ०८/०३/२०२२
 वैध तक : ०७/०२/२०२३

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE (114))

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 37)

<p>Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)</p>		<p>From : 11/02/2022 To 08/03/2022 VALID TILL : 07/02/2023</p>	<p>Deepak Fertilisers And Petrochemicals Corporation Limited</p>
---	--	--	---

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN MEMBER	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUPERVISION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
551	71012	IYER, VIBAY	M	41	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
552	71017	MBUTUNJAY MADHABHAVE	M	39	NA	NA	NA	Project	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
553	71025	PAPAB, ABHIJIT	M	32	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
554	71061	MAHESHWARI, GHANSHYAM	M	49	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
555	71076	RAJAT JATILY	M	47	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
556	71097	PRADHAN, NINAD	M	50	NA	NA	NA	Project	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
557	71193	CHITTA RAJAN PANIGIRAI	M	53	NA	NA	NA	Marketing	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
558	71199	PHALKE, KIRAN	M	35	NA	NA	NA	Project	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
559	71306	AKASH BHOIR	M	37	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
560	71309	SAKPAL, VIJAY	M	40	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
561	71310	SHARMA, SUNIL	M	35	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
562	71325	PAWAR, SANGEETA	F	34	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
563	71327	MANDI DESHMUKH	M	39	NA	NA	NA	Project	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
564	71333	DNYANESH KAWADE	M	50	NA	NA	NA	Project	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
565	71341	SHARMA, ABHISHEK	M	40	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
566	71343	RAHUL DESAI	M	32	NA	NA	NA	Project	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
567	71345	PATANKAR, MANDAR	M	50	NA	NA	NA	Marketing	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
568	71425	MANDI GAWRIKAR	M	40	NA	NA	NA	Project	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
569	71428	RANE, SNEHAL	F	34	NA	NA	NA	Marketing	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
570	71431	NETN AGARWAL	M	48	NA	NA	NA	Project	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	

190

ड. धनंजी माने
M.S. GENERAL SURGEON
AFH (M.B.B.S.)
REG. NO. 2453000074
पंजीकृत वैद्यकीय अधिकारी
पं. क्र. 2/19/2020 रा.पं. वि. सं. 9/19/2020
राज्य वैद्यकीय शिक्षण बोर्ड, अहमदनगर

155/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Sr No		Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
		Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFBH)				From : 11/02/2022 To 08/03/2022		Deepak Fertilisers And Petrochemicals Corporation Limited								
						VALID TILL : 07/02/2023										
591	71682	NAIVEEN LOPES	M	46	NA	NA	NA	NA	Project	NA	2/21/2022	FIT FOR DUTY	NA	NA	NA	
592	71690	VAMAN KARALE	M	46	NA	NA	NA	NA	Project	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
593	71691	HIREN SHETH	M	42	NA	NA	NA	NA	Project	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
594	81089	JAYSHREE KATKAR	F	54	NA	NA	NA	NA	HUMAN RESOURCES	NA	2/22/2022	FIT FOR DUTY	NA	NA	NA	
595	81128	DINESH JADHAV	M	42	NA	NA	NA	NA	TPM	NA	2/18/2022	FIT FOR DUTY	NA	NA	NA	
596	81227	MAYUR MORE	M	39	NA	NA	NA	NA	IPA & METHANOL	NA	2/11/2022	FIT FOR DUTY	NA	NA	NA	
597	81602	DINESH PRATAP SINGH	M	52	NA	NA	NA	NA	Executive Vice President Operations	NA	3/8/2022	FIT FOR DUTY	NA	NA	NA	
598	81613	PAPAS CHAMBHARE	M	24	NA	NA	NA	NA	PLANT HEALTH MONITORING	NA	2/16/2022	FIT FOR DUTY	NA	NA	NA	

192

डॉ. धनंजी मने
M.S GENERAL SURGEON
AFBH (MUMBAI)
Reg. No. 34655-200714
राजगड नॉ-सुपेसपे 5 1 2 2 0 2 3

डॉ. मने (५) शांत नवराज फिजिअसियन
फोन: 9137136280 (राजगड) 91372099
ऑफिस: राजगड नॉ-सुपेसपे 5 1 2 2 0 2 3

157/214

158/214

193

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

(PME – CONTRACT EMPLOYEES)



**DEEPAK FERTILISERS
AND PETROCHEMICALS
CORPORATION LIMITED**

DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LIMITED.

Plant K1, MIDC Industrial Area, Talaja -410208, Dist – Raigad.

(In respect of person's employees in dangerous operations under sect. 87)

Certifying Surgeon:

Dr. DHANAJI MANE

(M S, M.B.B.S, AFIH, Authorised Certifying Surgeon.)

Medical Check-Up Camp Organised By.

NDC DIAGNOSTIC CENTRE

2nd floor, Plot no 19, Neurogen Brain and Spine Institute, Seawoods West, Sector 40,

Navi Mumbai, Maharashtra 400706

Contact Person Name: KAILASH KASARE

Contact No. 7718802994 / 7718802438.

**Deepak Fertilisers And Petrochemicals
Corporation Limited.**

Sr.No.	CONTRACTUAL ASSOCIATES	Total Employee
1	A.G.USATKAR	1
2	A.R. ENGINEERING	14
3	ABB INDIA LTD. sub contract to KESHAV ENCON	2
4	ALLIANCE ENGG	16
5	Caresource Health Services Pvt. Ltd.	2
6	CEASE FIRE EXTINGUISHERS & SYSTEM	4
7	CHEMBOND WATERTE	1
8	CONTENTO ENGINEERING	10
9	OHC - APOLLO	1
10	ECOSHINE FACILITY SOLUTION LLP	12
11	ENMAS O&M SERVICES PRIVATE LIMITED	6
12	GAJANAN GOPAL PATIL	16
13	GEOMATT EQUIPMENT RENTALS PVT. LTD.	1
14	INDIA CORPORATION	17
15	JACO ERECTORS PVT.LTD	3
16	JOYA TOURS AND TRAVELS	3
17	K.T. PATIL AND COMPANY	19
18	KALYANI TECHNOLOGIES LIMITED sub Contract to BHA	1
19	MAHALAXMI CONST ENTERPRISES	9
20	MULTISKILL ENGINEERING	13
21	NEW OWN INSTRUMENTS	2
22	OCEANIC BEVERAGES & MARKETING PVT. LTD.	2
23	OPAL PEST CONTROL	1
24	OPENVIEW TECHNOLOGIES PVT LTD	7
25	PODJA CONSTRUCTION	9
26	PRANAV WOOD PRODUCTS	3
27	PRATIK CONSTRUCTORS	3
28	PROGRESSIVE CIVIL CONSTRUCTION CO	22
29	RMEC PROJECTS LTD	15
30	SAGAR ENGINEERING	6
31	SAHARA INSULATIONS	4
32	SHIVA CONSTRUCTION	1
33	SHREE SIDH/VINAYAK ENGINEERING	1
34	SHREE TIRUPATI HOSPITALITY SERVICES PVT.LTD.	10
35	SUNSHINE ENTERPRISES	4
36	SUPER STAR ENTERPRISES	6
37	SYNERGY ELECTRO	2
	Grand Total	249

160/214

FORM -07
 (PRESCRIBED UNDER RULE (16) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)
Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Taloja, Dist: Raigad, Navi Mumbai - 410208,
 (In respect of persons employed in dangerous operations under sect 87)

CONTRACTUAL ASSOCIATES : A. G. USATKAR

Certifying Surgeon : Dr. DHANAJI MANE (M S, M.B.B.S , AFIH)
 From : 01/02/2022 To 22/02/2022
 VALID TILL : 21/01/2023

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER (DISCHARGE)	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL (OR BYE PRODUCT) HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY OR WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940022-48	MR. BALKRISHNA VITHAL KATKARI	MALE	48	NA	NA	NA	ADMIN	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	



डॉ. धनाजी ता. माने
 M.S. GENERAL SURGEON
 एम.एस. जनरल सर्जन
 डॉ. धनाजी ता. माने
 एम.एस. जनरल सर्जन
 डॉ. धनाजी ता. माने
 एम.एस. जनरल सर्जन

164/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)		From : 01/02/2022 To 22/02/2022		CONTRACTUAL ASSOCIATES : Carresource Health Services Pvt. Ltd.	
		VALID TILL : 21/01/2023			

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING/TRANSFER/OTHER WORK	REASON FOR LEAVING/TRANSFER/DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940050681	PRASHANT SORAJI MAVAI	MALE	27	NA	NA	NA	MECHANICAL	NA	04.02.2022	FIT FOR DUTY	NA	NA	NA	
2	1940050679	AKASH DEVRAJ RATHOD	MALE	26	NA	NA	NA	MECHANICAL	NA	08.02.2022	FIT FOR DUTY	NA	NA	NA	

डॉ. धनंजय ड. माने
M.S. GENERAL SURGEON
AFH Talaja
Reg. No. 24622/20214
सुरक्षा अधिकाारी, रायगड
पत्रिका क्र. 164/214 दि. 19/02/2022
सुरक्षा अधिकाारी, रायगड

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 1(14))

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Taloja, Dist: Raigad, Navi Mumbai - 410208,
 (in respect of persons employed in dangerous operations under sect.87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.A.B.S., AFHM) From : 01/02/2022 To 22/02/2022
 VALID TILL : 21/01/2023

CONTRACTUAL ASSOCIATES : CONTENTO ENGINEERING

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OR PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED HIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940025747	ANURAG KATLE	MALE	26	NA	NA	NA	ELECTRICAL	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
2	1940027018	MAHESH SANTOSH GHANOLEKAR	MALE	27	NA	NA	NA	ELECTRICAL	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
3	1940029060	JAYESH LAXMAN BHURE	MALE	22	NA	NA	NA	INSTRUMENT	NA	02.02.2022	FIT FOR DUTY	NA	NA	NA	
4	1940024896	PIYAM DINKAR GHARAT	MALE	23	NA	NA	NA	INSTRUMENT	NA	02.02.2022	FIT FOR DUTY	NA	NA	NA	
5	1940025649	JAYASH K. PATIL	MALE	23	NA	NA	NA	INSTRUMENT	NA	02.02.2022	FIT FOR DUTY	NA	NA	NA	
6	1940030415	SWAPNIL SUDHAKAR PATIL	MALE	26	NA	NA	NA	INSTRUMENT	NA	04.02.2022	FIT FOR DUTY	NA	NA	NA	
7	1940027019	JAYESH KALAS SALLUNKE	MALE	26	NA	NA	NA	INSTRUMENT	NA	04.02.2022	FIT FOR DUTY	NA	NA	NA	
8	1940028660	SHUBHAM PATIL	MALE	27	NA	NA	NA	INSTRUMENT	NA	04.02.2022	FIT FOR DUTY	NA	NA	NA	
9	1940027874	ABHIR CHANDRAKANT MHATRE	MALE	21	NA	NA	NA	INSTRUMENT	NA	08.02.2022	FIT FOR DUTY	NA	NA	NA	
10	1940030671	ABAY DIGAMBAR UPRIKAR	MALE	23	NA	NA	NA	INSTRUMENT	NA	08.02.2022	FIT FOR DUTY	NA	NA	NA	

(M.S., M.A.B.S., AFHM) **DR. DHANAJI MANE**
 1940025747
 1940027018
 1940029060
 1940024896
 1940025649
 1940030415
 1940027019
 1940028660
 1940027874
 1940030671

202

167/214

170/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 11.4)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Taloja, Dist: Raigad, Navi Mumbai - 410208,
 (In respect of persons employed in dangerous operations under sect B7)

Certifying surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., A/PH)	From : 01/02/2022 To 22/02/2022
	VALID TILL : 21/01/2023

CONTRACTUAL ASSOCIATES : ENMAS O&M SERVICES PRIVATE LIMITED

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940024905	TIPOO MADHESYA	MALE	27	NA	NA	NA	COAL FIRED BOILER	NA	19.2.2022	FIT FOR DUTY	NA	NA	NA	
2	1940029705	KARTHICK L	MALE	35	NA	NA	NA	COAL FIRED BOILER	NA	22.2.2022	FIT FOR DUTY	NA	NA	NA	
3	1940027855	SURESH P. SOLANKHI	MALE	35	NA	NA	NA	COAL FIRED BOILER	NA	22.2.2022	FIT FOR DUTY	NA	NA	NA	
4	194002039	BIJAY GOPWALA	MALE	29	NA	NA	NA	COAL FIRED BOILER	NA	22.2.2022	FIT FOR DUTY	NA	NA	NA	
5	1940031950	RAJENDRA M. MIRGUDA	MALE	26	NA	NA	NA	COAL FIRED BOILER	NA	22.2.2022	FIT FOR DUTY	NA	NA	NA	
6	1940026348	OMPRKASH RAM SURAT	MALE	38	NA	NA	NA	COAL FIRED BOILER	NA	22.2.2022	FIT FOR DUTY	NA	NA	NA	

(Signature)
डॉ. धनंजय म. माने
 M.S GENERAL SURGEON
 AFPH (MULPESAR)
 Reg. No. 34652000014
 एमएसजी 2012/0001 2842 का
 एमएसजी 2012/0001 2842 का
 एमएसजी 2012/0001 2842 का
 एमएसजी 2012/0001 2842 का

172/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVIII, XXIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
 Deepak Fertilisers And Petrochemicals Corporation Limited
 Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., M.R.H)	From : 01/02/2022 To 22/02/2022
	VALID TILL : 21/01/2023

CONTRACTUAL ASSOCIATES : GEOMATT EQUIPMENT RENTALS PVT. LTD.

Sr No	Employee Code	Employee Name	Gender	Age in years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	MA	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	NA	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1.	194072701	CM/PRAKASH BHARTI	MALE	45	NA	NA	NA	MAINTENANCE	NA	02.02.2022	FIT FOR DUTY	NA	MA	NA	NA	NA	



डॉ. धनंजी त. माने
 M.S GENERAL SURGEON
 (MILITARY)
 Post No. - 3465600274
 17/02/2022 - 22/02/2022
 194072701 - 194072701
 194072701 - 194072701
 194072701 - 194072701
 194072701 - 194072701

176/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114.)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,
 (In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AF-IH)	From : 01/02/2022 To 22/02/2022
	VALID TILL : 21/01/2023

CONTRACTUAL ASSOCIATES : JACO ERECTORS PVT.LTD.

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	3940026963	PRATAP SAROJ	MALE	56	NA	NA	NA	CIVIL	NA	03.02.2022	FIT FOR DUTY	NA	NA	NA	
1	3940026218	RITESH KUMAR	MALE	31	NA	NA	NA	CIVIL	NA	03.02.2022	FIT FOR DUTY	NA	NA	NA	
1	3940026207	DINESH KUMAR	MALE	47	NA	NA	NA	CIVIL	NA	03.02.2022	FIT FOR DUTY	NA	NA	NA	


डॉ. धनाजी तारा माणे
 M.S GENERAL SURGEON
 AFBI (MUMBAI)
 Reg. No. 3455/2007/H
 वेबसाईट : www.afbi.org
 फोन : 91 22 2611 0051, 2611 0052, 2611 0053
 फॅक्स : 91 22 2611 0049, 2611 0050, 2611 0054
 ईमेल : info@afbi.org

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVI, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited**

Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFPH)	From : 01/02/2022 To 22/02/2022
	VALID TILL : 21/01/2023

**CONTRACTUAL ASSOCIATES : KALYANI TECHNOLOGIES LIMITED sub
Contract to BHAVESH ELECTROTECH**

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORKER	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940026340	HEMANT CHACHIE	MALE	33	NA	NA	NA	ENGINEERING	NA	09.02.2022	FIT FOR DUTY	NA	NA	NA	

(Signature)
डॉ. धनंजी म. मणे
 M.S GENERAL SURGEON
 AFPH (MUMBAI)
 Reg. No. 34052-0007H
 कायदा ३५ (१) अन्वये कार्य निरंतरता
 दिनांक २१/०२/२०२२ पर्यंत वैधता
 डॉ. मणिकर भागवतभाऊ चव्हाण, ज. अ. २०२२/०२/२०२२

178/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited**

Plot K-1, MIDC Industrial Area Taloja, Dist: Raigad, Navi Mumbai - 410208,

(In respect of persons employed in dangerous operations under sect.87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFIH)		From : 01/02/2022 To 22/02/2022	
		VALID TILL : 23/01/2023	
CONTRACTUAL ASSOCIATES : MAHALAXMI CONST ENTERPRISES			

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	194002827	NAMIL CHANDRER	MALE	24	NA	NA	NA	CIVIL	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
2	1940027883	DUSHPAL KUSHWANNA	MALE	21	NA	NA	NA	CIVIL	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
3	1940025246	SANJAY JAIRAM THAKUR	MALE	40	NA	NA	NA	CIVIL	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
4	1940024035	PUSPABAI SINGH	MALE	26	NA	NA	NA	CIVIL	NA	02.02.2022	FIT FOR DUTY	NA	NA	NA	
5	1940022933	DEV PRASAD	MALE	26	NA	NA	NA	CIVIL	NA	02.02.2022	FIT FOR DUTY	NA	NA	NA	
6	1940027884	RAMPASHARAI KUSHWANNA	MALE	19	NA	NA	NA	CIVIL	NA	07.02.2022	FIT FOR DUTY	NA	NA	NA	
7	1940030341	DEEPAK KUSHWANNA	MALE	23	NA	NA	NA	CIVIL	NA	08.02.2022	FIT FOR DUTY	NA	NA	NA	
8	1940030806	GANESH SHESHRAO SABLE	MALE	71	NA	NA	NA	CIVIL	NA	09.02.2022	FIT FOR DUTY	NA	NA	NA	
9	1940028041	SHESHRAO SABLE	MALE	69	NA	NA	NA	CIVIL	NA	09.02.2022	FIT FOR DUTY	NA	NA	NA	


DR. MAHALAXMI CONST ENTERPRISES
 M.S. GENERAL SURGEON
 (Incorporated in Maharashtra)
 Reg. No. 2405040074
 01/01/2019 to 31/03/2024
 178/214 of 178/214
 178/214 of 178/214
 178/214 of 178/214
 178/214 of 178/214

FORM -07
 (PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, IV, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 11.4)
Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,
 [In respect of persons employed in dangerous operations under sect 87]

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., A(TH))		From : 01/02/2022 To 22/02/2022 VALID TILL : 21/01/2023	CONTRACTUAL ASSOCIATES : MULTISKILL ENGINEERING PVT LTD
--	--	--	--

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH-SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF COMPETENCY ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940026042	BRHESH KUMAR	MALE	27	NA	NA	NA	MECHANICAL	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
2	1940021643	PRITOSH KUMAR	MALE	27	NA	NA	NA	MECHANICAL	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
3	1940024000	SUMANT K YADAV	MALE	33	NA	NA	NA	MAINTENANCE	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
4	1940027557	BALMUKI SHAMBA	MALE	25	NA	NA	NA	MAINTENANCE	NA	05.02.2022	FIT FOR DUTY	NA	NA	NA	
5	1940026041	MO SAJJAD MURTAJA ALI	MALE	25	NA	NA	NA	MECHANICAL	NA	30.03.2022	FIT FOR DUTY	NA	NA	NA	
6	1940024289	BABLU KUMAR	MALE	30	NA	NA	NA	MAINTENANCE	NA	30.03.2022	FIT FOR DUTY	NA	NA	NA	
7	1940020160	KARHAYYA GOND	MALE	29	NA	NA	NA	MECHANICAL	NA	30.03.2022	FIT FOR DUTY	NA	NA	NA	
8	1940023749	BHUSH KUMAR	MALE	35	NA	NA	NA	MECHANICAL	NA	30.03.2022	FIT FOR DUTY	NA	NA	NA	
9	1940025840	RAMASHRAT CHURHAN	MALE	24	NA	NA	NA	MAINTENANCE	NA	30.03.2022	FIT FOR DUTY	NA	NA	NA	
10	1940020231	PREMNATH PAV	MALE	46	NA	NA	NA	MECHANICAL	NA	30.03.2022	FIT FOR DUTY	NA	NA	NA	
11	1940020232	SURY RAM	MALE	26	NA	NA	NA	MAINTENANCE	NA	30.03.2022	FIT FOR DUTY	NA	NA	NA	
12	1940026750	RAJEE KUMAR	MALE	26	NA	NA	NA	MECHANICAL	NA	12.2.2022	FIT FOR DUTY	NA	NA	NA	
13	1940026835	ARBIND KUMAR RAM	MALE	40	NA	NA	NA	MECHANICAL	NA	12.2.2022	FIT FOR DUTY	NA	NA	NA	

FORM 36 (3) Prescribed Form
 Date: 21/01/2023
 101434 101434 101434 101434 101434
 101434 101434 101434 101434 101434

180/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited**

Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,
(In respect of persons employed in dangerous operations under sectt.87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., A/BH)	From : 01/02/2022 To 22/02/2022
VALID TILL : 21/01/2023	

CONTRACTUAL ASSOCIATES : NEW OWN INSTRUMENTS

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR EYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940230652	VIBHANT SUBHASH TAGALE	MALE	25	NA	NA	NA	ELECTRICAL	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
2	1940231010	BHAGVANT MAHESH GOPINATH	MALE	23	NA	NA	NA	ELECTRICAL	NA	08.02.2022	FIT FOR DUTY	NA	NA	NA	


डॉ. धनजीता. माने
 M.S GENERAL SURGEON
 404/1, PLOT 14
 MIDC INDUSTRIAL AREA
 TALAJA, RAIGAD DIST. NAVI MUMBAI
 PIN-410208
 मोबा. 98200 42000, 98200 42001
 ऑफिस 201/1, MIDC इंडस्ट्रियल एरिया, तालाजा
 रायगड जिल्हा, नावी मुंबई - 410208
 डॉ. धनजीता. माने
 डॉ. धनजीता. माने

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, V, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited**

Plot K-1, MIDC Industrial Area Taloja, Dist: Raigad, Navi Mumbai - 410208,

(In respect of persons employed in dangerous operations under sect.87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)	From : 01/02/2022 To 22/02/2022 VALID TILL : 21/01/2023
CONTRACTUAL ASSOCIATES : PRANAV WOOD PRODUCT LLP	

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940024688	ANARJIT KUMAR	MALE	24	NA	NA	NA	CIVIL	NA	15.2.2022	FIT FOR DUTY	NA	NA	NA	NA
2	1940024687	CHAMUN KUMAR BAITA	MALE	28	NA	NA	NA	CIVIL	NA	15.2.2022	FIT FOR DUTY	NA	NA	NA	NA
3	1940025549	PREM KUMAR	MALE	23	NA	NA	NA	CIVIL	NA	15.2.2022	FIT FOR DUTY	NA	NA	NA	NA


डॉ. धनंजी म. माने
 M.S GENERAL SURGEON
 AFH (MUMBAI)
 Reg. No. 2405/2002/H
 महाराष्ट्र राज्य वैद्यकीय बोर्ड
 रजि. क्र. 2405/2002/एच
 डॉ. धनंजी म. माने
 प्लॉट १/१, १०८०-१, टालोजा इंडस्ट्रियल एरिया, रायगड, नावी मुंबई - ४१०२०८
 मोबाईल नंबर: 9822012016

185/214

186/214

221

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,**

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFPH)	CONTRACTUAL ASSOCIATES : PRATIK CONSTRUCTORS
From : 01/02/2022 To 22/02/2022 VALID TILL : 21/01/2023	

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DAYS OF LEAVING TRANSFER OF OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REPORT	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY OR WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1540029124	CHANDAN	MALE	29	NA	NA	NA	CIVIL	NA	01.02.2022	HIT FOR DUTY	NA	NA	NA	NA
2	1540027000	SAHAJ HONDAR GAWAL	MALE	32	NA	NA	NA	CIVIL	NA	04.02.2022	HIT FOR DUTY	NA	NA	NA	NA
3	1540022278	BHARAJI KAMALYA HAVALI	MALE	51	NA	NA	NA	CIVIL	NA	09.02.2022	HIT FOR DUTY	NA	NA	NA	NA


डॉ. धनाजी मा. माने
 M.S GENERAL SURGEON
 Reg. No. 34060100071
 रा.ग.सं. ३४०६०१०००७१
 पत्ता: १० (२) मंगळी वस्ती, जयवर्धन
 तालुका: २, १२, २०२३, रा.ग.सं. ३४०६०१०००७१
 डॉ. धनाजी मा. माने

188/214

FORM -07

(PRESCRIBED UNDER RULE (1B) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XV, XVI, XVII, XVIII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited**

Plot K-1, MIDC Industrial Area Taloja, Dist: Raigad, Navi Mumbai - 410208,
(In respect of persons employed in dangerous operations under sect.87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFIH)
From : 01/02/2022 To 22/02/2022
VALID TILL : 21/01/2023

CONTRACTUAL ASSOCIATES : RIMEC PROJECTS LTD.

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	# SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940023525	GAYADIN RAJWANSUJI NESAD	MALE	43	NA	NA	NA	MECHANICAL	NA	04.02.2022	FIT FOR DUTY	NA	NA	NA	
2	1940029428	SANTOSH KUNWAR YADAV	MALE	23	NA	NA	NA	MECHANICAL	NA	02.02.2022	FIT FOR DUTY	NA	NA	NA	
3	1940024257	TURKA BHUYAN	MALE	27	NA	NA	NA	MECHANICAL	NA	05.02.2022	FIT FOR DUTY	NA	NA	NA	
4	1940021368	SUDARSHAN BHUYAN	MALE	20	NA	NA	NA	MECHANICAL	NA	05.02.2022	FIT FOR DUTY	NA	NA	NA	
5	1940024016	SHASHI B SINGH	MALE	36	NA	NA	NA	MECHANICAL	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
6	1940025013	VAMANT DATTU MUKADAM	MALE	53	NA	NA	NA	MECHANICAL	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
7	1940025109	SANTOSH KUMAR	MALE	32	NA	NA	NA	MECHANICAL	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
8	1940025002	PUNIT SINGH	MALE	36	NA	NA	NA	MECHANICAL	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
9	1940024254	SHASHI KUMAR SINGH	MALE	34	NA	NA	NA	MECHANICAL	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
10	1940026288	MORNU KUMAR	MALE	27	NA	NA	NA	MECHANICAL	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
11	1940022519	SUNVANT DOKHA PRASAD	MALE	29	NA	NA	NA	MAINTENANCE	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
12	1940023685	ABDUL RAHMAN	MALE	42	NA	NA	NA	MECHANICAL	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
13	1940026433	SARVEEV K MARUDAL	MALE	31	NA	NA	NA	MECHANICAL	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
14	1940023150	LEHRAM SAHU	MALE	22	NA	NA	NA	MECHANICAL	NA	10.02.2022	FIT FOR DUTY	NA	NA	NA	
15	1940024885	ABHISHEK R SRINGH	MALE	20	NA	NA	NA	MECHANICAL	NA	16.02.2022	FIT FOR DUTY	NA	NA	NA	

Dr. DHANAJI MANE
M.S. GENERAL SURGERY
AFIH (M.B.B.S.)
Rajwade Sanshodhan Mandal
10th Floor, 10/12, Narayana Road, Mumbai - 400005
Phone: 9820123456, 9820123457
Mobile: 9820123458, 9820123459
E-mail: dr.dhanajimanee@gmail.com

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
 Deepak Fertilisers And Petrochemicals Corporation Limited

Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,
 (In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)		From : 01/02/2022 To 22/02/2022 VALID TILL : 21/01/2023	CONTRACTUAL ASSOCIATES : SHIVA CONSTRUCTION	
---	--	--	---	--

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER OR DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMRE	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1.	1940030862	AKSHAY GAJANAN TRAYADE	MALE	23	NA	NA	NA	CIVIL	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	

डॉ. धनाजी मा. माने
 M.S. GENERAL SURGEON

राज्य प्रमुख अस्पताल
 रायगड, तालाजा, नवी मुंबई - 410208

पंजीयन क्र. : 14137
 पंजीयन क्र. : 14137

192/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, V, VII, X, XI, XIII, XIV, XV, XVII, XVIII & XX RULE 114)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,
 (In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)	From : 01/02/2022 To 22/02/2022
	VALID TILL : 21/01/2023

CONTRACTUAL ASSOCIATES : SHREE SIDDHIVINAYAK ENGINEERING

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARKS	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY OR WITH SIGN OF CERTIFYING SURGEON	IF CERTIFICATE OF FITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940024331	SAGAR CHAMTRALANT NAGE	MALE	30	NA	NA	NA	CIVIL	NA	03.02.2022	FIT FOR DUTY	NA	NA	NA	

(Signature)
डॉ. धनाजी म. माने
 M.S. GENERAL SURGEON
 (AFH) (Mumbai)
 फोन : 2488 0014
 १११०१, १११०१, १११०१
 १११०१, १११०१, १११०१
 १११०१, १११०१, १११०१
 १११०१, १११०१, १११०१
 १११०१, १११०१, १११०१

194/214

FORM -07

(PRESCRIBED UNDER RULE (18) 7 & SCHEDULES II, III, VI, VIII, X, XI, XII, XIV, XV, XVII, XVIII & XX RULE 11.4)

Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited
Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,

(In respect of persons employed in dangerous operations under sect 87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)	From : 01/02/2022 To 22/02/2022
	VALID TILL : 21/01/2023

CONTRACTUAL ASSOCIATES : SUNSHINE ENTERPRISES

Sr No	Employee Code	Employee Name	Gender	Age In Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER OR DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMARK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	194002251	JAYABDAN MALI	MALE	48	NA	NA	NA	INSTRUMENT	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
2	1940030482	ADITYA ARAND SANGDE	MALE	20	NA	NA	NA	INSTRUMENT	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
3	1940030072	RAM ASARE	MINE	51	NA	NA	NA	INSTRUMENT	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	
4	1940025605	RUKESH MARUTI PATIL	MALE	26	NA	NA	NA	INSTRUMENT	NA	01.02.2022	FIT FOR DUTY	NA	NA	NA	


डॉ. धनंजी ता. माने
 M.S. GENERAL SURGEON
 AFH (Rajapur)
 Reg. No. 4462 / 2011
 (कर्मचारी संशोधन) 15.12.18
 डॉ. (1) डॉ. कृपल फारमलिन
 फोन: 9112, 2112 टाटा सेंटर 1/1/1999
 पत्तिका: रायपुर, जिल्हा: रायपुर, जिल्हा: रायपुर, जिल्हा: रायपुर

FORM -07

(PRESCRIBED UNDER RULE [18] 7 & SCHEDULES I, III,VI,VIII,XI, XIII,XIV,XV,XVI,XVII & XX RULE 114)

**Health Register : Deepak Fertilisers And Petrochemicals Corporation Limited
Deepak Fertilisers And Petrochemicals Corporation Limited**

Plot K-1, MIDC Industrial Area Talaja, Dist: Raigad, Navi Mumbai - 410208,

(In respect of persons employed in dangerous operations under sect.87)

Certifying Surgeon : Dr. DHANAJI MANE (M.S., M.B.B.S., AFH)	From : 01/02/2022 To 27/02/2022
	VALID TILL : 27/01/2023

CONTRACTUAL ASSOCIATES : SUPER STAR ENTERPRISES

Sr No	Employee Code	Employee Name	Gender	Age in Years	DATE OF EMPLOYMENT OF PRESENT WORK	DATE OF LEAVING TRANSFER OR OTHER WORK	REASON FOR LEAVING TRANSFER DISCHARGE	NATURE OF JOB OR OCCUPATION Department	RAW MATERIAL OR BYE PRODUCT HANDLED	DATE OF EXAMINATION BY CERTIFYING SURGEON	RESULT OF MEDICAL EXAMINATION PHYSICIAN REMRK	IF SUSPENDED FROM WORK STATE PERIOD OF SUSPENSION WITH DETAILED REASON	CERTIFIED FIT TO RESUME DUTY ON WITH SIGN. OF CERTIFYING SURGEON	IF CERTIFICATE OF UNFITNESS OR SUSPENSION ISSUED TO WORKER	SIGNATURE WITH DATE OF CERTIFYING SURGEON
1	1940030439	ABDUL RAJIB SAIN	MALE	26	NA	NA	NA	MAINTENANCE	NA	02.02.2022	FIT FOR DUTY	NA	NA	NA	
2	1940030438	AHUP MAHATO	MALE	25	NA	NA	NA	MECHANICAL	NA	02.02.2022	FIT FOR DUTY	NA	NA	NA	
3	1940030885	VIJAY RAMDHARE	MALE	40	NA	NA	NA	MAINTENANCE	NA	03.02.2022	FIT FOR DUTY	NA	NA	NA	
4	19400306354	DHAN SINGH RAJPUT	MALE	36	NA	NA	NA	MAINTENANCE	NA	03.02.2022	FIT FOR DUTY	NA	NA	NA	
5	1940030701	OMPRAKASH NIJAR	MALE	24	NA	NA	NA	MAINTENANCE	NA	08.02.2022	FIT FOR DUTY	NA	NA	NA	
6	1940031205	BULESH KUMAR KACHIBI	MALE	23	NA	NA	NA	MAINTENANCE	NA	08.02.2022	FIT FOR DUTY	NA	NA	NA	


डॉ. धनाजी मा. माने
 M.S. CERTIFIED SURGEON
 AFH (Mumbai)
 Reg. No. 3402 / 2007 / N
 ११/११/११ - विभा. ११११. ११११
 कक्षा ३०११ - ११११/११११
 फ़ोन नं. ११११/११११ - ११११/११११
 मोबाइल नं. ११११११११ - ११११११११

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi-Mumbai

Ph. :- (022)- 2757 2740
 Fax Ph. :- (022)- 2757 1586
 Visit us at :- <http://mpcb.gov.in>
 e-mail : ronavimumbai@mpcb.gov.in



Raigad Bhavan, 7th floor,
 Sec-11, C.B.D. Belapur,
 Navi Mumbai- 400 614.

No: MPCB/RONMI/ 200712-FTS-0001

Date: - 12/07/2020

To
 M/s. Deepak Fertilizer and Petrochemical Corporation Ltd.
 Plot No. K-1 to K-8, Talaja MIDC,
 Tal. Panvel, Dist. Raigad.

Subject: - Proposed Direction under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016.

- Ref.:** - 1. Consent granted by Board valid up to 30/09/2020.
 2. Proposed Directions issued on 06/07/2019.
 3. Telephonic complaint received from local journalist to this office on 29/06/2020 regarding pollution in Kasadi river.
 4. Visit of Board officials to your unit on 30/06/2020, 02/07/2020 and 03/07/2020.
 5. Legal Action Proposal vide no. MPCB-LEGAL_ACTIONS- 020720016.
 6. Hon'ble National Green Tribunal, Principal Bench, New Delhi issued various judgments in Original Application No.125/2017 filed by Arvind Mhatre v/s MoEFC & CC and Ors and judgments dtd. 17/8/2018, 09/04/2019 and 03/09/2019.

WHEREAS, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016. AND WHEREAS, Board has granted consent to your industry subject to certain terms & conditions therein for necessary compliances.

AND WHEREAS, it is obligatory on your part to comply those conditions and provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, The Board officials visited to your unit on 30/06/2020, 02/07/2020 and 03/07/2020 in connection with Telephonic complaint received from local journalist to this office on 29/06/2020 regarding pollution in Kasadi River. Board Officials has reported following non-compliance during their visit are as follow:-

1. SRO, Talaja has reported that, there is similarity in physical appearances of effluent in Kasardi River and in storm water drain of your industry.
2. You have not taken adequate measures and discharge acidic effluent / acid in storm water drainage which located towards Kasadi river side and violate the consent condition no. Schedule-IV (20) & (21).

[Signature]
 12/07/2020

1

08/214

3. You have not lifted all the acidic effluent in your ETP even after 07 days of the leakage incidence and shows your negligence attitude towards various environmental Provisions, Acts and Rules.
4. You has not reported the acid leakage incidence to the Board as per consent condition no. no. Schedule-IV (15).
5. You have not comply with the conditions in the consent issued by the Board.
6. You have not submitted any plan of action for up-gradation and improvement of above said incidence and for pollution control system.
7. You have not made satisfactory compliance of Proposed Directions vide ref. no.02.
8. You shall submit fresh Bank Guarantee of Rs 10 Lakhs in favor of Regional Officer, MPCB, Navi-Mumbai within 07 days towards the compliance consent conditions and and your existing Bank Guarantee of Rs. 05 Lakh has forfeited herewith.

AND WHEREAS, the above fact shows gross violation of consent conditions and clearly indicates your negligent attitude towards aspect of pollution control and Environment protection.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board under section 33A of the Water (P & CP) Act, 1974 and under section 31 of the Air (P & CP) Act, 1981, I, hereby direct you as follows:

- a. Why your industry shall not be directed to close down its manufacturing activity forthwith?
- b. Why the competent authority shall not be directed to disconnect water / electricity supply to your unit?
- c. Why legal action shall not be initiated against you for violation of the provisions of the aforementioned Acts?
- d. Why your consent shall not be suspend/ refuse / reject / revoked?

Your reply / objections if any shall be submitted within 07 days from the receipt of this notice, failing in which legal action will be initiated which may result in closure of your unit, which please note.

This is issued with the approval from competent authority of Board.


12/07/2020
(D. B. Patil)

Regional Officer, Navi Mumbai

Copy submitted to:

Hon Chairman MPC Board Mumbai
Member Secretary MPC Board Mumbai
Regional Officer (HQ), M.P.C. Board, Sion, Mumbai.

Copy to:-

Sub-Regional Officer, Taloja - He has directed to communicate this directions along with acknowledgement and submit the compliance report of above directions urgently.

Master file.

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office, Navi-Mumbai**

Ph. :- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>e-mail :- ronavimumbai@mpcb.gov.inRaigad Bhavan, 7th floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai- 400 614.

No: MPCB/RONM/201106-FTS-0322

Date: - 06/11/2020

To,
M/s. Deepak Fertilizers & Petrochemicals Corpn. Ltd.
Plot No. K 1 to K-5, K-6, K-7 & k-8,
MIDC Taloja, Tal-Panvel, Dist. Raigad.

Sub: - Show cause under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016.

- Ref.:-**
1. Consent issued by Board to your industry.
 2. Environment clearance issued to your industry by Environment department.
 3. Complaints of the smell nuisance and air pollution from in and around MIDC Taloja.
 4. Visit of Board official (night vigilance) on 08.10.2020 (9.00 pm to 3.00 am) in Taloja MIDC.
 5. The Office Note vide No. MPCB-ON-0835, dated 09.10.2020
 6. Interim direction issued by Board on 17.09.2020

WHEREAS, the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is applicable to the State of Maharashtra as declared in official gazette. **AND WHEREAS**, the area where your activity is situated, falls under the said declared area.

AND WHEREAS, it is obligatory on your part to obtain Consent to Operate to your activity U/s 26 of the Water (Prevention & Control of Pollution) Act, 1974 and U/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

AND WHEREAS, it was obligatory on your part to take adequate control measures to control pollution from all sources to achieve the standards prescribed by the Board as per Environmental (Protection) Act, 1986 and so as not to cause nuisance to surrounding area / inhabitants.

AND WHEREAS, it was obligatory on your part to provide adequate and suitable pollution control equipments and take adequate measure to control air & water pollution from all sources, it was also obligatory on your part to operate & maintain APCs & avoid cause nuisance to surrounding area.

AND WHEREAS, the condition in Environment clearance dtd. 07.05.2019 vide no. 40-03-XXIII The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on there website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (Ambient levels as well as stack emissions) or critical sectorial parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

200/214

AND WHEREAS, Board officer has visited to your unit on 08/10/2020 and reported following non compliances,

1. You have not taken enough measures for display board of Continuous Ambient Air Quality Monitoring Station (CAAQMS) readings placed at main gate which was found not in operation.
2. Continuous Ambient Air Quality Monitoring Station (CAAQMS) No. 1 was not showing any readings / observed not in operation.
3. You have not informed the above points to the Regional Officer, Navi-Mumbai and Sub-Regional Officer, Taloja.

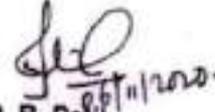
AND WHEREAS, after examining all the reports and records available with this office, I Dr. A.N. Harshvardhan, Regional Officer, Navi-Mumbai have come to the conclusion that you are knowingly and willfully violating the provisions of Water (P & CP) Act, 1974 and Air (P & CP) Act, 1981 read with Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 and operating your industry without providing adequate pollution control systems.

NOW THEREFORE, in exercise of the powers conferred upon me by the board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

- 1) Why necessary legal action shall not be initiated as may deem in your case against your industry?

You reply if any shall be submitted within 07 days from the receipt of this notice. Also you are hereby informed to remain present for **personal hearing on 19/11/2020 at 2:00 pm in the chamber of Member Secretary, HQ, Sion, Mumbai** with the relevant documents and photographs to the unit, failing which the Board will issue above directions as may deem fit in your case which may please be noted.

This has issued with approval of complaint authority of the Board.


D. B. Palit
Regional Officer, Navi-Mumbai

Copy for information and further necessary action to:-

- 1) Member Secretary, MPC Board, Sion, Mumbai.
 - 2) Regional Officer, (HQ) MPC Board, Sion, Mumbai.
- You are requested to arrange personal hearing at HQ level before Hon'ble Chairman and Member Secretary.

Copy to:-

- 1) Sub-Regional Officer, Taloja, MPC Board, Navi-Mumbai.
- He is directed to serve the copy to above said unit & submit detail compliance report.
- 2) Master file.

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office, Navi-Mumbai**

Ph. :- (022)- 2757 2740

Fax Ph. :- (022)- 2757 1586

Visit us at :- <http://mpcb.gov.in>e-mail :- ronavimumbai@mpcb.gov.inRaigad Bhavan, 7th floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai- 400 614.

No: MPCB/RONM/ 211203- F15-0151

Date: - 3 /12/2021

To,
M/s. Smartchem Technologies Limited.
Plot No. K-1, K-1 (Part-1), K-1 (Part-2), MIDC Talaja,
Tal-Panvel, Dist. Raigad.

Sub: - Show Cause Notice for Closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous & Other Waste (Management and Trans-boundary Movement) Rules 2016.

- Ref.:-**
1. Consent issued by Board to your industry on 20.08.2021 valid up to 31.03.2026.
 2. Environment clearance issued to your industry by Environment department.
 3. Complaints of the smell nuisance and air pollution from in and around MIDC Talaja.
 4. Visit of Board officials on 16.11.2021 to your industry.
 5. Legal Action Proposal submitted by SRO Talaja vide No. MPCB-LEGAL_ACTIONS-291121017.
 7. Hon'ble National Green Tribunal, Principal Bench, New Delhi Judgment dtd.17.08.2018 in Original application No.125/2017 filed by Arvind Mhatre V/s MoEF & CC and Ors.

WHEREAS, you are operating your industry in Water & Air pollution prevention area declared under Water (P & CP) Act, 1974 Air (P & CP) Act, 1981 and Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016. **AND WHEREAS,** Board has granted consent to your industry subject to certain terms & conditions therein for necessary compliances.

AND WHEREAS, it is obligatory on your part to comply those conditions and provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times. Also comply with the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016.

AND WHEREAS, Board officials has visited to your unit on 16/11/2021 and reported following non compliances;

1. Fugitive emissions observed near WNA plant Ammonia plant.
2. Strong smell of ammonia felt near CO₂ refrigeration/compressor section.
3. Online Monitoring of NO_x analyzer at WNA-II not in operation. While WNA-I NO_x analyzer showing reading 426 ppm.
4. Chimneys of all WNA plants found emitting brownish yellow fumes.
5. Felt strong ammonia smell near ETP area.
6. Observed effluent in the storm water drain near ETP and compound wall adjacent to Kasardi river and also in the storm water drain near EHS building. pH around 10.
7. Online monitoring sensors at ETP final outlet sump was not placed properly.

202/214

AND WHEREAS, after examining all the reports and records available with this office, I, Regional Officer, Navi-Mumbai have come to the conclusion that you are knowingly and willfully violating the provisions of Water (P & CP) Act, 1974 and Air (P & CP) Act, 1981 read with Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 and operating your industry without providing adequate pollution control systems.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board u/s. 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s. 31A of Air (P&CP) Act, 1981, you are hereby directed to:

- 1) Why your consent shall not be revoked?
- 2) Why your manufacturing activity shall not be stopped till you take the remedial measures in respect of above non-compliances?
- 3) Why the concerned competent authorities shall not be directed to disconnect water and / or electricity supply to your factory?
- 4) Why your existing Bank Guarantees shall not be forfeited?

Your reply / objections if any shall be submitted within 3 days from the receipt of this notice with the relevant documents and photographs to the unit, failing which the Board will issue above directions as may deem fit in your case which may please be noted.

This has issued with approval of complaint authority of the Board.



D. B. Patil
Regional Officer, Navi-Mumbai

Copy for information and further necessary action to:-

- 1) Member Secretary, MPC Board, Sion, Mumbai.
- 2) Regional Officer, (HQ) MPC Board, Sion, Mumbai.

Copy to:-

- 1) Sub-Regional Officer, Taloja, MPC Board, Navi-Mumbai.
- He is directed to serve the copy to above said unit & submit detail compliance report.
- 2) Master file.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Navi Mumbai

Ph. :- (022)- 2757 2740
 Fax Ph. :- (022)- 2757 1586
 Visit us at :- <http://mpcb.gov.in>
 e-mail :- navimumbai@mpcb.gov.in



"Raigad Bhavan",
 7th floor, Sec-11, C.B.D. Belapur,
 Navi Mumbai- 400 614.

Date: 09/09/2022

No: MPCB/IRONM/ 2209200001

To
 M/s. Smartchem Technologies Limited,
 Plot No. K-1, K-1(Part-1), K-1(Part-2), MIDC Talaja,
 Tal. Panvel, Dist. Raigad

Sub : Directions under the provision of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous and Other Waste (Management and Trans-boundary Movement) Rules 2016....

- Ref : 1) Consent issued by M.P.C. Board to your industry on 20/08/2021 and valid up to 31/03/2028.
 2) Incidence of puncture in the acid charging/ feed line in ANP Plant occurred in your factory on 14/09/2022.
 3) Board Officials visit to your unit on 14/09/2022.
 4) Various Smell nuisance complaints received to Board office from nearby by residential area in and around MIDC Talaja.
 5) Hon'ble National Green Tribunal, Principal Bench, New Delhi passed various Judgments / orders in Original Application No.125/2017 filed by Arvind Mhatre v/s MoEFC & CC and Ors.

WHEREAS, you are operating your industry in Water & Air pollution prevention area declared under Water (P&CP) Act, 1974 Air (P&CP) Act, 1981. AND WHEREAS, Board has granted consent to your industry subject to certain terms & conditions therein. AND WHEREAS, it is obligatory on your part to comply those conditions and provide necessary water & air pollution control devices and operate them continuously and efficiently so as to meet the standards prescribed by the Board at all times.

AND WHEREAS, Board Officials visited to your unit on 14.09.2022 and observed incidence of puncture in the acid/H₂SO₄ charging/ feed line in ANP Plant occurred in your factory on 14/09/2022 thus resulting not only heavy fugitive emission in and around the industry premises about 1 km radius towards wind direction from industry premises but also found acidic effluent spread and flooded on floor of ANP Plant and also observed acidic discharge from ANP Plant into the storm water drain which further leads to Kasardi river (pH of the same noted as 2 to 3 on pH paper). This office is also receiving various complaints regarding smell nuisance / fugitive emissions causing air pollution in the nearby residential area of MIDC Talaja and also this issue is raised in Hon'ble National Green Tribunal, Principal Bench, New Delhi. MPC Board officials along with your representative has carried out joint visit of the said incidence area as well as storm water drains leading towards Kasardi river and observed the following non-compliances / violations;

- 1) You have not complied with the consent conditions and specifically consent condition in Schedule-IV condition no.19.
- 2) You have not taken adequate measures / steps to avoid heavy emission of fumes in and around the industry premises which observed spread about 1 km radius towards wind direction from industry premises.
- 3) You have not taken adequate measures for controlling mixing of such acidic effluent which fully spread and flooded at floor level of ANP Plant and discharge of acidic effluent into

204/214

the storm water drainage system which further leads to Kasardi river (pH of the same noted as 2 to 3 on pH paper and same has also shown to your representative).

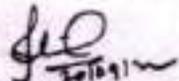
- 4) You have neither initiated sufficient steps nor taken adequate measure for controlling such mixing of acidic/ contaminated effluent into Kasard River.
- 5) You have not taken measures to send the acidic contaminated effluent generated during the incidence to Effluent Treatment Plant (ETP) and allowed to mix in storm water drain.
- 6) You have not taken adequate measures about Automation interlocks provided to the Process equipment/ pumps/ auxiliary tanks and piping system etc. for working properly and to avoid such a type of untoward incidents.
- 7) Your Bank Guarantee of Rs. 25 Lakh forfeited herewith and you shall submit fresh Bank Guarantee of Rs. 50 Lakh in favor of Regional Officer, MPCB, Navi-Mumbai within 10 days towards the compliance of the above conditions and consent conditions which shall be valid up to 04 months more than that of validity of consent.

AND WHEREAS, after examining all the reports and records available with this office, I have come to the conclusion that you are knowingly and willfully violating the consent conditions under the provisions of Water (P & CP) Act, 1974 and Air (P & CP) Act, 1981.

AND NOW THEREFORE, in the exercise of the powers conferred u/s 33A of Water (Prevention & Control of Pollution) Act 1974, and 31A of Air (Prevention & Control of Pollution) Act, 1981. I, Regional Officer, MPCB, Navi-Mumbai hereby directed you to **not to start your ANP Plant activity till NOC from DISH / without obtaining prior permission from the M.P.C. Board.**

In case of your failure to comply these directions, further suitable action which may be deem fit, as per the provisions of the Environmental Act's will be initiated against your unit, which may please be noted.

This is issued with the approval from competent authority of Board.


(D. B. Patil)

Regional Officer, Navi Mumbai

Copy submitted for information to:

1. The Chairman, MPCB Mumbai.
2. The Member Secretary, MPCB Mumbai.
3. The Regional Officer (BMW), MPCB Mumbai
4. Law Officer (P&L Divn), MPCB, Mumbai.

Copy forwarded for information and necessary follow-up to: -

The Sub-Regional Officer, Talaja.

- He is directed to communicate the copy of these Directions to the above said industry immediately along with acknowledgement and report the compliance accordingly.

MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office - Navi Mumbai

Phone : 022-2757 27 40

Fax : 022-2757 1586

Visit us at :- <http://mpcb.gov.in>e-mail : ronavimumbai@mpcb.gov.inRaigad Bhavan, 7th Floor,
Sector-11, C.B.D. Belapur
Navi Mumbai 400 614

No. MPCB/Restart/2209300001

Date: 30/09/2022

To,
M/s. Smartchem Technologies Limited,
Plot No. K-1, K-1(Part-1), K-1(Part-2), MIDC Talaja,
Tal. Panvel, Dist. Raigad.

Subject: Conditional Restart Directions under section 33A of the Water (P&CP) Act, 1974 and under section 31A of the Air (P&CP) Act, 1981, Reg...

- Ref. 1. Consent issued by M.P.C. Board to your industry valid up to 31/03/2026.
2. Directions issued by Board 20.09.2022.
3. Request letter submitted by industry for issuance of Restart Directions.
4. Visit of Board officials to the industry on 26.09.2022.
5. Visit of Deputy Director, DISH to the industry on 24.09.2022.
6. Approval for received from HQ on 29.09.2022 .

This has ref. to the above subject vide ref.no. 02 directions issued by the Board, for various non-compliances and subsequent your request letter received to the Board vide ref. no.03 above in respect of withdrawal of directions vide ref no. 02.

As per industries request letter, Sub-Regional Office, Talaja has re-visited the industry and submitted compliance made by the industry along with his recommendations for conditional restart. Same has been recommended by this office to higher authority of the Board for further necessary approval.

The Board authority has considered and approved the restart proposal, subject to the following terms and conditions;

1. You shall comply with the directions issued by Board on 20.09.2022 vide ref. no. 02.
2. You shall provide auto level control pumping arrangement on storm water drainage system to control discharge of any kind of effluent leading to Kasardi River.
3. You shall operate and maintain all Air Pollution Control (APC) systems round O'clock.
4. You shall take all necessary care to avoid fugitive emission / smell nuisance in surrounding area.
5. You shall operate and maintain Effluent Treatment Plant (ETP) round O'clock and to achieve prescribed standards limits.
6. You shall submit fresh Bank Guarantee of Rs. 50 Lakh in favor of Regional Officer, MPC Board, Navi-Mumbai within period of 07 days towards the compliance of the above conditions, Directions & Consent Conditions.

In case, you fail to comply with the above directions, the Board will have no option rather than to issue further appropriate directions as deem fit under the provisions of Water (P. & C. P.) Act, 1974, under the provisions of Air (P. & C. P.) Act, 1981 & Hazardous Waste (MH & TM) Rules, 2008, amended time to time, which may please be noted.

This has issued with the approval of competent authority of the Board.

(D. B. Patil)

Regional Officer, Navi Mumbai

Copy submitted for favor of information to:

1. Member Secretary, MPCB, Mumbai
2. Regional Officer (HQ), MPCB, Sion, Mumbai
3. Law Officer (P & L Divn.), MPCB

Copy to:

Sub-Regional Officer, Talaja:- He is directed to serve these directions in person, ensure the compliance and submit report in time.

206/214

Annexure-VIII**M/s. Deepak Fertilizers**

Board has issued Proposed Direction to M/s. Deepak Fertilizers vide No: MPCB/RONM/200712-FTS-0001 dated 12/07/2020 which is as below.

S. No	Proposed Direction dated 12/07/2020	Status
1.	There is similarity in physical appearances of effluent in Kasardi River and in storm water drain of the industry.	Industry has submitted reply to the PD on 16.07.2020. Further Board has extended Personal Hearing to the industry on 12.08.2020 and directed the industry to submit the compliance on certain points. Accordingly Board has issued the Interim Direction on 17.09.2020.
2.	Not taken adequate measure and discharge acid effluent/ acid in storm water drainage which is located towards Kasadi river side and violated the consent condition no schedule-IV (20) & (21).	
3.	Not lifted all the acidic effluent in ETP even after 07 days of the leakage incidence and shows negligence attitude towards various environmental Provisions, Acts and Rules.	
4.	Not reported the acid leakage incidence to the Board as per consent condition no. no. Schedule- IV (15).	
5.	Not complied with the conditions in the consent issued by the Board.	
6.	Not submitted any plan of action for up-gradation an improvement of above said incidence and for pollution control system.	
7.	Not made satisfactory compliance of Proposed Directions vide ref. no.02.	
8.	Shall submit fresh Bank Guarantee of Rs. 10 Lakhs in favor of Regional Officer, MPCB, Navi-Mumbai within 07 days towards the compliance consent conditions and and your existing Bank Guarantee of Rs. 05 Lakh has forfeited herewith.	

Compliance of the Interim Direction issued by the Board to M/s. Deepak Fertilizers vide No: MPCB/RONM/200917-FTS-0023 dated 17/09/2020 is as below. Industry has submitted reply to the Interim Direction vide letter dated 25.09.2020.

S. No	Interim Direction dated 17.09.2020	Compliance status
1.	Industry shall install 360- degree Camera at periphery along the river side keep watch/ check on any illegal discharge into river.	Complied Industry has installed 2 360 degree camera.
2.	Industry shall submit the Internal Record/ report of the acid leakage incidence took place on 26.06.2020 to the Board.	Complied

3.	Industry shall make arrangement/provision of online continuous monitoring for pH parameters at storm water drain which is leading to Kasardi River.	Provided continuous pH monitoring system connected to SCADA of ETP control room, however not online.
4.	Industry shall collect the Kasardi river water sample near bund at back side of industry for analysis fortnightly and to submit the analysis report (from NABL accredited laboratory) of the same to the Board regularly.	Complied
5.	Industry shall depute staff/ security from industry for doing daily manual vigilance along the river- bank to keep check on any illegal discharge into river, and to report if any such evidences and to submit the daily logbook record to the Board.	Complied
6.	Industry shall Implement the process Plan of Action within ten days to avoid such kind of incidences in future.	Complied
7.	Industry shall submit ground water/soil permeability Report and Adequacy study ETP and APC Report from IIT Mumbai.	Complied. Submitted IIT report on 12.04.2022.
8.	Industry shall submit the report of daily logbook (along with pH data) maintained from the storm Water Drain leading to Kasardi River.	Complied
9.	You shall operate and maintain effluent treatment plant (ETP) round O'clock scientifically to achieve consented standards.	System is operational
10.	Industry shall submit Ban Guarantee of Rs.10 Lakh to the Regional Office, Navi- Mumbai, valid up to 30/10/2021 within period of 15 days as per Proposed Directions issued vide ref. no. 02.	Complied

M/s. Smartchem Technologies Limited

Board has issued SCN to M/s. Smartchem Technologies Limited vide No: PCB/RONM/211203-FTS-0151 dated 03/12/2021 which is produced as below.

S. No	SCN dated 03.12.2021	Remarks
1.	Fugitive emissions observed near WNA plant Ammonia plant.	Industry has submitted reply vide letter dated 03.12.2021. Industry has stated that, emissions are mainly steam vapors.
2.	Strong smell of ammonia felt near CO ₂ refrigeration/compressor section.	Industry has stated that, Chiller compressor using ammonia was under shutdown, hence local ammonia smell was felt.
3.	Online Monitoring of NO _x analyzer at WNA-II not in operation. While WNA-I NO _x analyzer showing reading 426 ppm.	Industry has stated that, local panel display of online monitoring was not working, however it was showing the reading at Control Room (DCS).
4.	Chimneys of all WNA plants found emitting brownish yellow fumes.	Industry has stated that, though yellow fumes noticed due to N ₂ O, analyzers installed at WNA plant were showing the reading within consented limit.
5.	Felt strong ammonia smell near ETP area.	Industry has stated that, effluent contains ammonia and provided ammonia stripper at ETP hence ammonia smell was sensed, but reading were within limit.
6.	Observed effluent in the storm water drain near ETP and compound wall adjacent to Kasardi river and also in the storm water drain near EHS building. pH around 10.	Industry has stated that, provided bund at storm water drain and pH meter and provided arrangement for lifting the same to ETP.
7.	Online monitoring sensors at ETP final outlet sump was not placed properly.	Now complied.

Board has issued Directions to M/s. Smartchem Technologies Limited vide No. MPCB/RONM/2209200001 dated 20/09/2022 which is produced as below.

S. No	Direction	Status
1.	Not complied with the consent condition and specifically consent condition in Schedule-IV condition no. 19.	Industry has submitted reply to this direction on 21.09.2022.
2.	You have not taken adequate measures/ steps to avoid heavy emission of fumes in and around the industry premises which observed spread about 1km radius towards wind direction from industry premises.	Further Board has issued Conditional Restart Direction on 30.09.2022.
3.	You have not taken adequate measures for controlling mixing of such acidic effluent which fully spread and flooded at floor level at ANP plant and discharge of acidic effluent into the storm water draining system which further leads to Kasardi river (pH of the same noted as 2 to 3 on pH paper and same has also shown to your representative).	
4.	You have neither initiated sufficient steps nor taken adequate measure for controlling such mixing of acidic/ contaminated effluent into kasardi river.	
5.	You have not taken measures to send the acidic contaminated effluent generated during the incidence to Effluent Treatment Plant (ETP) and allowed to mix in storm water drain.	
6.	You have not taken adequate measures about Automation interlock provided to the Process equipment/ pumps/ auxiliary tanks and piping system etc. for working properly and to avoid such a type of untoward incidents.	
7.	Your Bank Guarantee of Rs. 25 Lakh forfeited herewith and you shall submit fresh Bank Guarantee of Rs. 50 Lakh in favor of Regional Officer, MPCB, Navi-Mumbai within 10 days towards the compliance of the above conditions and consent conditions which shall be valid up to 04 months more than that of validity of consent.	
8.	Further directed not to start ANP plant activity till NOC from DISH/ without obtaining prier permission of the Board.	

2/0/214

Compliance of the Conditional Restart Direction to M/s. Smartchem Technologies Limited on No: MPCB/RONM/2209300001 dated 30/09/2022 is as below.

S. No	Direction	Compliance
1.	Shall comply with the directions issued by Board on 20/09/2022 vide ref. no. 02.	Complied
2.	Shall provide auto level control pumping arrangement on storm water drainage system to control discharge of any kind of effluent leading to Kasardi River.	Complied
3.	Shall operate and maintain all Air Pollution Control (APC) systems round O'clock.	System is operational
4.	Shall take all necessary care to avoid fugitive emission/ smell nuisance in surrounding area.	--
5.	Shall operate and maintain Effluent Treatment Plant (ETP) round O'clock and to achieve prescribe standards limits.	System is operational
6.	Shall submit fresh Bank Guarantee of Rs. 50 Lakh in favor of Regional Officer, MPC Board, Navi-Mumbai within period of 07 days towards the compliance of the above conditions, Directions & Consent Conditions.	Complied

Annexure-IX



Photograph-1: Grab effluent sampling at final outlet of ETP.



Photograph-2: A view of various treatment units of ETP comprising of low COD stream, phosphate stream & nitrate stream.

2/2/24



Photograph-3: A view of various treatment units of ETP comprising of low COD stream, phosphate stream & nitrate stream.



19° 3' 54.5808" N 73° 8' 3.0312" E
Taloja
Navi Mumbai
Maharashtra
7 Dec 2022 17:48:33

Photograph-4: Sensor based auto cut-off/return valve installed at final outlet of ETP, in case concertation of parameters exceeds than the prescribed standards; the treated effluent shall be routed back to the inlet collection tank of ETP.



Photograph-5: Screenshot of OCEMS readings while collecting grab effluent sample from final outlet of ETP.

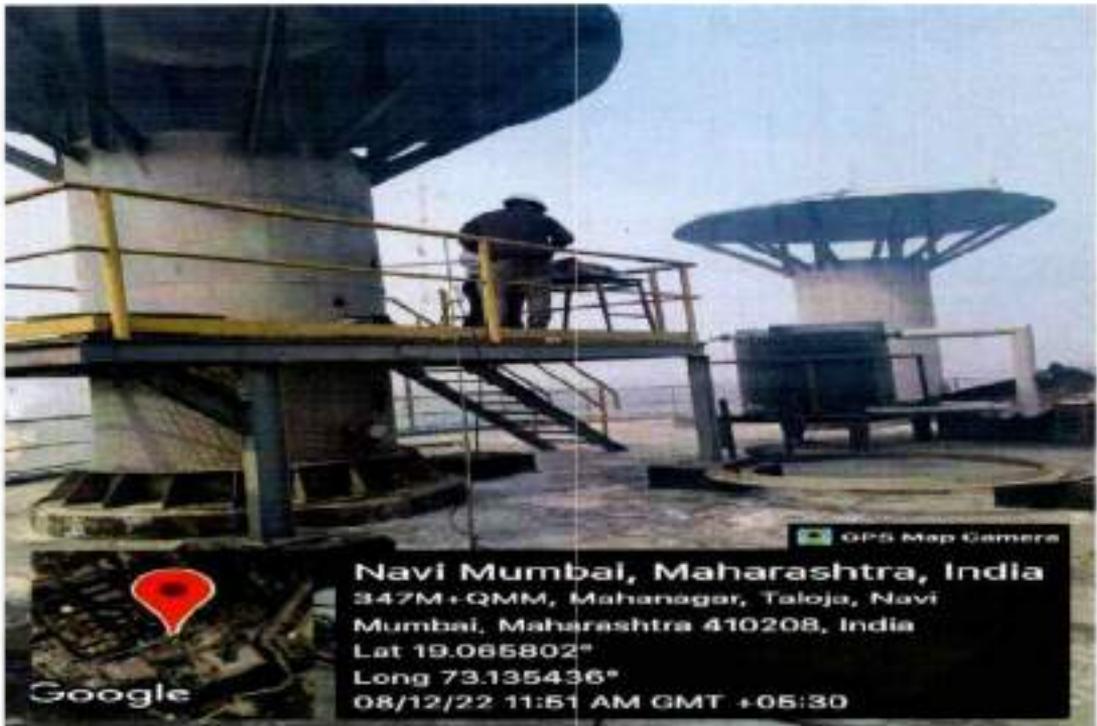


Photograph-6: Source emission monitoring at one of the stack(s).

2/14/2014



Photograph-7: Source emission monitoring at one of the stack(s).



Photograph-8: Source emission monitoring at one of the stack(s).